LOK SABHA DEBATES

Sixth Session (Third Lok Sabha)



LOK SABHA SECRETARIAT New Delhi

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LOK SABHA

Friday, November 29, 1963/Agrahayana 8, 1885 (Saka).

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker in the Chair]

Mr. Speaker: It is rather odd in the beginning to ring the bell in order to collect the quorum.

Shri Hem Barua: It is very cold.

Mr. Speaker: Questions.

ORAL ANSWERS TO QUESTIONS

Prices of Scooters

*272. Shri Yashpal Singh: Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) whether it is a fact that prices of scooters have shot up in the black market;
- (b) the time it takes for a person to get a scooter in normal course; and
- (c) the number of persons on the waiting list separately for Government quota and public quota in Delhi as on the 1st October, 1963 along with the date of registration of the persons who are on the top of the list for both public and Government quotas in Delhi for Lambretta and Vespa Scooters separately?

The Deputy Minister in the Ministry of Steel, Mines and Heavy Engineering (Shri P. C. Sethi): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

(a) After the promulgation of the Scooters (Distribution and Sale) Con-1549 (Ai) LSD-1. trol Order, 1963, which has been working satisfactorily, no malpractice in the sale of scooters has come to Government's notice.

- (b) The time varies with places and types of scooter. In Delhi it is, at present, about 8 years in the case of Lambretta Scooters and about 5 years in the acse of Vespa Scooters.
 - (c) The information is as under:-

Pu	blic Quota	
	Lambretta	Vespa
Number of persons on the waiting list on 1-10-1963 in Delhi	as 5361	526 7
Date of registration at the head of the	3301	3207
waiting list .	1930 18-12-1959	863 11-4-196 2

At present a total of 5456 applications of Central Government employees for Lambretta Scooters and 884 applications for Vespa Scooters are pending with Government. Allotments have so far been made to those whose applications were received before 16-7-1962 in the case of Lambretta Scooters and before 30-11-1962 in the case of Vespa Scooters.

श्री यशपाल सिंह : इसी हाउस में जब श्री टी॰ टी॰ कृष्णमाचारी ने फरमाया या कि स्कूटरों की कीमत १५०० रु० से बढ़ने नहीं दी जायेगी तो क्या में जान सकता हूं कि भाज २८०० भीर २६०० रु० तक उस की कीमत क्यों ली जाती रही है ?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): I have already explained

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why the prices of cars, motorcycles and scooters are at a high level. It is mainly because we are producing too few numbers in too many plants. Unless we step up the production in each plant, it will not be possible to bring down the price.

श्री यशपाल सिंह : क्या सरकार के इल्म में यह बात है कि लोग इस को ले कर फिर ब्लैक मार्केट में बेचते हैं, ग्रीर ग्रगर है तो इस को चेक करने के लिये सरकार ने क्या उपाय किया है जिस में कि ब्लैक मार्केटिंग न हो ?

Shri C. Subramaniam: As I have said in the main answer, after the introduction of the control order in 1960, we have not had any complaints with regard to black-market.

Shri S. M. Banerjee: May I know whether Government has ascertained the actual cost of production? It it not a fact that the selling price is much more than the cost of production and if so, may I know whether Government is going to control the price?

Shri C. Subramaniam: They have gone into the cost of production in each case and it is with reference to the cost of production that the selling price is also fixed.

Shri Tyagi: May I know what is the percentage of profit that is being allowed to the industry in this connection?

Shri C. Subramaniam: Generally they make about 8 to 10 per cent.

डा० गोविन्व दास : जव िक अम्बैसेडर मोटर की कीमत इतनी बढ़ रही है, और जब िक छोटी मोटरेंजो िक बनने वाली थीं नहीं बनीं, तब क्या इस के लिये कोई प्रयत्न किया जा रहा है कि स्कूटर काफी संख्या में बनाये जायें ..

Shri C. Subramaniam: The question is with regard to scooters. I will answer the hon. Member's Question if he gives separate notice.

Mr. Speaker: He means to say that the production of one has an effect on the demand for the other, and if that is expedited the demand here might not be so great.

Shri C. Subramaniam: As a matter of fact, the demand for scooters is from a completely different section of the society. I do not think even a small car will provide the transport for the section of the society which uses the scooter now.

Shri P. C. Borocah: I find from the statement that it will take 8 years to get a Lambretta scooter and 5 years to get a Vespa scooter. May I know whether any attempts are being made to step up production so that at least a part of the demand could be met?

Shri C. Subramaniam: This is on the basis of the production remaining at the level at which it is now. As a matter of fact, most of the plants have not reached their maximum capacity of production. When they reach that, this period is likely to be reduced considerably.

Shri Hem Barua: Sir, the mikes are not working properly. There is a cooing sound

Mr. Speaker: I will have it examined.

Shri Daji: According to the figures available with the Government, by how much will the production be stepped up and in how many years do the Government think the production will be materially improved so that the demand can be at least reasonably met? Has any scheme been drawn up?

Shri C. Subramaniam: It is ultimately a question of providing foreign exchange for all these plants to step up production; unfortunately, they are not getting it even to step up production up to the existing capacity.

Shri Daji: My question is when foreign exchange will be made availa-

ble so that at least the existing capacity can be worked to the full?

Shri C. Subramaniam: I think that question should be addressed to the Finance Minister.

. श्री कछवाय: मैं जानना चाहता हूं कि पिछले दो सालों में हमारे देश में स्कूटरों का कितना उत्पादन था और ग्राने वाले दो सालों में ग्रीर कितना बढ़ेगा ? उत्पादन बढ़ाने के लिये क्या कोई नया कारखाना किसी विदेशी सरकार की सहायता से हमारी सरकार खोलने वाली है ?

श्री प्र० चं० सेठी : जहां तक स्कूटरों के उत्पादन का प्रश्न है, तृतीय पंच वर्षीय योजना में उनकी नियत संख्या ६०,००० है । लेकिन इस समय जो विभिन्न स्कूटरों का उत्पादन हो रहा है उन में उदाहरण के तौर पर सन् १६६१ में ग्राटोमोबाइल इंडिया लिमिटेड के स्कूटरों का उत्पादन ६०७१, बजाज ग्राटो का ४७४६, ग्राइडियल जावा का ३६५४ ग्रीर एनफील्ड का २०१६ था । इसी प्रकार सन् १६६२ के उत्पादन की संख्या है ।

श्री कछवाय : क्या सरकार कोई नया कारखाना खोलने वाली है ?

Mr. Speaker: Is there any proposal to start another factory?

श्री प्र० चं० सेठी : जहां तक स्कूटरों का सवाल है कोई नया खुलने वाला नहीं है, मोपेड्स के दो ग्रीर कारखानों के लाइसेंस दिये गये हैं।

Shri Shivananjappa: May I know whether it is a fact that Jawa scooters did not come to the market for the last six months?

Shri C. Subramaniam: Jawas have not started production of scooters. They are now producing only motorcycles.

Steel Production in Fourth Plan

Shri P. C. Borooah: Shri Yashpal Singh: Shri Rameshwar Tantia: Shrimati Renuka Barkataki: Shri P. K. Deo: Shri Balmiki: Shri S. C. Samanta: *273. ₹ Shri Subodh Hansda: Shri M. L. Dwivedi: Shri B. K. Das: Shri Mohan Swarup: Shri Eswara Reddy: Shri D. C. Sharma: Shri Indrajit Gupta: Shri H. C. Soy: Shri Vishwanath Pandey:

Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) whether the steel production target has been fixed for the Fourth Five Year Plan;
- (b) if so, the target allocated to the private sector and the public sector separately;
- (c) the number of new steel plants envisaged to be set up in the public sector during the Fourth Plan and the likely location of those new plants; and
- (d) the extent to which the present public sector steel plants are to be expanded during the Fourth Plan?

The Deputy Minister in the Ministry of Steel, Mines and Heavy Engineering (Shri P. C. Sethi): (a) The Steering Group set up to recommend to Government the Fourth Five Year Plan for iron and steel have recommended a production target of 18 million tonnes of ingot steel in the Fourth Five Year Plan. In order to achieve this production target, they consider a capacity of about 20-21 million tonnes necessary.

(b) The expansion of the works of the Tata Iron & Steel Co. Ltd. and the Indian Iron & Steel Co. Ltd. by a million tonnes each is envisaged. The balance is to be produced by the public sector.

- (c) Besides Bokaro, two new steel plants—one in the Bailadila-Visakhapatram and the other in the Goa-Hospet regions—are envisaged in the public sector during the Fourth Plan.
- (d) Preliminary studies show that the steel works at Bhilai, Durgapur and Rourkela can be expanded to 3.5 million tonnes, 3 million tonnes and 2.5 million tonnes respectively and these expansions have been recommended by the Steering Group.

The Steering Group's recommendation will be considered by Government after certain further information is available.

shri P. C. Borocah: May I know whether representatives of the private sector in the steel industry, like the Tatas, were associated with the group which was formed for determining the Fourth Plan target and, if so, whether the attention of the Government has been drawn to a statement made by one of the spokesman of Tatas that the target fixed has been illusory and unattainable? If so, what is the reaction of the Government to that statement?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): Yes, Sir, my attention has been drawn to that statement. As a matter of fact, if you look into their past statements, they have taken the same attitude with regard to the Second and Third Plan targets also. But we find today that even the targets fixed are not sufficient to meet our demands.

Shri P. C. Borooah: May I know whether it is a fact that there is no immediate solution to the shortage of steel for a long time to come? What will be the shortfall between demand and production in the Fourth Plan and from where are you going to import it?

Shri C. Subramaniam: No. During the Fourth Plan when we are able to reach the target of production of 18 million tons, we will be able to meet our entire demand.

श्री यशपाल सिंह : क्या सरकार बतला सकती है कि चौथी योजना के मातहत प्राइवेट सेक्टर को कितना कोटा दिया गया है ?

श्री प्र० चं० सेठी : जहां तक प्राइवेट सेक्टर का सम्बन्ध है, टाटा भायरन एंड स्टील को दो मिलियन टन से तीन मिलियन टन, भीर इंडियन भायरन एंड स्टील को एक मिलियन से दो मिलियन टन तक बढ़ाने की इजाजत दी जाएगी ।

Shri S. C. Samanta: With reference to part (c) of the question, may I know whether any suggestion has come to set up a steel plant at Haldia in the public sector or in the private sector?

Shri C. Subramaniam: Yes, Sir. I have received a communication from the Chief Minister of Bengal that Haldia should also be considered. They have also asked for that matter to be examined.

Shri Indrajit Gupta: With regard to the proposal for setting up two new plants at Goa and Visakhapatnam areas, may I know whether the feasibility of these projects has been considered and finalised or whether it is still under examination?

Shri C. Subramaniam: The feasibility study report is under preparation now. We are hoping to get the report by the end of December.

Shri Basappa: May I know the target fixed by the steering group appointed by the Government for tool and alloy steel in this country and also whether something will be done in Bhadravati to convert it into high grade steel?

Shri C. Subramaniam: As far as Bhadravati is concerned, it is a Third Plan project and we have already taken up the conversion of Bhadravati into a special steel project. For

the Fouth Plan round about '9 or 1 million ton is fixed as the target for special and tool alloy steel.

Shri J. P. Jyotishi: May I know whether Government is examining the prospect of having a steel plant at Sarguja which abounds in iron ore?

Shri P. C. Sethi: As has been stated the steering group has envisaged the target of 18 million tons, but the study is being carried on by HSL.

Shri Hem Barua: May I know if it is a fact that addressing the meting of the Steel Advisory Council a couple of days back the hon. Minister said:—

"There is no immediate solution to the shortage of steel and we have to live with it."

If so, may I know whether this is a statement of despair or whether Government proposes to take steps to minimise this inevitable shortage within the present framework of the Plan?

Shri C. Subramaniam: It was a statement of fact that our capacity to produce cannot be stepped up overnight. It takes a long time. Therefore till we step up production we have to live with these shortages and to the extent possible we have to import.

Pig Iron

Shri S. M. Banerjee:
Shri Indrajit Gupta:
Shrimati Savitri Nlgam:
Shri Maheswar Naik:
Shri Ram Ratan Gupta:
Shri D. D. Mantari:
Shri M. L. Dwivedi:
Shri B. K. Das:
Shri Subodh Hansda:

Shri S. C. Samanta:

*274. \ Shrimati Renuka Ray:
| Shri Oza:

| Shri Koya: | Shri P. C. Borooah: | Shri P. R. Chakraverti: Shri A. K. Gopalan: Shri Basumatari: Shri R. Barua: Shri Daljit Singh: Shri Eswara Reddy: Shri S. N. Chaturvedi:

Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) whether it is a fact that there is still much difficulty in getting pig iron for small industries in U.P. and other parts of the country;
- (b) if so, the further steps taken to increase the supply of pig iron; and
- (c) the quantity of pig iron imported during this year?

The Deputy Minister in the Ministry of Steel, Mines and Heavy Engineering (Shri P. C. Sethi): (a) As the demand for foundry grade pig iron exceeds the availability, it has not been possible to meet the full requirements of the small scale foundries of not only Uttar Pradesh but other States also.

- (b) As a result of a further re-assessment of availability and utilisation so far, the allocation for 1963-64 to the State list (small scale) foundries has been increased from 178,000 tonnes to 218,000 tonnes.
- (c) No imports have been made during the year, so far.

Shri S. M. Banerjee: In view of the reply to a previous question which said that the pig iron quota of UP was reduced from 2 lakh tons to 14,000 tons and that of Bengal from 2½ lakh tons to 24,000 tons, I would like to know whether the position in these two States has improved and whether the small-scale industry and other industrialists have been able to work.

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): Merely a statement of the quota was illusory because they were not getting the entire quota. But now

we have taken into account the availability of pig iron and have indicated what would be available positively. As a matter of fact, as far as U.P. is concerned, originaly 14,300 tons was fixed as the quota. Now it has been increased to 27,336 tons, nearly 100 per cent increase.

Shri S. M. Banerjee: From the answer of the hon, Deputy Minister it appears that Government has not imported any pig iron during this particular year. I would like to know how it reconciles with the statement of the hon. Minister which said that to meet the shortage we would like to import pig iron from Russian and other countries.

Shri C. Subramaniam: We are proposing to import from U.S.S.R. next year, in 1964, 1,50,000 tons.

Shri Indrajit Gupta: In view of the fact that the shortfall in pig iron production has been mainly due to the bad performance of the private sector, does the Government intend to rely entirely on the private sector for expanding production? Are they considering any possibility of setting up separate foundries for pig iron production of setting up separate foundries for pig iron production in the public sector also?

Shri C. Subramaniam: No doubt I am still hoping that the private sector may come up to a certain extent to meet this shorage. But I am not relying upon the private sector entirely. I am taking steps in the public sector to produce sufficient quantities of pig iron.

Shrhmati Saviţri Nigam: May I know if the hon. Minister is aware that some of the foundries which have been working since the last 20 years have been closed down because of this wrong distribution of pig iron and whether the hon. Minister is thinking of giving some immediate relief to some of these foundries which are on the verge of being closed down?

Shri C. Subramaniam: No foundry has closed down now because certain quantities at least have been assured to these people. I do agree that these quantities are not sufficient particularly with reference to some of the small foundries. But as I have already stated, when we increase the production even marginally and we import a little more, we may be able to help the foundries to a greater extent.

श्री म० ला० द्विवेदी: मैं यह जानना चाहता हूं कि फाउंड्रीज की पिग ग्रायरन की मांग को कुछ हद तक दूर करने के लिये क्या सरकार ने स्कैप, ग्रायरन या दूसरे किस्म का ग्रायरन देने का प्रबन्घ किया है ? यदि हां, तो किस हद तक ?

Shri C. Subramaniam: Scrap iron is not under control. Anybody can purchase scrap iron in the open market.

Shri S. C. Samanta: May I know whether because of the good quality of pig iron that we are producing, some demands from outside the country also have come?

Shri C. Subramaniam: But unfortunately we will not be able to export, particularly because of the shortage inside the country.

Shrimati Renuka Ray: May I know whether it is a fact that the delay in the completion of the Bokaro plant has had any effect on the shortage of pig iron?

Shri C. Subramaniam: To a certain extent, it is true. If Bokaro Ind been taken up according to schedule, it would have produced pig iron to a large extent during the Third Plan period. But that will not be available now.

Shri Ranga: Have the Government gone into the question as to why the private sector, private entrepreneurs, are not able to produce as much pig fron as is expected from them and whether the Government are doing all that lies in their power to help them, if it is needed, in order to see that they fulfil the targets?

Shri C. Subramaniam: I thought the hon. Member should be aware of the conditions in the private sector more than I do. As far as the Government are concerned, we were prepared to give all possible assistance to them to set up these projects. But, as the hon. Member is aware, the private sector comes in only when there are large profits involved, and immediate Perhaps, they think **pr**ofits. will not give them immediate and large profits. That is why they are not coming forward.

Shri Jashvant Mehta: In Gujarat all the foundries are on the verge of being closed down. May I know whether the Government has received a representation from the Gujarat Government for removing the difficulties of small foundries and whether the Government have enquired into the defective system of the distribution of pig iron and what are the criteria.

Mr. Speaker: Not so many questions combined. One question might be replied to.

Shri Jashvant Mehta: Only one question. I want to know whether proper distribution of pig iron is being done at present.

Shri C. Subramaniam: I have been getting reports from every State that all the foundries are on the verge of being closed down. Certainly that cannot be the real state of affair: because every year we have been making available increased quantities of pig iron. Therefore, the position should be a little bit on the improving side. For the purpose of getting a little more pig iron, these reports are coming from all States that all the foundries are on the verge of being closed down. I do not think that is the position.

Shri Sheo Narain: How long will the Government take to supply more quota to U.P. because we are running many small industries? Shri C. Subramaniam: I have already stated that the quota for U.P. has been increased by 100 per cent.

Shri P. C. Borooah: Despite the fact that adequate capacity was licensed for pig iron, it has not been utilised. May I know what are the difficulties and whether the Government have taken steps for removing those difficulties?

Shri C. Subramaniam: I think J have already answered the question put by Shri Ranga with regard to this.

S.T.C. for Agricultural Commodities

Shri Indrajit Gupta:

Shri D. B. Raju:
Shri Umanath:
Shri Prakash Vir Shastri:

Will the Minister of International Trade be pleased to state:

(a) whether there is any proposal for establishing a separate State Trading Corporation for agricultural Commodities; and

(b) if so, the main features thereof?

The Minister of International Trade (Shri Manubhai Shah): (a) and (b). Not yet, Sir.

Shri Indrajit Gupta: May I know whether such a proposal is at all under the consideration of Government?

Shri Manubhai Shah: No.

Shri Indrajit Gupta: In view of the fact that a separate State Trading Corporation has been set up for dealing with minerals, may I know whether similar considerations do not prevail in the case of agricultural commodities like raw jute etc.?

Mr. Speaker: Now, the hon. Member is trying to argue.

Shri Indrajit Gupta: I want to know the reasons. Why are they doing it in one case but not in the other case? Mr. Speaker: The hon. Member is arguing. That can be done in a different manner; he cannot enter into arguments now.

Shri Indrajit Gupta: I think that the hon. Minister is willing to answer this question.

Mr. Speaker: Only if I allow him. Now, next question.

Hungarian Trade Delegation

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*279. Shri S. C. Samanta:
Shri Subodh Hansda;
Shri M. L. Dwivedi:
Shri Bibhuti Mishra;
Shri Indrajit Gupta;
Shri P. C. Borooah:

Will the Minister of International Trade be pleased to state:

- (a) whether a Hungarian Trade Delegation visited India in the middle of September 1963;
- (b) if so, whether any discussions were held with the Delegation; and
 - (c) the outcome of the discussions?

The Minister of International Trade (Shri Manubhai Shah): (a) Yes, Sir. The Hungarian Trade Delegation visited India during October-November, 1963.

(b) and (c). Yes, Sir. Discussions were held with the Hungarian Trade Delegation. A new long-term Trade and Payments Agreement between India and Hungary for a period of five years effective from 1st January 1964, was signed on 22nd November, 1963. Exports between the two countries for 1964, 1965 and 1966 were also finalised. They are expected to rise by 220 per cent.

Shri S. C. Samanta: May I know whether in the meantime any Indian Trade Delegation went to Hungary?

Shri Manubhai Shah: No, that was not necessary. I actually visited Budapest in June, and we had preliminary discussions with the Hungarian Government, and I extended an invi-

tation to the Foreign Trade Minister of Hungary who came here, and we signed the agreement.

Shri S. C. Samanta: What are the bilateral arrangements with them?

Shri Manubhai Shah: The arrangements are that the current level of trade which is running at about Rs. 81 crores in the current year will be raised to about Rs. 18 crores in 1966 each way, and among the articles, Rs. 4 crores will be manufactured goods for the first time, so that the less developed countries get an opening into the markets of the industrialised country. Over and above that there will be other articles which Hungary will buy like iron ore and various other intermediates from India, and we shall get also a credit which has been offered by the Hungarian Government, of about 24 million dollars, equivalent to about Rs. 12 crores to enable us to set up an aluminium plant in the public sector and three plants of ore-dressing equipment, steel tubes and various other articles.

श्री म० ला० द्विवेदी : पिग श्रायरन के श्रलावा श्रीर कौन कौन सी चीजें हैं जो कि भारत से हंगरी जायेंगी ?

श्री मनुभाई शाह : पिग श्रायरन तो जायगा ही नहीं वह तो श्रायरन श्रीर ही जायगा । उस के श्रलावा श्रीर बहुत से श्राइटम्स हैं जो कि भेजे जायेंगे जैसे जूट गुड्स, श्रायल केक्स, श्रीर राइस ब्रान श्रादि ।

Shri Indrajit Gupta: Under the terms of this agreement, what are the main items which we shall be importing from Hungary?

Shri Manubhai Shah: The main items will be machine-tools, industrial machinery, some aspects of non-ferrous metals and various intermediate goods which are required for the industries set up in India with Hungarian collaboration, certain items of glass and light engineering.

Shri P. C. Borooah: May I know whether tea is one of the commodities which is included in this agreement?

Shri Manubhai Shah: Since the hon. Member is interested in it, we had to include it.

Shrimati Savitri Nigam: May I know whether any site for the aluminium plant which is going to be established soon with the help of the Hungarian Government has been selected?

Shri Manubhai Shah: Not finally, but it will be somewhere about the Amarkantak area in Madhya Pradesh or round about that.

श्री रघुनाथ सिंह: जो ऐक्सपोर्ट श्रीर इम्पोर्ट होने वाला है उस में क्या कोई ऐसी शर्त है कि ऐक्सपोर्ट भारतीय जहाजों से ही होगा क्योंकि जापान से जो एग्रीमेंट हुग्रा था उस में वह यह चीज भूल गये थे?

श्री मनुभाई शाह : वह एक बड़ा जरूरी क्वैश्चन है वैसे हमारी यही कोशिश है कि जहां तक संभव हो सके माल हिन्दुस्तान के जहाजों में ही जाय, श्रायरनश्रोर्स के लिए खासतीर से कोशिश है कि वह भारतीय जहाजों में जाय।

Shri Sham Lal Saraf: May I know if items like small electric generators of all types are included in the list of imports for the reason that such articles . . .

Mr. Speaker: He can ask if they are included.

Shri Manubhai Shah: Yes, they are included to the extent of 30,000 kw.

श्री बड़े : क्या यह बात सच है कि मध्य-प्रदेश में जो श्रल्यूमीनियम का कारखाना खोलने जा रहे हैं, उनके वास्ते सर्वे हो गया है? उसके वास्ते कितना पैसा सरकार लगा रही है श्रीर प्राइवेट सैक्टर से कितना श्रायेगा?

श्री मनुभाई शाह : एग्रीमेंट में तो यह नहीं स्राता है वैसे काफ़ी पैसा हुआ है भ्रौर भ्रभी बाकी कुछ.काम काज चल रहा है।

Shri Bade: The Hungarian delegation has seen the spot and it is surveyed It is in the agreement. Though it was not expressly provided for in the agreement, discussions took place there. I know all the facts . . .

Mr. Speaker: Order, order. Hecan have some opportunity to tell us about it.

Shri Bade: The Minister is willing to reply

Shri Basappa: May I know whether the present Hungarian parliamentary deligation now in the country will follow up the discussion?

Mr. Speaker: They are not a trade delegation. We are talking of the trade delegation. The parliamentary delegation has nothing to do with the trade delegation.

गैर सरकारी क्षेत्र में कल्चे लोहे के कारखाने

क्या इस्पात, खान तथा भारी इंजीनियरिंग मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि सरकार गैर-सरकारी क्षेत्र में कच्चे लोहे के कारखानों की स्थापना को श्रनुमति देरही है;
- (ख) यदि हां, तो गैर-सरकारी क्षेत्र में ऐसे कितने कारखाने स्थापित किए जायेंगे ;
- (ग) क्या ऐसे कारखाने स्थापित करने के लिये स्थानों का चयन कर लिया गया है : ग्रौर
- (घ) सरकार द्वारा क्या सहायता दी येगी ?

्डरपात, खान तथा भारी इंजीनियरिंग मंत्रालय में उपमंत्री (क्षी प्र० चं०

सेठी): (क) जी हां।

- (ख) ग्रीर (ग). सरकार ने तृतीय योजना में कच्चे लोहे के उत्पादन के लिये १ लाख टन की क्षमता निजी क्षेत्र के लिये भारिक्षत की थी ग्रीर उस क्षमता के ग्रन्तगंत स्थापित किए जाने वाले कच्चे लोहे के कारखानों की संख्या ग्रनुबद्ध नहीं की थी। प्राइवेट पार्टी को ग्रीद्योगिक लाइसंस देते समय सुझाये गये स्थल की योग्यता का सभी पहलुओं से परीक्षण किया जाता है।
- (घ) सरकार ग्रनुमोदित योजना के लिए पूंजीगत माल की ग्रावश्यकताग्रों के लिए विदेशी मुद्रा प्राप्त करने में सम्बद्ध पार्टियों की सहायता करती है।
 - [(a) Yes, Sir.
- (b) and (c). Government had reserved a capacity of 0.5 million tonnes for the production of pig iron in the private sector during the Third Plan period and had not made any stipulation as to the number of pig iron plants to be set up within that capacity. At the time of granting industrial licence to a private party, the merits of the location suggested are examined in all respects.
- (d) Government help the parties concerned in securing the foreign exchange for capital goods requirements for an approved scheme.]

श्री बड़े: सन् १६६३ में कितने लोहे के कारखानों के उद्योगपतियों को पिग आयरन प्रोड्यूस करने र्का लाइमेंस दिया गया है ?

श्री प्र० चं० सेठी : जिन हैं कार-- खान को इसके प्रोडक्शन का लाइसेंस - दया गया है व यह हैं:—

- १. दी इंडस्ट्रियल डवलपमेंट कार-पोरेशन ग्राफ़ उड़ीसा।
- .२. टैक्सटूल कम्पनी लिमिटड, मद्रास ।

- एसीएमई श्रायरन ऐंड सेंट्री-फ़ियुगल पाइप वक्सं।
- ४. कमानी इंडस्ट्रीज कारपोरेशन ।
- ४. बिड़ला ग्वालियर (पी) लिमिटेड ।
- ६. रामाकृष्णा संस मद्रास।
- कृष्णा इंडस्ट्रियल कारपोरेशन,
 मद्रास ।

प्रध्यक्ष महोदय : उन्होंने तो केवल संख्या पूछी थी।

श्री बड़े: क्या यह बात सच है कि इस के लिए जापान से भी कुछ कारखा ने-दारों से कोई कोलैबोरेशन हैं। रहा है।

श्री प्र० चं० सेठी : कोई को रै-बोरेशन नहीं हो रहा है।

Shri Daji: Out of the capacity of 0.5 million tons reserved, what capacity has been licensed and what capacity has begun production or is beginning production?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): A capacity of 515,000 tons has been licensed in the private sector, and new production perhaps will be round about 20-25 thousand tons.

Shri Sham Lal Saraf: Besides the one plant sanctioned in the public sector in the Punjab, are attempts a foot to set up another plant in the private sector? If so, how soon?

Shri C. Subramaniam: I do not find any private sector plant for Punjab. I do not have any information.

Shrimati Renuka Ray: Considering the fact that the private sector does not seem to be coming forward in adequate numbers for setting up pig iron plants, does Government contemplate taking some of the capacity out of this 0.5 million tons in the public sector?

Shri C. Subramaniam: Yes, now we are planning to produce as much

as possible in the public sector by putting up blast furnaces in anticipation of the Fourth Plan expansion projects.

Shri P. R. Ramakrishnan: Since the private sector projects are going to be small projects and the cost of production is going to be higher, has Government come to any decision as to at what price of private sector pig iron will be sold?

Shri C. Subramaniam: A_S far as these small plants are concerned, there i_S no control of prices.

Shri Kandappan: Is there any proposal to set up a plant in Salem in the private or public sector?

Shri C. Subramaniam: There is a proposal to set up a steel plant in the Neyveli-Salem area.

Shri Jashvant Mehta; May I know whether there is any time-bound programme decided before the licences are issued to the private sector?

Shri P. C. Sethi: A time-limit is stipulated while giving the licence.

श्री कछवाय : मैं यह जानना चाहना हूं कि क्या मध्य प्रदेश में भी कोई लाडमेंन दिया गया है या दिया जाने वाला है; यदि नहीं, तो क्यों श्रीर जब कि लोहे की कभी है, तो श्रीर लोगों को लाइसेंस क्यों दिया जाता है।

श्री प्र० चं० सेठी: मध्य प्रदेश के लिए पिग श्रायरन का कोई लाइसेंस नहीं है।

श्री बूटा सिंह : मैं यह जानना चिंहता इंकि जो कच्चे लोहे के प्राध्वट क्षेत्र में खोले जाने वाले कारखाने हैं, उनके लिए पंजाब में कौन कौन मी जगह नियत की गई है।

ग्रध्यक्ष महोदय: यह सवाल पूछा गया है श्रीर मिनिस्टर साहब ने जवाब दिया है कि पंजाब में प्राईवट सेक्टर में कोई कारखाना नहीं खोला जाने वाला है।

श्री प्र० चं० सेठी: प्राईवट सैक्टर

में नहीं हैं, लेकिन पंजाब स्टेट गवर्नमेंट ने इजाजत मांगी है।

Shri Kapur Singh: Why not in the Punjab?

Shri Indrajit Gupta: Has Government received any representation from the producers of pig iron to the effect that increased production is being hampered by the high ash content of indigenous coal which they are having to use, and have they asked Government to arrange supplies, if necessary from abroad, of low ash grade coal and, if so, what is Government's reaction to it?

Shri C. Subramaniam: No, Sir. We have not received any such representation.

Import of Raw Jute from Pakistan

*282. Shri Heda: Shri G. Mohanty:

Will the Minister of International Trade be pleased to state:

- (a) the quantity of raw jute India imported from Pakistan last year; and
- (b) the effect on India's trade with Pakistan in raw jute by the Raw Jute Agreement signed by Pakistan with China on the 30th September, 1963?

The Minister of International Trade (Shri Manubhai Shah): (a) India imported 2,71,000 bales of raw jute from Pakistan in the Year 1962-63 (July-June).

(b) The Raw Jute Agreement signed by Pakistan with China on the 30th September, 1963, will have no adverse effect at all on India's trade with Pakistan in raw jute, as Pakistan under the Indo-Pakistan Trade Agreement (1963—65) has agreed to supply the raw jute requirements as may be specified by India in September each year.

Shri Heda: In view of the fact that trade with Pakistan, so far as jute is

concerned, has not always been smooth, by what time will we be self-sufficient in the production of jute?

Shri Manubhai Shah: Production is going up very considerably. Even then, the Pakistan jute in certain quality and cutting has a certain superior range compared to our jute production. Therefore, in order to produce special varieties, we have to import between two and five lakh bales. But, over the years our imports have considerably gone down. In 1960-61 we imported about Rs. 7 crores worth; last year it was only Rs. 3 crores. This year it may be still less.

Shri Sham Lal Saraf: May I know what attempts have been made to improve the quality of our production, and to what extent we have succeeded?

Shri Manubhaj Shah: This year the production of jute goods and exports has been a record in the whole history of India. There was a rise of Rs. 24 crores in exports, and about Rs. 39 crores in production. It shows that gradually support to the jute industry from Government and the purchasing people is increasing, and we think that in the next few years we might be able to produce even better quality jute goods to obviate the need of these marginal imports.

Shri Indrajit Gupta: I would like to know how the prevailing prices of raw jute in Pakistan compare with the floor prices that Government has announced for our jute here, and in case the Pakistan prices of jute are much lower, is Government apprehensive or not that smuggling of Pakistani jute into India might have a harmful impact on the floor prices which we wish * maintain for our own jute.

Shri Manubhai Shah: I am glad the hon. Member raised this question, showing that he is aware of the troubles. The Pakistan prices are hopelessly low, while we are giving price support to the jute grower because of our social objectives. Even then we

are trying to see with the co-operation of the Pakistan Government that smuggling from Pakistan to India is prevented as much as possible.

श्री रामेश्बरानन्व : मैं यह जानना चाहूंगा कि पटसन के ग्रतिरिक्त पाकिस्तान से ग्रीर क्या क्या वस्तुयें ग्रायात की जाती हैं ग्रीर उन के बदले पाकिस्तान को क्या क्या वस्तुयें भेजी जाती हैं।

ग्रथ्यक्ष महोदय : वह सवाल यहां नहीं उठता है।

श्री जित नारायण : क्या मैं जान सकता हूं कि सरकार यू० पी० श्रीर बिहार की जूट का दाम बढ़ा कर क्यों नहीं ख़रीद लेती है श्रीर वह बाहर से क्यों मंगवाती है ?

श्री मनुभाई शाह : यही तो मैं ने कहा है कि वह बहुत श्रच्छे दाम में मिल रहा है, लेकिन फिर भी एसी, मुपरफ़ाइन क्वालिटी रह जाती है, जो कि सोयल की कन्डीशन्ज पर डिपेंडेंट है। वह मंगाने से हमारा काम ज्यादा बढ़ता है, घटता नहीं है।

Khadi Board

-283. {Shri Harish Chandra Mathur: Shri Sivamurthi Swamy;

Will the Minister of Industry be pleased to state:

- (a) whether Government's attention has been drawn to serious reports of maladministration, irregularities and heavy spending on staff by Khadi Board;
- (b) the pay roll un ler Khadi Board and the steps, if any, taken to curtail it; and
- (c) whether any efforts have been made to streamline the working of the Board?

The Minister of Industry (Shri Kanungo): (a) By "Khadi Board" the Honourable Members are presumably referring to "The Khadi & Village Industries Commission". It is true that the Public Accounts Committee have drawn attention to certain irregularities in the working of the Khadi & Village Industries Programme of the Commission. It is not however correct to say that there have been serious reports maladministration or heavy spending on staff by the Commission.

(b) and (c). The pay roll of the Commission is about Rs, 95,00,000 per annum. The Commission is constantly reviewing its staff position, so that the greatest economy in administrative expenditure secured. Recently, a one-man Committee which went into the question of effecting economy submitted a report and this is under consideration of the Commission. This report has also examined the administrative working of the Commission and made recommendations to improve it.

Shri Harish Chandra Mathur: What are the main findings of this report to which the hon Minister referred now? Have they also drawn attention to maladministration and administrative expenditure?

Shri Kanungo: It is not a question of maladministration but how economies could be effected.

Shri Harish Chandra Mathur: Has the hon, Minister's attention been drawn to various Press publications that say that large amounts of subsidies are claimed by absolutely bogus organisations of mushroom growth and there is hardly any real transaction taking place?

Shri Kanungo: Wrong use of subsidies has not been reported but we find accounting has been defective in certain State boards. They are autonomous boards. The Commission is trying to find out ways and means to supervise the work of the State boards.

Shri Sivamurthi Swamy: Has Government received any complaint from Mysore State that the grant given by the Central Government to the Mysore khadi board has not been accounted for three years?

Shri Kanungo: There has been objection in the Mysore accounts but it is a board set up by the Mysore Government.

Shri Ranga: Are Government trying to keep in touch with the working of these boards, whether appointed by States or by the Khadi Commission and give them advice in order to see that the Public Accounts Committee would not have to comment so adversely against the working of the Khadi Commission and the khadi boards?

Shri Kanungo: Yes Sir; Government officers are at the service of the Commission and the boards and at the moment the remarks of the Public Accounts Committee are being attended to.

Shri Ranga: What advice have they given to the Mysore Government regarding the revelations made by the Chief Minister in the State legislature?

Shri Kanungo: As I have said all we can ask for from the State boards is the accounts; sometimes they are in arrears.

Shri Kapur Singh: Have the Government reviewed the prospects of khadi products standing on their own legs in the open market in the near future without heavy subsidies from year to year, and if so with what results? Do they propose to discontinue these heavy subsidies and wind up these khadi boards?

Shri Kanungo: Government do not consider that the subsidies are heavy, considering the social objectives, and without subsidised khadi cannot stand competition.

Shri Tridib Kumar Chaudhuri: May I know whether the subsidies that are granted to the Khadi Commission and also to the various State Boards by the Central Government are in their turn given to private establishments producing khadi and to khadi shops, etc?

Shri Kanungo: The subsidies are to the purchasers or consumers, and not to any producers or to any society or any organisation.

Shrimati Savitri Nigam: Keeping in view the very praiseworthy and useful work which the Khadi Board has been doing and the enormous difficulties which facing in the rural sector, may I know if the hon. Minister is aware that these small, little loopholes are negligible?

Shri Kanungo: We do not consider these defects negligible

Shri Tyagi: What is the up-to-date figure of loans and subsidies granted to the Khadi Commission, and as the Government had once assured this House that after sometime this Khadi Commission will stand on its own legs, may I know if that policy stands changed now?

Shri Kanungo: "Stand on its own legs" means that the Government will have to provide the working capital; otherwise it cannot make profits.

Shri Tyagi: What is the up-to-date figure of loans and subsidies granted?

Shri Kanungo: The figure for 1962-63 is, Rs. 1,000 lakhs in grants and Rs. 512 lakhs in loans.

Dr. Sarojini Mahishi: May I know the findings of the one-man Committee on the administration of the Khadi Board and what is the reaction of the Government thereto?

Shri Kanungo: That is being considered by the Commission and the Government.

Shri Thirumala Rao: Can the hon. Minister give us the figure with regard to the unrecoverable loans that have been written off as bad debts from the Khadi Board?

Shri Kanungo: I have not got the figures.

श्री रा० स० तिवारी: खादी ग्रामोद्योग के बारे में मैं यह प्रार्थना करना चाहता हूं कि एसी पवित्र संस्था की अखबारों में कई दिनों से बराबर लगातार शिकायत होती है और सबूत भी है, उस में रसीदें भी लगी हुई हैं। मैं आशा करता हूं कि आप इसकी इनक्वायरी करेंगे।

श्री कानूनगो : किमशन इनक्वायरें। कर रही है।

ग्रध्यक्ष महोदयः या तो ग्रापने प्रार्थनाकीया ग्राशाकी। सवाल दोनों में नहीं पूछा।

बकरे के चमड़े का निर्यात

र्भी विश्वनाय पाण्डेय : २६४ - ेडा० लक्ष्मीमल्ल सिंघवी :

क्या **ग्रन्तर्राष्ट्रीय व्यापार** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि बकरे के चमड़े की कुछ किस्मों के निर्यात पर सरकार ने प्रतिबन्ध लगा दिये हैं;
- (ख) यदि हां, तो इसके क्या कारण हैं; ग्रीर
- (ग) इन प्रतिबन्धों के परिणाम-स्वरूप प्रत्येक वर्ष कितनी विदेशी मुद्रा की हानि होगी ?

प्रन्तर्राष्ट्रीय व्यापार मंत्री (श्री मनुभाई शाह) : (क) तथा (ल). जी, नहीं। ०.६९४ मीटर तथा इससे प्रधिक लम्बाई की खालों ग्रीर ०.५६ वर्ग मीटर क्षेत्रफल वाली खालों के निर्यात पर १३ जुलाई, १६६३ से प्रसिन्ध लगा दिया गया था, जिसे २७-५-६३ से हटा दिया गया है। (ग) चूंकि प्रतिबन्ध, बहुत थोड़े समय लगभग ६ सप्ताह के लिए रहा, श्रतः विदेशी मुद्रा की हानि का प्रश्न ही नहीं उठता । वास्तविकता यह है कि बकरे की खालों के निर्यात से, पिछले वर्ष की इसी अविध की तुलना में इस वर्ष श्रधिक विदेशी मुद्रा कमाई गई है ।

[(a) and (b). No, Sir. Export of raw goat skins of 0.914 metre and more in length or 0.56 sq. metre in area which was banned on 13th July, 1963, has been permitted again with effect from 27-8-1963.

(c) Since the restrictions were for a brief period of 6 weeks or so, the question of loss in foreign exchange does not arise. As a matter of fact the total foreign exchange earned on exports of raw goat skins is higher this year than exports in corresponding period last year.]

श्री विश्वनाय पाण्डेय: में जानना चाहता हूं कि किन किन देशों में इस चमड़े का निर्यात होता है श्रीर कितना होता है?

श्री मनुभाई शाह : रूस जाता है, ग्रास्ट्रेलिया जाता है, ग्रमरीका भी काफी जाता है, कम्युनिस्ट कंट्रीज में जाता है। सारा मिला कर दस करोड़ बीस लाख का एक्सपोर्ट हो रहा है।

श्री विश्वनाथ पाण्डेय : क्या सरकार प्रतिबन्ध हटाने का विचार कर रही है?

श्री मनुभाई शाह: प्रतिबन्ध जो है वह यह है कि ट्रैनिंग इंडस्ट्री को मजबूत करने के लिए सरकार न ६० परसेंट कोटा दिया है रा गोट स्किन का और ४० परसेंट टेंड और लाइंड गोट स्किन का भ्राहिस्ता ग्राहिस्ता हमारी पालिसी यह है कि रागोट स्किन को कम कर दिया जाए और टेंड प्रासस्ड का ज्यादा कर दिया जाए।

श्री कछवाय: प्रतिवर्ष कितनी खालें हमारे देश में निकाली जाती हैं ग्रीर इससे सरकार को कितना मुनाफा होता है प्रतिवर्ष ?

श्री मनुभाई शाह : नफा नहीं होता है। मैंने अभी बताया है कि फौ न एक्सचेंज कितनी मिलती है प्रतिवर्ष । पूरा हमारे पास रिकार्ड नहीं है लेकिन माना यह जाता है कि ३५ मिलियन नम्बर के पीसिस हो हैं जिन में से २० मिलियन यानी दो करोड़ पीसिस को हम एक्स टर्ड करते हैं। वैल्यू मैंने बता दी है कि दस करोड़ बीस लाख फारेन एक्सचेंज कमा करके देती है रा गोट स्किन।

Shri Sham Lal Saraf: Since the requirements of the tanning industry are being assessed from time to time according to which the quotas are being reserved for the indigenous industry, may I know if the Government are aware that in some of the areas there is a great cry that the raw material is not available to the extent needed?

Shri Manubhai Shah: That is not so because it is obvious that exports of finished leather have to go up in due course. From 1957, 100 per cent export was allowed, and now we have reduced it to 60 per cent. So, 40 per cent of raw material is available to the local tanning industry. As the tanning of a scientific nature develops, a still further reduction in raw goatskin export quota will take place.

Rourkela Steel Plant

Shrimati Savitri Nigam:
Shri Maheswar Naik:
Shri G. Mohanty:
Shri D. C. Sharma:
Shri Ram Sevak Yadav:
Shri D. D. Mantri:

*285. { Shri Ram Ratan Gupta:
Shri B. P. Yadava:

Shri Ram Ratan Gupta:
Shri B. P. Yadava:
Shri Bishanchander Seth:
Shri Dhaon:
Dr. L. M. Singhvi:
Shri Onkar Lai Berwa:

Will the Minister of Steel, Mines.

and Heavy Engineering be pleased to state:

- (a) whether it is a fact that the blast furnaces under the Rourkela Steel Plant have closed their working;
- (b) if so, the reasons therefor and for how long;
- (c) the loss in output of the plant on account of the closure; and
- (d) the steps taken to resume their working and prevent recurrence of this state of things?

The Deputy Minister in the Ministry of Steel, Mines and Heavy Engineering (Shri P. C. Sethi): (a) and (b). Two of the three Blast Furnaces at Rourkela had to be banked due to the go-slow policy adopted by some of the workers during October 1963. Blast Furnace No. II was banked from 30-9-1963 to 7-11-1963 and Blast Furnace No. III from 2-10-1963 to 9-10-1963.

- (c) 45,570 tonnes of Pig Iron and 45,234 tonnes of Steel ingots.
- (d) It was impressed upon the workers that it was not necessary to resort to these slow down tactics and that the management was always willing to consider all legitimate demands of labour. As a result, the situation improved and production started picking up.

Shrimati Savitri Nigam: May I know what were the major complaints which necessitated the workers to adopt this policy and what action has been taken by the management so that such repetitions may not take place?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): Demands were put forward which on the face of it looked very unreasonable. I shall give some of the demands put forward: 1. Revision of pay-scales for which a wage board has already been appointed. 2. Overtime for periods prior to the registration of the factory, i.e. from 1955 to 1959. It was demanded that calcu-

lation should be made of the overtime work done during 1955 to 1959 and should be paid over-time. Automatic mass promotions without any reference to merit or necessity for promotion. They demanded that every two years there should be automatic promotion of all the workers. 4. Payment of acting allowance for periods when no officiation was actually done according to the plant records. 5. Provision of free transport to and from place of duty. 6. Leave at the rate of 1 day in 11 working days as against 1 day in 20 working days prescribed in the Factories Act.

I have given some of the demands. There were other demands also. On the face of it, the authorities could not consider these demands at all.

Shrimati Savitri Nigam: What was the difficulty in giving over-time wages which was considered to be a genuine demand by the workers?

Shri C. Subramaniam: Certainly nobody can go into over-time done during 1955 to 1959.

Shri Hanumanthaiya: May I know the name of the trade union and to which of the All-India unions it is affiliated?

Shri C. Subramaniam: The difficulty in Rourkela is there are a number of unions. There are 4 unions, one affiliated to the INTUC, the second to the HMS, the third to the AITUC and there is a local union also. There is competition between these unions to become more and more popular and for that, demands also are put higher and higher. That is the real difficulty.

श्री श्रोंकार लाल बेंरवा: ये जितनी डिमांड्स हैं व अगर मान ली जायें तो सरकार को श्रंदाजन कितना नृक्सान हो की सम्भावना है?

श्री प्र॰ चं॰ सेठी : ये उचित नहीं हैं, इसलिए इनको मानने का सवाल नहीं है। नुकसान कितना होगा यह स्रांका नहीं गया है।

Shri S. M. Banerjee: It appears from the answer of the hon. Minister that because of rivalry and competition between the unions, some demands are put forward which the management cannot consider. I want to know whether any step is being taken by the Government to see that the representative character of the unions is ascertained through secret ballot?

Shri C. Subramaniam: Yes, Sir. There is a provision in the Orissa Labour Act to recognise a union as representative union. Steps were taken for that purpose. Meanwhile one union took the matter to the court and got a stay order, which is still there. As long as the stay order is there, no representative union can be recognised. Meanwhile competition is going on to increase their strength by putting forward these unreasonable demands.

श्री किशन पटनायक : क्या यह सही है कि वहां जो आई० एन० टी० य० सी० की यूनियन है, वह कमजोर होते हुए भी, उसको सरकार रिकगनिशन देना चाहती है और इसलिए वहां असन्तोष ज्यादा बढ़ रहा है और गड़बड़ी है ?

श्री प्र० चं० सेठी : जहां तक रिकग-निशन देने का सवाल है वह स्टेट एक्ट के तहत वहां की स्टेट गवनंमेंट देती है। इसलिए किसी तरह की कोई फैवर उनकी करने का कोई सवाल नहीं है।

Shri Daji: In view of the fact that many demands were made and some sections had to be closed, causing a loss of money to the Government, may I know whether any attempt was made to refer the matter to arbitration or conciliation, as provided in the Trade Unions Act?

Shri C. Subramaniam: Even for reference, they should prima facie look reasonable. But I do not think anybody would recognise these demands as reasonable. That is the real difficulty. As far as the other

reasonable demands were concerned, the authorities were always willing to discuss with them and come to some agreement. In fact, agreement has already been reached with regard to some of these demands.

Shri Jashvant Mehta: Since the problem of recognition of trade unions has not been settled for the last two years, may I know whether the Government is prepared to hand over to the voluntary organisations the demands which have been made jointly by all the unions?

Shri C. Subramaniam: I do not think there is any joint demand at all. In the case of demands, each union wants to take advantage of the other.

"Partners of Progress" Show in Berlin

Shri Heda:
| Shri B. P. Yadava:
*286 | Shri Chattar Singh:
| Shri Dhaon:
| Shri Bishanchander Seth:

Will the Minister of International Trade be pleased to state:

- (a) whether a delegation was sent to Berlin to participate in the opening of the special show 'Partners of Progress';
- (b) the names of the members of the delegation;
- (c) the criteria for their selection; and
- (d) whether any report has been submitted by them and, if so, the salient features thereof?

The Minister of International Trade (Shri Manubhai Shah): (a) to (d). A statement is laid on the Table of the House.

STATEMENT

- (a) Yes, Sir.
- (b) 1. Mrs. Sharda Mukerjee, member of Parliament, 27 Canning Lane, New Delhi.
 - Dr. Antia, Managing Director, M/s. Union Carbide of India

Ltd. 1 & 2, Barbourne Road, Calcutta.

Oral Answers

- 3. Mr. H. C. Mahindra, Director M/s. Mahindra & Mahindra, Gateway Building, Apollo Bunder, Bombay.
- 4. Mr. A. M. M. Arunachalam, Managing Director, Investment of India Ltd. Street. 52/53 Jehangir Madras-1
- (c) The invitees included a Member of Parliament and representatives of Trade and Industry from the three important Commercial Centres of India.
- (d) Yes, Sir. The salient features of the report are:-
 - (i) The fair was well organised. The Asian stalls including the Indian Pavillion were in one big hall, while the adjacent building was mainly dominated by German and American exhibits of machinery, consumer articles etc. The Commonwealth and the EEC countries had separate buildings of their own.
 - (ii) Our exhibits of machinery, watches etc. evoked considerable interest and drew appreciation from several visitors and manufacturers.
 - (iii) Arrangements had been made to serve hot tea in our teastall which proved most popular.
 - (iv) Both the display of articles eagerness and the courtesy of our attendants was a credit to our country.
 - (v) West German Government showed interest in assisting the economic progress of the developing countries through private investment for which adequate fiscal incitement, insurance against political troubles and assurance

against state control of industries were indicated as essential conditions.

Shri Heda: May I know whether the Minister is satisfied, when he goes through the list of names, that the names selected are according to the criteria laid down in the matter?

Shri Manubhai Shah: Yes. The delegation consisted of an hon. Member of Parliament as well as three leading industrialists of this country. In pursuance of what we have been told by the German authorities, especially about the exact purpose of this industrial exhibition the participation has been very helpful.

Shri Heda: Among the articles that were thought good enough for export promotion, what other items of articles attracted the Germans most and have any tangible results come out of it?

Shri Manubhai Shah: Well, the Development Minister of Germany, Mr. Scheel, made a very good remark after seeing the exhibition. He said that he did not know that India produced so many modern machines because generally the impression is that we usually produce, tea, jute goods and some textiles. This time we highlighted a new aspect of our technological development. Of course, there was also some comments of an adverse nature by some visitors who thought that we should have shown more of handicrafts. It is, after all, a question of opinion and, broadly speaking, many of the visitors appreciated India's industrial growth, which was the principal focal point of this exhibition, and we are getting very good orders from them.

Shri Indrajit Gupta: With reference to the report submitted by, or obtained from, the members of the delegation, I would like to know whether it is a fact that some of the members of this delegation did not stay in Germany, or at the place of the exhibition, for the full duration of

their planned stay because they were not satisfied with the treatment received by them from the West German Government?

Shri Manubhai Shah: As a matter of fact, I have gone through the whole report of the delegation. They say that the arrangements were highly satisfactory. Their only complaint was that when they travelled from here to Bonn, some people were taken in first class and some in the tourist class. But, then in a plane you cannot take all the people in one class. That is the only aspect with which they were dissatisfied. Otherwise, there was a general sense of high satisfaction about the arrangements for the exhibition and their stay there.

Small/Cheap Tractors

Shri Sidheshwar Prasad: Shri P. C. Borooah: *288. \(\) Shri P. R. Chakraverti: \(\) Dr. L. M. Singhvi: Shri Bishwanath Roy:

Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) whether it is a fact that Government have received schemes from the private parties for the manufacture of small/cheap tractors; and
- (b) if so, the salient features thereof?

The Deputy Minister in the Ministry of Steel, Mines and Heavy Engineering (Shri P. C. Sethi): (a) Yes, Sir.

(b) 5 schemes for the manufacture of small tractors and power tillers of approved designs have already been licensed/approved. In addition, 14 schemes for the manufacture of small tractors and power tillers are, at present, under consideration. These schemes involve manufacture of four wheeled tractors of the riding type or

2 wheeled tractors and power tillers of the walking type, in various horsepower ranges below 12 H.P. Collaboration with Japanese, American, U.K. or West German manufacturers is proposed.

श्री सिद्धेहबर प्रसाद : क्या मैं जान सकता हुं कि जो यह पांच कारखाने बनने वाले हैं वे किन किन राज्यों में बनेंगे ग्रौर उनमें उत्पादन कव से शरू होगा ।

श्री प्र० चं० सेठी : इसमें ईस्ट एशियाटिक हैदराबाद में, दूसरा कुष्ण एंजिन्स भी हैदराबाद में,तीसरा मैसूर में, **चीया** उडीसा में श्रौर पांचवां उत्तर प्रदेश में होगा।

श्री सिद्धेश्वर प्रसाद: क्या इस बात का श्रनुमान लगाया गया है कि जो छोटे **श्रौ**र सस्ते ट्रैक्टर बनने वाले हैं उनकी ग्रनुमानित कीमत क्या होगी।

श्री प्र० चं ० सेठी: उनकी कीमत तो जब वे उत्पादन शुरू करेंगे तब तय होगी।

Shri P. C. Borooah: May I know whether there is a scheme for bringing down the prices of these popular tractors; if so, what is the cost of production now and how far it is going to be brought down?

The Minister of Steel, Mines Heavy Engineering (Shri C. Subramaniam): Generally we want prices to be below Rs. 3,000/- per tractor of this range; but the prices can be fixed only when they go into production and are produced in sufficient numbers.

Shri Bishwanath Roy: In view of the great need for tractors for mechanised cultivation, may I know how far Government is prepared to aid these enterprises?

Shri C. Subramaniam: All possible aid required by way of foreign exchange is being given to these concerns. It is a question of getting into production.

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श्री यशपाल सिंह: क्या यह सही है कि अब तक बाजार में जो छोटे ट्रैक्टर आये हैं हालेंड वगैरह से जिनका नाम मुरसस है या उनसे भी छोट जो ट्रैक्टर आये हैं वह बहुत जल्दी खराब हो गये हैं श्रीर उनके पुर्जे भी नहीं मिल रहे हैं।

श्री प्र चं० सेठी: जो ट्रैक्टर्स बाहर से भाये हैं उनके बारे में इस समय कोई मालूमात मेरे पास नहीं हैं। भ्रीर यह जो टैक्टर हैं यहीं बन रहे हैं।

डा॰ गोविन्द दास: ग्रभी जो सरकारी कारखाने हैं जैसे कि जबलपुर की गन कैरेज फैक्ट्री, जहां पर कि शक्तिवाहन नामक ट्रक बन रहे हैं, ऐसे कारखानों में इस प्रकार के ट्रैक्टर बनाने की कोई योजना है।

Shri C. Subramaniam: No, Sir. These are all small tractors. There, if at all, we can only produce the big tractors and not power tillers.

श्री प्रकाशवीर शास्त्री: क्या में जान सकता हूं कि बाहर से जो छोटे ट्रैक्टर मंगाये जाते हैं उनकी अपेक्षा इन ट्रैक्टरों का मूल्य कुछ अधिक होगा। यदि हां, तो कितने प्रतिशत तक का अनुमान लगाया गया है।

श्री प्र० चं० सेठी जैसा ग्रभी बतलाया गया है, कोशिश यह की जायेगी कि उनका मूल्य ३,००० रु० के ग्रन्दर रहे। जब यह उत्पादन हम ग्रारम्भ करेंगे तभी ठीक तौर पर उनकी कीमत तय की जा सकती है।

भी क ना० तिवारी : यह जो छोटे ट्रैक्टर बनेंगे उनकी प्रति घंटे कितने एकड़ जोतने की कपैसिटी होगी, ग्रौर वह डीजल के होंगे या पावर के।

Shri C. Subramaniam: I am sorry, I cannot immediately give the information.

Shri D. N. Tiwary: In view of the fragmentation of holdings into small units, may I know whether these tractors will negotiate small areas?

Shri C. Subramaniam: Yes, Sir; these tractors are intended for that purpose. I am informed by my hon. colleague that the small tractors can do about 2 acres per day.

Shrimati Savitri Nigam: May I know whether Government is intending to start production of small tractors in the public sector keeping in view the slow progress which these people in the private sector have shown in the production of these tractors?

Shri C. Subramaniam: The Punjab Government have come forward with a proposal to produce tractors in the public sector there. We are considering that proposal.

श्री गुलशन : पंजाब के मुख्य मंत्री ने कई बार पंजाब में अनाज की उपज के बारे में कहा कि उसको दुगुना किया जायेगा। मैं जानना चाहूंगा कि क्या उनकी भी छोटे ट्रैक्टरों के कारखानों के लिये कोई दर्ख्वस्ति सरकार के पास ग्राई है ताकि किसानों को वह सस्ता मिले।

श्री प्र० चं० सेठी: जी हां, जैसा मान-नीय मंत्री जी ने बतलाया, पंजाब सरकार की ग्रोर से मांग ग्राई है।

श्री रामेश्वरानन्व: मैं जानना चाहता हूं कि जो इस प्रकार के ट्रैक्टर बाहर से मंगाये जाते हैं उनकी ग्रंपेक्षा भारतीय शिल्पकारों द्वारा तैयार किये गये छोटे ट्रैक्टरों के सदृश जो होते हैं जो कि दो बैलों के पीछे जोड़े जाते हैं, जिनमें पांच फूल निकलते हैं ग्रौर जो दो हल एक ट्रैक्टर के बराबर जमीन वाह देते हैं, उनको प्रोत्साहन देने का सरकार का कोई विचार है।

भी प्र॰ चं॰ सेठी : यह स्माल स्केल इम्प्लिमेंट्स से सम्बन्धित प्रश्न नहीं है, यह ट्रैक्टरों से सम्बन्धित सवाल है।

नेपाल में उद्योगों की स्थापना

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श्री कछवाय :
श्री बड़े :
श्री विश्राम प्रसाद :
श्री रा० गि० दुवे :
श्री प्रित गि० दुवे :
श्री प्रित रं० चकवर्ती :
श्री विभूति मिश्र :
श्री ग्रोंकार लाल बेरवा :
श्री ग्रोंकरन प्रसाद :

क्या ग्रन्तर्राष्ट्रीय व्यापार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि भारतीय उद्योगपित अपने धन से नेपाल में नये उद्योग स्थापित करना चाहते हैं; और
- (ख) यदि हां, तो भारत सरकार का विचार उनको क्या सुविधायें देने का है ?

The Minister of International Trade (Shri Manubhai Shah): (a) Some Indian industrialists are already associated with certain industries to be established in Nepal and some others have evinced interest in participating in Nepalese industries on a joint venture basis subject to necessary facilities being available from both the Governments.

(b) The nature of facilities required is determined on the merits of each case. Generally, however, Indian investment is allowed in the shape of machinery and equipment of Indian manufacture and by way of technical know-how and some small cash.

भी कछवाय : सवाल तो मेरा हिन्दी में था लेकिन उत्तर ग्रग्नेज़ी में दिया गया है ।

ग्रध्यक्ष महोदय हिन्दी में उत्तर देदीजिये।

श्री मनुभाई शाह : हिन्दुस्तान के कई एक उद्योगपितयों ने इस चीज में रस बतलाया है कि वे नेपाल में उद्योगों को हालना चाहते हैं। उनको जो मदद दी जाती है वह यह है कि हिन्दुस्तान में बनी हुई मशीनरी श्रीर कच्चा माल श्रीर कुछ कैश, जिसकी उन्हें वहां जरूरत हो, उसको वह इन्वैस्ट करने के लिए ले जा सकते हैं।

श्री कछवाय : में यह जानना चाहता हूं कि सरकार की इस सम्बन्ध में क्या राय है, क्या उन प्राइवेट उद्योगपतियों को अनुमति देदी गई है ?

श्री मनुभाई शाह: जी हां।

श्री बड़े: कीन कीन से कारखाने ग्रीर किस प्रकार के उद्योग वहां खोले जा रहे हैं, ग्रीर ग्रभी तक ग्रापके पास परिमशन के लिए कितनी एप्लीकेशन्स ग्रायी हैं?

श्री मनुभाई शाह: एक तो टैक्सटाइल मिल लगायी जा रही है, एक छोटी सी बुलन मिल लगायी जा रही है, श्रीर ग्रभी जो बातचीत हो रही है वह सीमेंट के बारे में, प्लाई बुड के बारे में श्रीर कुछ छोटी सिन्धातें लगाने के बारे में है।

श्री भ्रोंकार लाल बेरवा : मैं जानना चाहता हूं कि क्या उद्योगपितयों ने ऐसी मांग की यी या नेपाल सरकार की श्रोर से मांग श्रायी थी कि हमारे यहां उद्योग खोल दो ?

श्री मनुभाई शाहः दोनों तरफसे।

श्री कछवाय : मैं जानना चाहता हूं कि क्या नेपाल सरकार भी यहां कोई कारखाना खोलने वाली है ?

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श्री मनुभाई शाहः ∡जब वे ूऐसा चाहेंगे तो हम उनकी भी मदद करेंगे।

WRITTEN ANSWERS TO QUESTIONS

Development of Small-Scale Industries

Shri Bishanchander Seth: •271. | Shri Dhaon: | Shri Chattar Singh:

Will the Minister of Industry pleased to state:

- (a) whether it is a fact that Reserve Bank and the State Bank have not agreed to the Union Government's suggestion for legislation for the development of Small Scale Industries in the country;
- (b) if so, whether any reasons have been given for not accepting the plea for legislation;
- (c) whether it is also a fact that the Sub-Committee of the Small Scale Industries Board was in favour of such legislation; and
- (d) whether Government have dropped the idea of legislation?

The Minister of Industry (Shri Kanungo): (a) to (d). The Government of India do not have any proposal for legislation for the development of Small Scale Industries in the country. The Indian Productivity Team, which visited the U.S.A., West Germany, Sweden and Japan in 1959, recommended that the legislative measures in force in the U.S.A. and Japan be considered by the Small Scale Industries Board for adoption in India. The Board appointed a Committee to consider this recommendation. The Reserve Bank of India and the State Bank of India are represented on this Committee. The Committee has not yet finalised its recommendations to the Board.

Machine Tool Factory in Kerala

Shri A. K. Gopalan:
Shri Warlor:
Shri Koya:

Will the Minister of Steel, Mines and Heavy Engineering be pleased to refer to the reply given to Unstarred Question No. 233 on the 16th August, 1963 and state:

- (a) the further progress made setting up the Machine Tool Factory at Kalamassery in Kerala; and
- (b) the expenditure incurred so far in this respect?

The Minister of Steel, Mines Heavy Engineering (Shri C. Subramaniam): (a) and (b). A statement is laid on the Table of the House.

STATEMENT

The company have acquired over 125 acres of land and the land acquired for the factory has been levelled. Construction works on the Production Shops, Administration and ancillary buildings as well as work on services are in progress. Selection of imported plant and machinery has been finalised by the company and import licences for the import of required plant and machinery for the factory are under issue. The company have recruited 588 persons (including technicians and trainees) upto the middle of October 1963 and training is proceeding according to schedule at the HMT Training Centre at Trivandrum and Bangalore. The factory is expected to go into production by about the end of 1964.

A cash expenditure of Rs. 19:16 lakhs has been incurred by the company on this project upto the end of September, 1963.

सस्ते कैमरों का निर्माण

*२७६. ्रेडा० लक्ष्मीमल्ल सिंघवी :

क्या उद्योग मंत्री १६ ग्रगस्त, १६६३

के तारांकित प्रश्न संख्या ७६ के उत्तर के सम्बन्ध में यह बताने की क्रूपा करेंगे कि:

- (क) सस्ते कैमरे बनाने के कारखाने की स्थापना के लिए किस विदेशी फर्म के साथ बातचीत चल रही है; ग्रौर
- (ख) कारखाने की स्थापना के बारे में अब तक क्या प्रगति हुई है ?

उद्योग मंत्री (श्री कानूनगो) : (क) मेसर्स निप्पन कोगाकू कं०, जापान।

(ख) सहयोग की संशोधित शर्त फर्म को बतादीगई है ग्रीर उनके उत्तर की प्रतीक्षा है।

Import Racketeers

*287. | Shri D. C. Sharma: | Shri Ram Sewak Yadav: | Shri A. V. Raghavan: | Shri Kappen:

Will the Minister of Steel, and Heavy Engineering be pleased to state:

- (a) whether the Delhi Police have launched a country-wide search for a gang of import racketeers following the detection of two cases of forgery and theft in the office of the Regional Assistant Iron and Steel Controller, New Delhi; and
- (b) if so, the facts of the two cases and the result of the search made?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) During the investigation of the cases reported to them, the Delhi Police have made enquiries in Delhi, Ludhiana, Solan and Bombay.

(b) A statement is placed on the Table of the House.

STATEMENT

Forgery:

It was reported on 20-4-1963 by New Delhi Police that one of the partners of a firm at Kanpur had lodged a complaint with them that a Bank account had been opened at Delhi in their name by some persons and that the

Bank Pass Book was received by them. The firm suspected that a licence had been forged. Four persons have been arrested and the investigation is in progress. No report has so far been received whether any search was made by the police.

Theft:

Four parties had complained that licences issued in their favour and submitted to the Office of the Regional Assistant Iron & Steel Controller in New Delhi in the month of 1963, had not been returned to them. Since it was found that these licences had not been received in the office of the Assistant Regional Iron and Steel Controller a complaint was lodged with the Delhi Police. One of the licences has been recovered from a person in Ludhiana during the course of the investigation. Some persons connected with it have been arrested. The case is still under investigation.

There has also been a theft of one set of Blank import licence forms from the office of the Regional Assistant Iron and Steel Controller in New Delhi and the matter reported to the Delhi State Police. The investigation is still continuing.

Coal Washery Plants

*290. { Shri R. Barua: Shri Koya:

Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) whether it is a fact that two plants for manufacture of coal washery and ore beneficiation units are proposed to be set up with Polish collaboration:
- (b) if so, the location and amount likely to be spent; and
- (c) the amount of the equipment likely to be produced?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) to (c). It is proposed to establish with Polish collaboration, facilities in the Heavy Machine Building Plant at Ranchi and the Coal Mining Machinery Plant at Durgapur for the manufacture of coal preparation plants, including washeries and ore beneficiation plants. Details of capital costs and equipment to be produced are yet to be worked out.

Export of Jute Goods

*291. { Shri Indrajit Gupta: Shri D. C. Sharma:

Will the Minister of International Trade be pleased to refer to the reply given to Starred Question No. 800 on the 20th September, 1963 and state:

- (a) whether consideration of the Srivastava Committee's report on export of Jute goods has since been completed by Government; and
- (b) Government's decisions with regard to various recommendations of the Committee?

The Minister of International Trade (Shri Manubhai Shah): (a) and (b). The Report is still under consideration.

Metric Weights and Measures

*293. Shri Hari Vishnu Kamath: Will the Minister of International Trade be pleased to state:

- (a) whether Government are aware that there has been considerable profiteering in the supply of metric weights and measures to traders and merchants; and
- (b) if so, the steps taken by Government to prevent the same and to bring the offenders to book?

The Minister of International Trade (Shri Manubhai Shah): (a) Considering that Metric Weights and Measures are made to exacting specifications which guarantee accuracy and durability, the prices prevailing are generally reasonable;

(b) Supply being adequate, there is no control over prices but manufacturers and dealers in weights and measures are licensed by State Government.

Display of Retail Prices

*294. Dr. L. M. Singhvi: Will the Minister of International Trade be pleased to state:

- (a) whether Government had launched a countrywide campaign for publicising the requirement of displaying retail prices before proceeding against traders; and
- (b) if so, whether Government are aware of any cases, particularly in Rajasthan, Punjab, Delhi and Maharashtra in which the authorities harassed the traders on mere technical deficiencies in displaying retail prices?

The Minister of International Trade (Shri Manubhai Shah): (a) and (b). The information is being collected and will be laid on the Table of the House.

Code of Conduct for Exporters

Shri Bishanchander Seth:
*295. { Shri B. P. Yadava: { Shri Dhaon:

Will the Minister of International Trade be pleased to state:

- (a) whether the code of conduct formulated to guide exporters and manufacturers of goods for export has been circulated to the trade organizations and allied bodies for their suggestions; and
- (b) if so, whether they have accepted this code or have suggested certain modifications?

The Minister of International Trade (Shri Manubhai Shah): (a) Yes, Sir. A draft code of conduct was circulated to all Export Promotion Councils, Commodity Boards, the Federation of Indian Chambers of Commerce and Industry and other leading trade organisations for their comments.

(b) Majority of the organisations, who have replied so far, have approved the draft code of conduct and some have suggested minor modifications. The draft code is placed on the Table of the House. [Placed in Library. See No. LT-1973/63].

Consumer Co-operatives

*296. Shri Heda: Will the Minister of International Trade be pleased to state:

- (a) whether consumer co-operatives and fair price shops have been allowed to get cloth from mills at ex-mill rates;
 - (b) if so, to what extent; and
- (c) the names of the popular varieties that have been included in the scheme?

The Minister of International Trade (Shri Manubhai Shah): (a) Yes, Sir.

(b) and (c). The Cotton Mill Industry have agreed to ear-mark 10 per cent of the cross-section of each mill's production of cloth for direct supplies from the mills to these approved channels at ex-mill prices stamped on the cloth.

The coverage of items included for supply does not restrict itself to any particular variety classified as 'popular'. The cross-section includes all varieties of cloth. The following are the items generally included for supplies:

- 1. Dhoties
- 2. Sarees
- 3. Mulls
- 4. Voils
- 5. Poplins
- 6. Twills
- 7. Long-cloth
- 8. Sucies
- 9. Sheeting, Leopard & Markin
- 10. Cambrics and Lawns
- 11. Prints & Chintz
- Coatings, Tussore & Corduroy

- Drills, Jeans, Satin & Gaberdine
- 14. Mazri cloth
- 15. Bed ticking/Gadlapet
- Chaddar, Bedsheet, Blankets
 & Bed Cover.
- 17. Madapalam
- 18. Leno cloth.

Steel Plant at Goa

*297. Shri P. C. Borooah:
*Shri P. R. Chakraverti:
Shri H. C. Soy:

Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) whether there is a scheme to set up a steel plant in the public sector at Goa in the Fourth Plan; and
- (b) if so, the broad outlines of the scheme?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) The question of setting up a steel plant in the Goa-Hospet region during the Fourth Plan is under consideration.

(b) At present feasibility studies are being conducted for the plant. It is not possible to indicate any details pending the receipt of the feasibility report which is expected in December, 1963.

Retail Cloth Stores of Textile Mills

- *298. Dr. L. M. Singhvi: Will the Minister of International Trade be pleased to state:
- (a) whether Government favourably view the opening of retail cloth stores by the textile mills;
 - (b) if so, the reasons therefor; and
- (c) if not, the steps Government have taken to ensure against any kind of monopoly in the distribution of cloth?

The Minister of International Trade (Shri Manubhai Shah): (a) to (c). Government encourage only co-operative stores and Government owned,

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controlled or licensed fair price shops. Government do not view favourably the opening of retail stores by textile mills or other big industries.

Small-Scale Units

781. Shri Sarjoo Pandey: Will the Minister of Industry be pleased to state:

- (a) the number of small-scale units benefited by industrial extension service in U.P. during 1962-63; and
- (b) the amount of loans granted to such units in U.P. during 1962-63?

The Minister of Industry (Shri Kanungo): (a)

Nature of assistance rendered to small units	No. of parties benefited during 1962-63
No. of parties given technical assistance No. of parties given informa-	9,408

tion to start new indus- tries	′ 3,800
3. No. of parties given other assistance	[6,746
4. No. of factory visit paid to render on the spot advice.	12,774

(b) A loan of Rs. 65.33 lakhs was sanctioned by the Central Government to the Government of Uttar Pradesh during 1962-63 for the development of small scale industries. exact amount disbursed by the State Government is not known.

Paper Factories in U.P.

782. Shri Sarjoo Pandey: Will the Minister of Industry be pleased to state:

- (a) the number of paper factories In Uttar Pradesh at present;
- (b) the types of paper manufactured by them and the production capacity of each factory;

- (c) whether any new paper factory will be started in U.P. during 1963-64 and 1964-65; and
- (d) if so, the total capital outlay thereof?

The Minister of Industry (Shri Kanungo): (a) Two, Sir.

- (b) One with a capacity of 25,000 tonnes per year manufactures Writing Printing and Wrapping Papers and the other with an annual capacity of 4,200 tonnes manufactures Writing, Printing and Wrapping Papers and Boards
 - (c) No, Sir.

No. of

(d) Does not arise.

Industrial Units in Kerala

783. Shri A. V. Raghavan: Shri Kappen:

Will the Minister of Industry be pleased to state:

- (a) the names of new industrial units established in Kerala during the Third Plan period so far; and
- (b) the names of industrial units proposed to be established during this period?

The Minister of Industry (Shri Kanungo): (a) and (b). The information is being collected and will be placed on the Table of the House in due course.

बिहार में श्रीद्योगिक बस्तियां

७८४. श्री सिद्धेश्वर प्रसाद : नया उद्योग मंत्री यह बताने की कृपा करेंगे कि :

- (ख) तीसरी योजना-काल में बिहार राज्य में कितनी भौद्योगिक बस्तियां बनाने का लक्ष्य निर्धारित किया गया था:
- (ख) ग्रब तक उनमें से कितनी बनायी जाचुकी है; भौर

(ग) इसके लिए निर्धारित राशिक्या है और उसमें से कितनी खर्च की जा नूकी है ?

उद्योग मंत्री (श्री (कानूनगो) : (क) १४.

- (ख) भ्रभी तक कोई नहीं, यद्यपि अधिकांश के लिये भूमि प्राप्त कर ली गई बें है तथा अन्य प्रारम्भिक कार्रवाई पूरी की ृ जा चुकी है।
- (ग) २०४.७४ लाखा रुपये जिस में से मार्च, १९६३ तक ४०.०६ लाखा रुपये खर्च किये जा चुके हैं।

Heavy Industries in Bihar

785. Shri Sidheshwar Prasad: Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) the names and locations of heavy industries which have been established by Central Government in Bihar;
- (b) the total estimated cost and production capacity of each of such industries;
- (c) the names and locations of such industries which are to be set up during the remaining years of the Third Five Year Plan; and
- (d) the number of persons employed in each industry?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) to (d). A statement containing the information is laid on the Table of the House. [Placed in Library. See No. LT-1975/63].

Cement Quota for Bihar

786. Shri Sidheshwar Prasad: Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

 (a) whether it is a fact that a cut has been made in the cement quota for Bihar for 1962-63 and 1963-64;

- (b) the steps taken to increase the quota of cement for Bihar; and
- (c) the consideration on which State-wise cement quota is fixed?

The Deputy Minister in the Ministry of Steel, Mines and Heavy Engineering (Shri P. C. Sethi): (a) and (b). On account of steep rise in the cement demand for works connected with the defence effort, a general reduction in the normal allocations of almost all cement consumers has been effected since the Emergency. This cut is being gradually restored. Besides, in the case of Bihar, an additional quantity of 13,000 tonnes has been allotted so far in 1963-64.

(c) In deciding allocations for States, past allocations and offtake of cement and the Third Plan outlay and population of States have been taken into consideration.

Hindustan Machine Tools Limited, Bangalore

787. Shri Rama Chandra Mallick: Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) the number of employees working at the Hindustan Machine Tools Ltd., Bangalore who have been provided with quarters till the end of October, 1963; and
- (b) the number of employees who will be provided with quarters during 1963-64 and 1964-65?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) 1512 (including employees of Watch factory)

(b) 1963-64-475.

1964-65-300.

Employees of Rourkela Steel Plant

788. Shri Rama Chandra Mallick: Will the Minister of Steel, Mines and Heavy Engineering be pleased to state the total number of employees of all categories (men and women separately) working under the Rourkela Steel Plant and those belonging to Scheduled Castes, Scheduled Tribes and other Backward Classes?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam); Cf the total number employees of all categories working in the regular establishment of Rourkela Steel Plant as on the 31st October, 1963, 20,643 were men and The number of employees women. belonging to the Scheduled Castes was 932 and that belonging to the Scheduled Tribes was 1.176. statistics have been maintained of employees belonging to any other backward classes.

Hindustan Machine Tools Ltd., Bangalore

789. Shri Rama Chandra Mallick: Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) the total number of employees working at present under the Hindustan Machine Tools Ltd., Bangalore;
- (b) the number of women, Scheduled Castes, Scheduled Tribes and other Backward Classes persons among the employees?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam):

(a) Hindustan Machine Tools

I'& II Factories Watch factory	: :	5,420 690
		6,110
(b)	HMTI&	Watch factory
(i) Women	76	189
(ii) Scheduled Castes	636	20
(iii) Scheduled Tribes	1	
(iv) Other Backward classes	Informatic available cords of pany.	on not in the re- the Com-

Cotton-Yarn Mill at Sambalpur, (Orissa)

790. Shri Rama Chandra Mallick: Will the Minister of International Trade be pleased to state:

- (a) whether it has been decided by the Government of Orissa to establish one Cotton-Yarn Mill at Sambalpur in Orissa;
- (b) if so, the approximate capital required for the factory; and
- (c) when the construction works of the buildings of the factory will be started?

The Minister of International Trade (Shri Manubhai Shah): (a) to (c). A licence was granted in May 1962 for the establishment of a cotton spinning mill at Sambalpur. The entrepreneur envisaged a capital investment of Rs. one crore. The licensee has time upto November 1963 to take effective steps and upto May 1964 to complete the project.

Rounkela Steel Plant

791. Shri Surendranath Dwivedy: Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) the total number of employees now working in the Rourkela Steel Plant:
- (b) whether full strength of personnel has been employed;
- (c) whether any special preference has been given to the people of the State in the matter of employment; and
- (d) the number of Oriyas employed in different categories of the services in the plant separately and how many of them are on deputation from the State Government?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) Total number of employees in the Rourkela Steel Plant, as on 31st October, 1963 is 21,065.

(b) No, Sir.

2179 Written Answers AGRAHAYANA 8, 1885 (SAKA) Written Answers 2180 of the State Trading Corporation in (c) Other things being equal, for

turn-over?

was 40. Polyandry 792. Shri R. G. Dubey: Shri P. C. Borooah:

certain categories of employment pre-

ference is given to the people of the

(d) Hindustan Steel do not main-

On the

tain statewise statistics of employ-

October, 1963 the number of deputa-

tionists from the State Government

State.

Will the Minister of Law be pleased

ment in the Plant.

to state: (a) whether according to assessment polyandry is still in prac-

tice in certain parts of India; (b) if so, in what part this custom prevails; and

(c) whether Government are con-

templating any measures to do away

with this out-dated system?

The Deputy Minister in the Minis-Law (Shri Bibudhendra Mishra): (a) Yes, Sir.

(b) Polyandry is prevalent in some areas of Himachal Pradesh, among Jaunsaries in Jaunsar Bewar area of Dehra Dun, Teri Garhwal and Uttar Kashi districts of Uttar Pradesh,

among certain castes in Madras, in some parts of Kangra, Lahaul and Spiti districts of Punjab and among Mohammedan population of Chandernagore in West Bengal. (c) The Government of India do not contemplate to take ally action in the matter in view of the fact the custom of polyandry is dying with the spread of education and economic progress, and State Governments, who were consulted, are gene-

Turn-over of S.T.C.

rally not in favour of any action.

793. Dr. L. M. Singhvi: Will the Minister of International Trade be pleased to state the total turn-over

ponent of such a plant? The Minister of Steel, Mines and

1962-63 and the proportion of link

deals and barter deals in the total

The Minister of International Trade

turn-over of direct trade of the State

amounted to Rs. 86.81 crores. In addi-

accounted for Rs. 55 crores. Out of

this, the link deals and barter deals

Manufacture of Scooters in Rajasthan

794. Dr. L. M. Singhvi: Will the

(a) whether Government of Rajas-

than have submitted or forwarded

any proposals for licensing a plant or

plants for the manufacture of scooters

(b) whether it would be feasible for the Central Government to license a

plant for the manufacture of scooters

and/or mopeds in Rajasthan during

(c) if so, the approximate size, capacity and foreign exchange com-

the Third Plan period; and

and/or mopeds;

Minister of Steel, Mines and Heavy

Engineering be pleased to state:

The total

1962-63

turn-over

(Shri Manubhai Shah):

tion, indirect sales and

Trading Corporation in

accounted for Rs. 12.33 crores.

Heavy Engineering (Shri C. Subramaniam): (a) No proposal for the establishment of a plant or plants for the manufacture of scooters and/or

mopeds has been received from the Government of Rajasthan recently. Earlier, during 1962, a few schemes for the establishment of new industrial undertakings in Rajasthan for the manufacture of scooters/mopeds had

been received but these were rejected

as adequate capacity had already been

licensed in the proposed line of manu-

(b) No.

facture.

(c) Does not arise.

Production of Tractors

795. Shri P. C. Borooah: Type Dr. L. M. Singhvi: Shri Bishwanath Roy:

Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) whether a further industrial unit for production of tractors has been or is being commissioned in the country;
- (b) if so, the place where the factory has been set up and its production capacity; and
 - (c) other details of the new factory?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) to (c). Against the Third Plan target of 10,000 agricultural tractors per annum, five schemes have been licensed/approved for the manufacture of agricultural tractors for a total capacity of 14,000 Nos. per annum. Three of the licensed units are already in production. One more unit at Bombay is expected to go into production by the end of 1964. licensed capacity is 3,500 tractors per annum.

Shortage of C.I. Sheets in Assam

796. Shri P. C. Borooah: Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) whether it is a fact that there is an acute shortage of C.I. sheets in Assam:
- (b) if so, the total requirements of these sheets in Assam during each of the quarters since the beginning of this year and how far these requirements were met; and
- (c) the steps being taken to meet the shortage?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) There is an acute shortage of Galvanised corrugated sheets

throughout the country including Assam State.

- (b) During the first half-year of 1963-64 (April-September 1963) Assam State's demand for Galvanised corrugated sheets was 30,499 tonnes, the demand for the second half-year of 1963-64 is not yet available.
- (c) No fresh allotment of Galvanised corrugated sheets has been made since 1st April, 1962 because of the large backlog of orders pending with the Producers and the need for meeting the demand from the various Defence organisations after declaration of emergency. However, supplies are made to the extent possible, against outstanding orders. A quantity of 7,049 tonnes of galvanised corrugated sheets was supplied/despatched to Assam State during April--August, 1963. Provision has been made in the Third Plan Expansion programme of Rourkela Steel Plant for production of 160,000 tonnes of Galvanised sheets.

Prices of Paper and Paper Products

797. Shri B. P. Yadava: 797. Shri Chattar Singh: Shri Bishanchander Seth:

Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that Government are considering a representation from the Industry for an increase in the prices of paper and paper-products; and
- (b) if so, the decision taken thereon?

The Minister of Industry (Shri Kanungo): (a) Yes, Sir.

(b) The matter is still under examination.

Coal Washeries

798. Shri Yashpal Singh: Will the Minister of Steel, Mines and Heavy Engineering be pleased to refer to the reply given to Starred Question No. 71 on the 16th August, 1963 and state:

(a) the number of coal washeries

working at present in the country; and

(b) the number of additional washeries proposed to be set up during the remaining period of the Third Plan and their location?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) At present seven coal washeries are working in the country. They are Jamadoba, West Bokaro, Lodna, Kargali, Durgapur, Dugda No. 1 and Bhojudih.

(b) Besides the expansion of two washeries at Kargali and Bhojudih, five more coal washeries are expected to be completed during the remaining period of the Third Plan. These are Patherdih, Dugda No. II, Kathara, Karanpura and Swang. All of them are in Bihar.

Private Sector Steel Plants

799. Shri Yashpal Singh: Will the Minister of Steel, Mines and Heavy Engineering be pleased to refer to the reply given to Starred Question No. 252 on the 23rd August, 1963 and state:

- (a) whether a final decision has since been taken regarding the scheme of the expansion of private sector steel plants; and
 - (b) if so, the details thereof?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) and (b). Preliminary reports on expansions of the private sector steel works in the Fourth Plan period have been considered. The product-mix and the methods of financing the expansions are expected to be settled shortly after which final decision about their expansions will be taken.

Industrial Licences granted to Birla Firms

- 800. Shri S. M. Banerjee: Will the Minister of Industry be pleased to state:
- (a) the total number of Industrial licences granted to Birlas in 1963 to set up various units;
- (b) whether this was more than what was granted in 1962; and
- (c) how it compared with other business houses?

The Minister of Industry (Shri Kanungo): (a) to (c). Separate statistics in respect of industrial licences issued in 1963 to big business houses including the House of Birlas have not yet been compiled. However, particulars of all licences issued, from time to time, under the Industries (Development and Regulation) Act, 1951, are published in the two weeklies "Bulletin of Industrial Licences, Import Licences, and Export Licences" and the "Indian Trade Journal", and also in the monthly "Journal of Industry and Trade", copies of which are available in the Library of the House.

Production of Transformers

801. Shri S. M. Banerjee: Shri Umanath:

Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) whether it is a fact that production of Transformers has increased in Heavy Electricals Ltd., Bhopal;
 - (b) if so, to what extent; and
- (c) how it compares with production in 1962?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) Yes, Sir.

(b) and (c). The output of transformers was 80 MVA for the period 1st April to 10th November 1962; the output during the corresponding period in 1963 is 443 MVA.

Heavy Electricals Project, Ramachandrapuram

802. Shri Eswara Reddy: Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) whether it is a fact that the project report for the Heavy Electricals Project at Ramachandrapuram near Hyderabad is being revised;
 - (b) if so, the reasons therefor; and
- (c) when the work on the Project is expected to commence and when it is expected to be completed?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) and (b). The Detailed Project Report received from the Czechs. covered only the manufacture of steam turbo-sets of 12 and 25 MW sizes but based on the country's demand and economics of power generation, the project is now being designed, in consultation with the Czech. experts, to cover the manufacture of units upto 100 MW.

(c) The work on the project is already progressing. It is expected to be completed sometime in 1966.

कानपुर में मिश्रित इस्पात कारखाना

क्या इस्पात, खान भौर भारी इंजी-नियरिंग मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि कानपुर में मिश्रित इस्पात कारखाना खोला जा रहा है; भीर
- (**ख**) यदि हां, तो उसका क्यौरा वया है?

इस्पात, लान ग्रौर भारी इंजीनियरिंग मंत्री (श्री चि॰ सुबह्याच्यम) : (क) कानपुर में मिश्रित तथा विशेष इस्पात के उत्पादनार्थ दो कारखाने स्थापित करने के लिए लाइसॅस दिए गये हैं। (ख) एक (घ्र) हल्के मिश्रित ग्रौर कार्बन इस्पात (जिसमें फ़ी-किटिंग ग्रौर स्प्रिंग इस्पात इत्यादि सम्मिलित हैं) बेदाग इस्पात को छोड़कर ३००० टन वार्षिक तथा (ब) साधारण ग्रौर विशेष इस्पात कास्टिग्स ३००० टन वार्षिक के निर्माण के लिए है ग्रौर दूसरा सब प्रकार का सिलिको-मैगनीज मिश्रित इस्पात जो स्प्रिंग बनाने के लिए उपयुक्त होते हैं, १६८०० टन वार्षिक के निर्माण के लिए है।

Newsprint Factory in U.P.

Shri Ramachandra Ulaka:
Shri N. R. Laskar:
Shri Dhuleshwar Meena:
Shrimati Savitri Nigam:

Will the Minister of Industry be pleased to refer to the reply given to Starred Question No. 246 on the 23rd August, 1963 and state the decision taken with regard to the revised proposal submitted by a firm for setting up a newsprint factory in U.P.?

The Minister of Industry (Shri Kanungo): The firm was informed on 31st October, 1963 that Government were prepared to permit them to manufacture 100 tons of writing paper per day provided they would undertake to manufacture at least 100 tons of newsprint also per day. They have submitted a revised proposal, which is under examination.

Enquiry Committee on Muslim Laws

805. Shri Hem Raj: Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No. 265 on the 16th August, 1963 and state the decision taken with regard to the question of appointment of a Committee regarding Muslim Laws, which was under consideration?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): It has since been decided not to appoint a Committee in regard to the Personal Laws of Muslims.

Newsprint Factory in Punjab

806. { Shri Hem Raj: Shri D. C. Sharma:

Will the Minister of Industry be pleased to refer to the reply given to Unstarred Question No. 1215 on the 30th August, 1963 and state:

- (a) the progress made with regard to the survey of raw material being carried out in Punjab and Himachal Pradesh, with a view to set up a newsprint factory in Punjab; and
- (b) the steps taken so far to accelerate the setting up of the factory?

The Minister of Industry (Shri Kanungo): (a) The survey for the assessment of raw materials by the Canadian Collaborators of Messrs. Sri Gopal Paper Mills is understood to have been recently completed and the report is being finalised by the foreign expert.

(b) A proposal by the Indian firm to appoint another team of foreign experts for wood extraction and logging study in the hilly areas of Punjab and Himachal Pradesh has been recently approved by the Government. This team has not yet arrived in India.

Survey of Raw Cotton

867. Shri P. K. Dee: Will the Minister of International Trade be pleased to state:

- (a) whether the survey of raw cotton has been suspended; and
 - (b) if so, the reasons therefor?

The Minister of International Trade (Shri Manubhai Shah): (a) Yes, Sir.

(b) Government decided to suspend the Scheme of Survey keeping in view the demand and supply position of cotton and the present price trends.

Ambassador Cars

888. Shri Bhagwat Jha Azad: Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

. -1,

1549(Ai)LSD-3.

- (a) whether the report on 'Cost Examination' of the Ambassador Cars has been considered by Government;
 - (b) if so, the details thereof?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) Yes.

(b) The Cost Report being confidential, its details cannot be disclosed. However, after examination of this report, Government have decided not to permit any increase in the selling price of the Ambassador Car.

Export of Groundnut Oil to Spain

809.
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri M. L. Dwivedi:

Will the Minister of International Trade be pleased to state:

- (a) whether it is a fact that the export of groundnut oil to Spain is going down in recent years;
- (b) if so, whether this is due to deterioration in quality of the oil supplied to that country; and
- (c) the steps being taken to introduce the quality control of this commodity?

The Minister of International Trade (Shri Manubhai Shah): (a) No, Sir. On the contrary our exports of groundnut oil to Spain are greatly increased.

- (b) Does not arise.
- (c) Government is introducing compulsory Quality Control on export of vegetable oils shortly.

ग्रिविनियमों का हिन्दी में प्रनुवाद]

भी म० ला० द्विवेदी : ८१०. भी स० च०सामन्त : भी ब० कु० दास :

क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

. XIXI 3

- (क) कितने अधिनियमों के हिन्दी रूप तैयार कर लिये गये हैं और कितने शेष हैं:
- (ख) जिन अधिनियमों के हिन्दी रूप प्रकाशित हो चुके हैं क्या उनकी प्रांतयां ऐसे संसद् सदस्यों को दी गई हैं जो अंग्रेजी नहीं समझने और हिन्दी के माध्यम से काम करने हैं; और
- (ग) क्या ग्रधिनियमों के हिन्दी रूप ग्रधिकृत ग्रौर मान्य समझे जाते हैं?

विधि मंत्रालय में उपमंत्री (श्री विभुषेन्द्र मिश्र): (क) २६० केन्द्रीय ग्रिधिनियमों का ग्रनुवाद हिन्दी में हो चुका है ग्रीर ३७८ का ग्रनुवाद ग्रभी होना है।

- (ख) नहीं । केन्द्रीय श्रिघिनियमों के हिन्दी श्रनुवाद मूल्य पर मिलने वाले प्रकाशन हैं श्रीर मूल्य देकर प्रकाशन प्रबंधक, सिविल लाइंस, दिल्ली से मिल सकते हैं।
- (ग) केन्द्रीय अघिनियमों के हिन्दी अनुवाद तब अधिकृत समझे जायेंगे जब उन का प्रकाशन राज्य भाषा अघिनियम,१६६३ की घारा ५ की उपघारा (१) के अनुसरण में राष्ट्रपति के प्राधिकार के अधीन शासकी गजट में हो जाये।

Cigarettes

- 811. Shri Warior: Will the Minister of Industry be pleased to state:
- (a) the quantity of cigarettes manufactured in India during the last two years; and
- (b) the share of foreign capital in the Cigarette Industry in India?

The Minister of Industry (Shri Kanungo): (a) Cigarettes manufactured during

1961-62 1962-63 million Nos. million Nos. 40497 40942 (b) Foreign capital worth Rs. 24.3 crores was invested in the Cigarettes and tobacco industry as at the end of 1960.

Export of Paper

- 812. Shri Warior: Will the Minister of International Trade be pleased to state:
- (a) the varieties of paper that are exported from India;
- (b) the quantities of each variety exported in 1963 so far; and
- (c) whether the country is selfsufficient in respect of the varieties exported?

The Minister of International Trade (Shri Manubhai Shah): (a) and (b). Following quantities of the main varieties of paper were exported during the period January to August 1963:

(c) In some varieties, the country is more than self-sufficient and in some other varieties, we are not. But as the production expands, the world markets now secured will be very useful to us for expanding our exports.

Import-Export of Raw Silk

- 813. Shri Sivamurthi Swamy: Will' the Minister of International Tradebe pleased to state:
- (a) the quantity of raw silk and artificial silk imported or exported during 1961-62 and 1962-63;
- (b) the quantity imported by the State Trading Corporation and by the private agencies; and
- (c) the demand of weavers' cooperative societies for the same?

The Minister of International Trade-(Shri Manubhai Shah): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-1976/63].

Setting up of Powerloom Board

- 814. Shri D. C. Sharma: Will the Minister of International Trade be pleased to state:
- (a) whether the Bombay Powerloom Weavers Association has urged Government for setting up a powerloom Board on the lines of the Handloom Board; and
- (b) if so, the reaction of Government thereto?

The Minister of International Trade (Shri Manubhai Shah): (a) Yes, Sir.

(b) The Powerloom Enquiry Committee appointed by the Government of India to enquire into all aspects of the powerloom industry is now at work and is expected to submit its report by the end of this year. The feasibility or otherwise of the setting up of an All India Powerloom Board will be examined on receipt of the report of the Committee.

Steel Production

815. Shri Bhagwat Jha Azad: Shri Heda: Shri Raghunath Singh: Shri P. Venkatasubbaiah:

Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) the production of finished steel during 1962-63 and 1963-64 upto August, 1963:
- (b) whether the production is rising compared to that in 1961-62; and
 - (c) if so, by how much?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) The total production of finished steel during 1962-63 was 3.916 million tonnes. During 1963-64 upto the end of August 1963 i.e. in the first five months it was 1.741 million tonnes which works to a rate of approximately 4.2 million tonnes for the whole year.

(b) and (c). Yes, Sir. The production of finished steel during 1962-63 was higher by about 950,000 tonnes than that in 1961-62.

Special Payment Arrangement by S.T.C.

- 816. Shri Umanath: Will the Minister of International Trade be pleased to state:
- (a) the countries with which special payment arrangements have been worked out by the State Trading Corporation; and
- (b) the result of these arrangements?

The Minister of International Trade (Shri Manubhai Shah): The State Trading Corporation concluded special payment arrangements with the following countries:—

- 1. Lebanon
- 2. China
- 3. G.D.R.
- 4. Yugoslavia
- 5. Czechoslovakia
- 6. Rumania
- 7. Poland
- 8. Hungary
- 9. Bulgaria
- 10. Jordan
- 11. Mangolia
- 12. Tunisia
- 13. U.A.R.

Apart from the above the S.T.C. entered into link arrangements with various foreign firms covering most of the West European countries.

(b) A_S a result of the above arrangements export busines_S transacted amounted to Rs. 45:30 crores from the year 1957 to October, 1963 and for the same period imports of essential commodities worth Rs. 38:82 crore_S were arranged.

Central Design Institute for Heavy Machine Building Plant

817. Shri Umanath: Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) whether the Committee set up under the Chairmanship of Shri M. S. Thacker to advise Government on proposals for establishment of Central Design Institute for Heavy Machine Building Plant, has since submitted its proposals:
- (b) whether draft proposals for the Design Institute have been worked out; and
 - (c) if so, the details thereof?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam) (a). No.

(b) and (c). Do not arise.

Foreign Demand for Indian Goods

Shri P C. Borocah:
Shri P. R. Chakraverti:
Shri Maheswar Naik:

Will the Minister of International Trade be pleased to state:

- (a) whether a survey of foreign demand for Indian goods has recently been carried out with respect to the year 1962-63;
- (b) if so, with which countries the adverse balance of trade in the preceding year had been changed into a favourable balance in 1962-63 and the comparative figures for the two years; and
- (c) with which countries the adverse balance of trade continued or increased during 1962-63 and how the respective figures compare?

The Minister of International Trade (Shri Manubhai Shah): (a) No survey particularly with respect to the year 1962-63 has been conducted. Survey of foreign demand of Indian goods is a continuous process, and as such

the question of expansion of trade with various countries of the world is constantly under review. Market surveys on specific commodity in particular countries are also conducted through specialised agencies or Commercial Representatives as the case may be.

(b) and (c). A Statement is laid on the Table of the House. [Placed in Library. See No. LT-1977/63].

It will be noted therefrom that with the following countries our adverse balance of trade in 1961-62 had been changed into favourable one in 1962-63:—

- (1) East Germany
- (2) Hungary
- (3) Poland
- (4) Rumania
- (5) Yugoslavia
- (6) Luxembourg
- (7) Denmark
- (8) Singapore
- (9) Formosa
- (10) Nyasaland
- (1)) Canada
- (12) Dominican Republic
- (13) Mexico.

Our adverse balance of trade continued or increased during 1962--63 as compared to 1961-62 with the following countries:—

- (1) Bulgaria
- (2) Czechoslovakia
- (3) U.S.S.R.
- (4) *Belgium
- (5) *France
- (6) *Germany West
- (7) *Italy
- (8) *Netherlands
- (9) *Austria
- (10) *Norway
- (11) Sweden
- (12) *Switzerland

- (13) *U.K.
- (14) *Finland
- (15) *Burma
- (16) *China
- (17) *Malasia
- (18) *lran
- (19) Japan
- (20) Pakistan
- (21) Behrien Island
- (22) Jordan
- (23) *Saudi Arabia
- (24) Belgium Congo
- (25) *Kenya
- (26) *Mozambique
- (27) *Rhodesia
- (28) *Tunis
- (29) *Uganda
- (30) U.S.A.
- (31) *Netherlands Antilles
- (32) Australia.

Note.—Our adverse balance of trade was reduced in 1962-63 as compared to 1961-62 in respect of the countries marked with a star*.

Exports to East European Countries

- 819. Shri Umanath: Will the Minister of International Trade be pleased to state:
- (a) whether it is a fact that the State Trading Corporation's exports to East European countries between 1960-61 and 1961-62 have registered a decline; and
 - (b) if so, the reasons therefor?

The Minister of International Trade (Shri Manubhai Shah): (a) Yes, Sir. There was a decline of about 12 per cent in the export of the State Trading Corporation to the East European countries during the year 1961-62 as compared to the year 1960-61. The exports improved considerably in 1962-63.

(b) The decline was more than made up in 1962-63. In any case our overall exports to these countries have recorded a significant increase in all these years.

Foreign Exchange for Equipments

820. { Shri Karni Singhji: Shri V. B. Deo:

Will the Minister of Industry be pleased to state whether there is a time lag between approval of industrial programmes and the release of foreign exchange and ordering of equipment?

The Minister of Indusry Kanungo): Yes, Sir. After a licence has been issued for a new unit or a substantial expansion under the Industries (Development and Regulation) Act, the licensee has to locate suitable plant and equipment and to negotiate collaboration arrangements if these are necessary. After approval in principle by Government of the arrangements proposed for financing the import of equipment, further negotiations with financial institutions n.ay be required. Import licences are issued after final financial arrangements have been made, and equipment can then be ordered.

Guns and Cartridges for Civilians

821. Shri Karni Singhji: Will the Minister of Industry be pleased to state whether Government consider encouraging the setting up of factories in the private sector to manufacture guns and cartridges for civilian use with particular emphasis on target shooting weapons and ammunition both for shot guns and rifles?

The Minister of Industry (Shri Kanungo): In accordance with the Industrial Policy Resolution of Government, the manufacture of arms and ammunition and allied items of defence equipment is the exclusive responsibility of the State. The manufacture in the private sector of air rifles and air pistols which do not require any licence under the Arms Rules has however been allowed.

Fruit Processing Industrial Unit in Kashmir

822. Sbri Sham Lal Saraf: Shri Siddananjappa:

Will the Minister of **Industry** be pleased to state:

- (a) whether an industrial licence has been given to M|s, Khemka and Co. (Private) Ltd., of Delhi to start a Fruit Processing Industrial unit in Kashmir near Srinagar; and
- (b) the terms and conditions under which the Central and the State Governments have issued the said licence?

The Minister of Industry (Shri Kanungo): (a) Yes, Sir.

(b) The licence is for the manufacture of jams, jellies, marmalades, fruit preserves, fruit juices, ketchup, and canned vegetable and is for a capacity of ten tonnes per day. The licence is subject to the usual conditions attached to all industrial licences.

Export of Monkeys

823. Shri Bishanchander Seth: Shri B. P. Yadava: Shri Dhaon: Shri Balkrishna Wasnik:

Will the Minister of International Trade be pleased to state:

- (a) whether it is a fact that the Animal Welfare Board has recommended the placing of a ban on the export of monkeys from India; and
- (b) if so, the reactions of Government thereto?

The Minister of International Trade (Shri Manubhai Shah): (a) and (b). Yes, Sir. The Government's decision continues as per past policy of the Government which is as per note placed on the Table of the House. Placed in Library. See No. LT-1978/63].

Export of 'Jari' Products

824. Shri Ramachandra Ulaka: Shri N. R. Laskar: Shri Dhuleshwar Meena; Shrimati Savitri Nigam:

Will the Minister of International Trade be pleased to state:

- (a) whether Government have considered the schemes for providing incentives for promoting exports of real jari products, gold jewellery and enamelled Kundan jewellery; and
 - (b) if so, the details thereof?

The Minister of International Trade (Shri Manubhai Shah): (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-1979/63].

Foreign Exchange for Private Sector

825. $\left\{ \begin{array}{l} \textbf{Shri Homi Daji:} \\ \textbf{Shri S. M. Banerjee:} \end{array} \right.$

Will the Minister of International Trade be pleased to state:

- (a) the amount of foreign exchange sanctioned so far to the private sector during the Third Plan period;
 - (b) the amount out of it utilised;
- (c) the total amount of orders placed along with foreign exchange outed; and
- (d) the reason of the shortfall and whether Government propose to take any action in the matter?

The Minister of International Trade (Shri Manubhai Shah): (a) The value of approvals in principle for the import of capital equipment by the private sector for industrial development during the first two years of the Third Five Year Plan amounted to Rs. 340 crores.

(b) and (c). The import licences issued against these approvals amounted to Rs. 180 crores. Statistics regarding ordering of machinery and

equipment against individual licences are not maintained.

(d) The time lag between approval in principle and arrangements for financing the import of equipment and the actual placing of orders is accounted for by the time taken in negotiations with financing agencies and collaborators, finalisation of detailed lists of equipment, etc. Government are attempting to secure speedier implementation through simplification of procedures, and the matter is being examined by a Committee.

Export of Coir Products

826. Shri A. K. Gopalan: Will the Minister of International Trade be pleased to state the steps taken by Government to step up the export of coir products?

The Minister of International Trade (Shri Manubhai Shah): The steps taken to step up exports of coir and coir products are-(i) participation in exhibitions abroad, (ii) display of coir goods in show rooms abroad, dissemination of publicity literature, conduct of market surveys, (iii) provision of imported raw materials, dyes and chemicals and plant and equipment under Export promotion scheme, (iv) setting up of rubberised manufacturing factories and defibering plants, and (v) mechanisation of the matting sector. A voluntary scheme of quality control for export products has also been introduced. A documentary film on coir industry been produced a measure of publicity in foreign countries. As a result of various measures taken the value of exports of coir and coir products rose from Rs. 8.86 crores in 1959-60 to Rs. 12:19 crores in 1962-63.

Exports to East European, Asian and African Countries

827. Shri D. C. Sharma: Will the Minister of International Trade be pleased to state:

(a) whether our exports to the East European countries and countries in Asia and Africa have registered progress during 1963-64; and (b) if so, the details thereof?

The Minister of International Trade (Shri Manubhai Shah): (a) Our exports during April—August, 1963 have increased by Rs. 12 crores in respect of Asian countries. Our export for the same period in respect of East European countries have increased by Rs. 10 rores. However, exports to Africa show a decline of nearly Rs. 2 crores.

(b) A detailed statement is laid on the Table of the House. [Placed in Library. See No. LT-1980/63].

Land Trade Route to Afghanistan

828. Shri Hem Raj: Will the Minister of International Trade be pleased to state:

- (a) whether the traditional Land Trade Route to Afghanistan via Pakistan has been thrown open; and
- (b) if so, the volume of export trade that has flowed through this route since its opening?

The Minister of International Trade (Shri Manubhai Shah); (a) Yes, Sir.

(b) The value of Indian exports to Arghanistan by this route after its reopening is about Rs. 2.52 crores.

Foreign Exchange to Punjab for Import of Steel

830. Shri Daljit Singh: Will the Minister of Industry be pleased to state the quantum of foreign exchange ceiling given to the Punjab State for import of steel during 1962-63?

The Minister of Industry (Shri Kanungo): The foreign exchange allotment to the State of Punjab for the year 1962-63 for import of steel was Rs. 117.845 lakhs.

Tea Plantations

- 831. Shri Hem Raj: Will the Minister of International Trade be pleased to state:
- (a) the period when the survey of the Tra Plantations in the Kangra District of Punjab and Himachal Pradesh was last made by Government;

- (b) whether Government propose to make a fresh survey; and
 - (c) if not the reasons therefor?

Written Answers

The Minister of International Trade (Shri Manubhai Shah): (a) In April, 1963 by the Tea Board.

(b) and (c). A fresh survey is not considered necessary at present as the latest survey was carried out only very recently.

Enrolling of Law Graduates as. Advocates

832. Shri Yashpal Singh: Will the Minister of Law be pleased to state:

- (a) whether it is a fact that certain High Courts are not enrolling the law graduates as advocates directly who obtained their degrees before the 28th February, 1963 in spite of the clear exemption granted by the Advocates Act, 1961; and
 - (b) if so, the reasons therefor?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): (a) Under the Advocates Act, 1961 the power to enrol a qualified person as an advocate has been vested in the State Bar Councils, and High Courts are not at present exercising power. No case has been brought to the notice of the Government where the application of a person for enrolment as an advocate has been refused, if he has obtained a degree in law from any University in India before the 28th February, 1963 and is otherwise qualified to be admitted as an advocate.

(b) Does not arise.

Law Graduates

833. Shri Yashpal Singh:

Will the Minister of Law be pleased to state:

(a) whether it is a fact that Government have received some memoranda from the Law Graduates of 1963 regarding certain hardships caused to them by the Advocates Act, 1961;

- (b) if so, their main grievances; and
- (c) the action being taken in the matter?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): (a) Yes, Sir.

- (b) The main grievance of the Law graduates of 1963 who obtained their degrees in law after 28-2-1963 is that in order to be qualified for enrolment as advocates, they are required to undergo a prescribed course of training in law and pass an examination thereafter, while those who passed the law examination before that date have been exempted from undergoing such training or passing such an examination.
- (c) The matter is under examination.

Handloom Weavers in Maharashtra

834 Shri D. J. Naik: Will the Minister of International Trade bapleased to state:

- (a) whether it is a fact that the handloom weavers in Maharashtra are experiencing shortage of yarn; and
- (b) if so, the steps taken by Government to meet the shortage?

The Minister of International Trade (Shri Manubhai Shah): (a) and (b). The Vidharba Society in the Maharashtra State had reported some difficulties regarding the supply of yarn of 80s counts. They have since been allotted a special ad hoc supply of 50 bales. The supply position of yarn to the handloom weavers in Maharashtra State is now satisfactory.

Issue of Import Licences

835. Shri Morarka: Shri Ravindra Varma:

Will the Minister of International Trade be pleased to state:

- (a) the names of the parties to whom import licences of the value of more than 10 lakhs of rupees were issued during the last five years;
- (b) the items for which these licences were issued; and

(c) the portion of the licenses already utilised and portion still lying unutilised?

The Minister of International Trade (Shri Manubhai Shah): (a) and (b). The names of the parties and the items and values of all import licences issued by the Import Trade Control Organisation are published regularly in the Weekly Bulletin of Industrial licences, Import licences and Export licences, copies of which are available in the Parliament Library.

(c) Statistics regarding utilisation of individual licences are not maintained.

ट्रांसफारमर बनाने के लिये प्लेट

द३६. श्री कछत्राय : क्या इस्पात, खान श्रीर भारी इंजीनियरिंग मंत्री यह बताने की अपा करेंगे कि :

- (क) क्या यह सच है कि कोई प्लेट जो भोपाल के हैवी इलेक्ट्रिकल्स लिमिटेड में ट्रांस-फार्मर बनाने के काम में आती है और मंत्रालय ने बाहर से मंगाई थी, बस्बई बन्दरगाह पर प्र-६ सास से पड़ी है;
- (ख) क्या यह भी सच है कि लगभग १ हजार रुपये से अधिक प्रतिदिन उसका बिलम्ब शुल्क देना पड़ता है; और
- (ग) यदि हां, तो वह प्लेट किस कार्य के लिये मंगाई गई थी और उसके वहां पड़े रहने का क्या कारण है ?

इस्पात, जान ग्रीर भारी इंजीनियरिंग मंत्री (श्री चि॰ सुबह्मण्यम) : (क) जी, नहीं ।

(ख) ग्रौर (ग). प्रश्न नहीं उठते ।

Coffee Board Workers

837. Shri A. K. Gopalan: Will the Minister of International Trade be pleased to state:

(a) whether the pensions-cum-gratuity scheme recommended by the Coffee Board for its workmen has been implemented;

- (b) if not, the reasons for the delay; and
- (c) when the scheme is expected to be implemented?

The Minister of International Trade (Shri Manubhai Shah): (a) to (c). The proposal has been accepted by the Coffee Board with the approval of the Government. The necessary tegal formalities are being proceeded with.

New Coffee Houses

838. Shri A. K. Gopalan: Will the Minister of International Trade be pleased to state:

- (a) whether the Coffee Board has decided to open new coffee houses;
- (b) if so, the number of coffee houses to be opened and their location; and
- (c) whether the reverted or retrenched workers will be restored to their original posts when the new coffee houses are opened?

The Minister of International Trade (Shri Manubhai Shah): (a) No Sir.

(b) and (c). Do not arise.

Auto-ancillary Industry

839. Shri Eswara Reddy: Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) whether it is a fact that 50 per cent of the installed capacity in the Auto-ancillary industry is lying idle at present:
 - (b) if so, the reasons therefor; and
- (c) the steps taken by Government to ensure full utilisation of the installed capacity in this industry?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam); (a) The under-utilisation of capacity in the automobile ancillary industry is to the extent of about 30 per cent.

(b) The main reasons are the shortage of foreign exchange required for the import of certain essential balancing equipment and matching components and raw materials.

There is also a shortage of steel, pig iron, high grade coke and power produced within the country.

(c) Efforts are being made to allocate more foreign exchange within the limits of present availability and more indigenous raw materials.

Timber Export to Iraq

- 840. Shri Imbichibava: Will the Minister of International Trade be pleased to state:
- (a) whether it is a fact that export of timber to Iraq has declined recently:
 - (b) if so, the reasons therefor; and
- (c) the step_S taken by Government to step up the export of timber?

The Minister of International Trade (Shri Manubhai Shah): (a) No, Sir. On the other hand it has increased from Rs. 22,000 in 1961-62 to Rs. 39,000 in 1962-63.

(b) and (c). Do not arise.

Election Petition

841. Shri Kapur Singh: Shri Gulshan: Shri P. K. Ghosh:

Will the Minister of Law be pleased to state:

- (a) whether there is any election petition pending against the Punjab Chief Minister; and
- (b) if so, since when and when this is likely to be finalised?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): (a) Yes, Sir. An election petition to set aside the election of

Shri Pratap Singh Kairon from the Sarhali constituency of the Punjab Legislative Assembly was filed jointly by Sarvashri Gurmej Singh and Lakha Singh on the 10th April, 1962 and is still pending before an election tribunal at Chandigarh. On a writ petition filed by Shri Kairon on the 14th December, 1962, the matter is now pending before the High Court of Punjab and proceedings before the tribunal are held up.

(b) The election petition is pending since the 30th June, 1962. The writ petition is coming up for hearing before the Circuit Bench of the Punjab High Court on 5-12-1963.

Expert Tea Planter

- 842. Shri Hem Raj: Will the Minister of International Trade be pleased to state:
- (a) whether the Punjab Government have approached the Tea Board for the services of an expert practical tea planter to advise the tea planters of the Kangra Valley; and
- (b) if so, whether the incumbent has been recommended and what will be the scope of his work?

The Minister of International Trade (Shri Manubhai Shah): (a) Yes, Sir.

(b) The selection of a suitable officer is under consideration. The question is under correspondence between the Tea Board and the Government of Punjab. The scope of his work will be to render on-the-spot technical advice and guidance for all round development of the tea industry in the Kangra Valley.

Import of Cotton from U.S.A.

- 843. Shri E. Madhusudan Rao: Will the Minister of International Trade be pleased to state:
- (a) whether Governmen of India is/considering any scheme to get additional cotton under P. L. 480 from U.S.A. in the current financial year; and
 - (b) if so, the details thereof?

The Minister of International Trade (Shri Manubhai Shah): (a) and (b). Yes, Sir; partly to meet the country's normal requirements and partly to be included in the proposed buffer stock for cotton which could be built up with procurement of indigenous as well as imported cotton.

Hard-Board Factory, Piparla (M.P.)

844. Shri Hari Vishnu Kamath: Will the Minister of Industry be pleased to state:

- (a) whether any suggestions or applications have been received for establishing a hard-board factory in Piparia. Hoshangabad district, Madhya Pradesh; and
 - (b) if so, the details thereof?

The Minister of Industry (Shri Kanungo): (a) No, Sir.

(b) Does not arise.

Scrap-based Furnaces and Foundries

Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) the total number of scrap-based furnaces and foundries currently in active operation together with their total installed capacity;
- (b) the number of scrap-based furnaces and foundries newly licensed for installation together with their total capacity from 1960 to 1963; and
- (c) the total number of scrapbased furnaces and foundries expected to be in production at the end of the Third Plan period together with their total installed capacity?

The Minister of Steel, Mines and

Heavy Engineering (Shri C. Subramaniam):

	Scrap-based foundries		Scrap based furnaces	
_	No.	Capacity	No.	Capacity
(a)	17	tonnes 58,840	12	tonnes 128,800
(b)	67	278,800	32	625,180
(c)	33	112,000	47	666,920

Export of Melting Scrap

846. Shri A. S. Saigal:
Shri S. C. Samanta:
Shri B. K. Das:

Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) the quantity of melting scrap exported from the country in each of the years 1952 to 1962 together with foreign exchange earned; and
- (b) the quantity of melting scrap expected to be exported during 1963?

The Minister of Steel, Mines and Heavy Engineering (Shri.C. Subramaniam): (a)

Year	Quantity	
	(in tonnes)	
1952	278,732	
1953	194,990	
1954	79,654	
1955	122,826	
1956	177,074	
1957	98,975	
1958	112,140	
1959	271,698	
1960	314,294	
1961	370,747	
1962	135,502	

Information regarding foreign exchange earned is not available.

(b) Based on the exports which have actually taken place so far in 1963, they are likely to be about 320,000 tonnes.

Melting Scrap

847. Shri A. S. Saigal;
Shri S. C. Samanta;
Shri B. K. Das;

Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) the total quantity of melting scrap consumed by the indigenous scrap-based furnaces and foundries in 1962 and the first-half of 1963;
- (b) the tonnage of home arisings out of the total quantity of scrap melted; and
- (c) the tonnage of ingots and castings produced?

The Minister of Steel. Mines and Heavy Engineering (Shri C. Subramaniam):

Scrap based Foundries	Scrap-based Furnaces	
	tonnes	tonnes
(a) 1962 . 1963	. 4 - 100	j
(Jan. to June)	26,700	No seperate
(b) 1962 1963	14.500	available.
Jan to June)	8,000	J
(c) 1962	43,525	1962 Ingots 59725 tonnes
1963 (Jan. to June)	24,020	1963 Ingots 49491 tonnes (upto Sept.)

Export of Main Producers' Skull

848. Shri A. S. Saigal; Shri S. C. Samanta; Shri B. K. Das;

Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) the total quantity of main producers' skull exported during the period January October, 1963;
- (b) whether it is a fact that Government vide their Resolution No. SC(B)-20(2)|62, dated the 27th August, 1962 had accepted the recommendation of the Scrap Committee

that the export of main producers' skull should be completely banned; and

(c) if so, the reasons for permitting the export of main producers' skull?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) 61742 tonnes.

- (b) Yes, Sir.
- (c) Exports had to be allowed because the arisings of Main Producers' skull scrap could not be fully utilised indigenously.

मास्को में भारतीय प्रदर्शनी

द्र४६. श्री कछवायः क्या श्रन्तर्राब्द्रीय व्यापार मंत्री यह बताने की कृपा करेंगे कि :

- (क) सास्को में भारत की थ्रोर ने स्रभी हाल में जो प्रदर्शनी श्रायोजित की गई थी उस पर कितना व्यय हथा; और
- (ख) क्या प्रदर्शित माल की बिक्री से कोई श्राय भी हुई थी ?

ग्रन्तर्राष्ट्रीय व्यापार मंत्री (श्री मनुभाई शाह) : (क) मास्को में हुई भारतीय प्रदर्शनी पर होने वाला थ्यय ७० लाख रुपये से अधिक होने की संभावना नहीं है । कुल व्यय-लेखा श्रंतिम रूप से नैयार किया जा रहा है । इस व्यय राशि में ने २६,३६,२१४ रु० प्रदर्शनी में भाग लेने वालो से प्राप्त किये जा चुके हैं।

(ख) जी, हां, प्रदर्शनी की समाप्ति पर उस में प्रदक्षित की गई ६० ६,१३,६०२.७१ मृल्य के नमूने की ब्स्तुएं बेर्चा गई थीं।

विदेश भेजे गये व्यापार प्रतिनिधिमंडल

- ६५०. श्री कछवाय : क्या अन्तर्राष्ट्रीय व्यापार मंत्री यह बताने की कृपा करेंगे कि:
- (क) गत दो वर्षों में कितने ट्रेड मिशन ऐवं डेलीगेशन बाहर भेजे गए और कहां कहां : और

(ख) उन पर कितना रुपया व्यय हुमा ?

श्चन्तर्रांश्ट्रीय व्यापार मंत्री (श्री मनुभाई शाह): (क) १९६१-६२ तथा १९६२-६३ के पिछले दें। वर्षों में दस ट्रेड मिणनों एवं डेलीगेशनों ने निम्नलिखित देणों का दौरा किया:---

> भ्रक्तगानिस्तान, बलगारिया, बर्मा, श्रीलंका, चैकास्लोवाकिया, पूर्वी जर्मनी, हंगरी, इंडोनेशिया, ईरान, मलाया, मोरक्को, पाकिस्तान, पोलैंन्ड, रूमानिया, सिंगापुर, थाइलैंण्ड, संयुक्त अरब गणराज्य, सोवियत रूस तथा यगोस्लाविया ।

इटली सरकार के ग्रामत्रण पर ग्राप्रैल-मई, १६६१ में इटली का दौरा करने के लिये एक ग्राधिक मिशन भेजा गया था । उस पर खर्चलगभग रु०१४,४०० हुन्ना ।

(ख) इन डेलीगेश्ननों के लिए कुल रु∙ १,१६,१६३ (लगभग) खर्च मंजृर कियागया ।

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CLOSURE OF OFFICE OF ASSISTANT HIGH COMMISSIONER FOR INDIA AT RAJSHAHI

Shri Hem Barua (Gauhati): I call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

The reported decision of Pakistan to close down the office of the Assistant High Commissioner for India at Rajshahi, East Pakistan from 15th December, 1963.

The Prime Minister and Minister of External Affairs and Minister of (Shri Jawaharlal Atomic Energy Nehru): Sir, yesterday our High Commissioner in Pakistan was handed over a note on the subject by the Chief of Protocol there. This morning a telegram was received by us from our High Commissioner about this note. We are naturally considering this fully and I should not like to say much about it till we have given full consideration. But I would like to point out that it is rather extraordinary step of closing an office which the Pakistan Government has taken, and in the name of-that is what they say-improving relations between Pakistan and India, or I may put it differently, the continuation of that office comes in the way of improving the conditions-it is very extraordinary-because obviously anyone can see that it will have the opposite effect. The reason they gave, apart from general charges against our Assistant High Commissioner there, Mr. Ghosh, was that he was encouraging the minority community to migrate from Pakistan. This House knows very well and everyone should know that our policy is entirely opposed to We have declared it openly. We do not encourage them. But to those who want to come, we provide them with such facilities as are possible. We are entirely opposed to their coming because it casts the burden, of those who come over, on us. If a large number of people come, it is very difficult to help them.

The office at Rajshahi was a passport and visa office. Now, the closing of that office will bring considerable difficulties in the way of Pakistani nationals who may require a visa to come here. It is a punishment to them by the Pakistan Government. The House may remember that only about less than two weeks ago, we were asked to close our libraries and reading rooms in one or two places. I think, one of them was at Rajshahi and....

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what she has taken against us on
fabricated and imaginary grounds....

Shri Hem Barua: Dacca and Rajshahi.

Shri Jawaharlal Nehru: Yes; Dacca and Rajshahi. And we expressed our regret at that. The chief reason given for their ciosing was some kind of technical plea that permission for that had not been asked and also a general statement that they were being used subversive propaganda. pointed this out to the Pakistan Government. And as for the technical plea, we said 'We are prepared to ask your permission now', and we did. We agreed with their demand and closed the libraries. Subsequently, a day or two later, we did ask them for permission to get over that technical plea. To that we have had no answer.

Now, it is odd that a few days later, they should ask us to close this office at Rajshahi. And we propose to protest; immediately, of course, our High Commissioner did protest; he protested against it, and he asked them to give any special instances of so-called subversive propaganda. The only thing that they could say was about this Mr. Ghosh encouraging people to migrate, which I cannot believe in, because it is against our whole policy. That is the position now.

As to what else we may do, we may point all this out to the Pakistan Government and ask them to reconsider this, because these things have a way of snow-balling; one thing leads to another, and we do not want that to happen. But if they insist upon it, naturally, we shall have to close the Mission at that place.

Shri Hem Barua: The hon Prime Minister has said that Pakistan has always started snow-balling. In the context of that, may I ask this question? In view of the fact that the Pakistan High Commission in Delhi is actively indulging in espionage work and encouraging it also against us, may I know whether Government have contemplated to take aimilar action against the Pakistan High Commission in India, action similar to

Mr. Speaker: Order, order.

Shri Jawaharlal Nehru: No. We have not intended, and do not at present intend taking any action against the Pakistan High Commission here.

This Rajshahi office, visa and passport office, was more or less connected with the office of Pakistan in Shillong.

Shri Hem Barua: Do we propose to close down the Shillong office that is engaged actively in espionage work?

Shri Jawaharlal Nehru: It is hardly proper for me to say anything about it because we are considering this matter; we do not want to do anything to add to the tension caused by these acts of the Pakistan Government. To some extent, we shall have to take, as we have to take, some action. For the present, we propose, as I said, to protest against this and to request them to reconsider their decision. If they do not, then we shall have to consider further this matter.

Shri S. M. Banerjee (Kanpur): From the statement of the hon. Prime Minister, it is clear that if the Pakistan Government insist, then this office may be closed, but the matter is being considered. I would like to know whether after the closure of the reading rooms and libraries in Dacca on the 24th October, 1963, the Government of India protested against it, and if so, whether the Pakistan Government have replied to any of our protests.

Shri Jawaharlal Nehru: Yes, we did protest. I think I stated that in the House. And subsequent to the protest, we later closed those libraries in accordance with their request or demand. Later, we asked them for formal permission to open or to continue those libraries and reading rooms. To that, we have had no reply. And obviously, there can be no reading room or library there if the Mission itself is closed there.

Shri S. M. Banerjee: Right from September 1963 they have started this tirade of propaganda against us.....

Mr. Speaker: In his preliminary statement also, he referred to it and said that they had done that.

Shri Daji (Indore): The Pakistan Government has said, "that the concerned office was concerned in subversive espionage and malicious propaganda". Is the Government in a position to say whether that is correct? Have any concrete instances in the past been brought to our notice by Pakistan or are these suddenly sprung up and concocted charges?

Mr. Speaker: Both have been answered.

Shri Jawaharlal Nehru: We do not know any precise charge. It is true that previously some protests were made about Shri Ghosh who was there, no specific charge, but a general charge that he was engaged in dissemination of anti-Pakistan propaganda. I do not think that is correct. To our knowledge, he has done no such thing.

One thing I would like to point out. Even if Pakistan objected to the behaviour of any of our representatives there, the justifiable action to be taken was to protest against him and ask for his change or removal, not to close the whole office; that is a very unusual thing.

Shrimati Renu Chakravartty (Barrackpore): Riots took place in Rajshahi. They are now covering it up.

Shri Nath Pai (Rajapur): While appreciating the Prime Minister's refusal to be drawn into any precipitate retaliatory action, in view of the fact that there is a sinister pattern in what Pakistan has been doing—be it at Chaknot, be it at Lathitilla—and the daily growing hostile statements of the Pakistan Foreign Minister, is Government sufficiently aware of the warnings that are coming and are

symbolised in these statements and actions, and taking care not to be misunderstood that we will be taking no such action? Is any other appropriate action being contemplated by Government?

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Shri Jawaharlal Nehru: Government is certainly aware of what is happening, and is paying full attention to it. It is not proper for me to say what action we would take or we might take in response to this. We do not wish to function from the point of view of retaliation—that we do not wish to do. But sometimes some step has to be taken. We shall have to consider what that step is.

श्री बड़ (खारगोन) : क्या पाकिस्तान श्रीर चीन के श्रापस 'मं हाथ मिलाने से, रा-किस्तान ने भारत से झगड़ा मूल लेने के बास्ते यह झटा इलजाम उस पर लगाया है श्रीर दूसरे पाकिस्तान का जो लिटरेचर यहां तकसीम होता है उस की तरफ शासन ने क्या कभी गाँर किया है ?

श्री जवाहरलाल नेहर : मैं जानता नहीं कि किस खास जिटरेचर की तरफ माननीय सदस्य का इशारा है वैसे यह मही है कि कभी कभी इस तरह का आपत्ति-जनक लिटरेचर यहां निकलता है और हमारी तरफ से उसको रोकने की कोशिश भी की जाती है ।

श्री बड़ें: मैंने यह सवाल किया था कि जीन श्रीर पाकिस्तान द्वारा आपम में हाथ मिलाये जाने के बाद से पाकिस्तान भारत पर जो झूटे इलजाम लगा रहा है उम के बारे में यह शासन क्या सोचता है, इसका जवाब श्राना चाहिये।

भ्रष्यक्ष महोदय: श्रव मेरी मध्किल यह हो रही है कि बड़े साहब के सवालों के जवाब उनके मुताबिक नहीं श्राते हैं।

Public Importance है । मानतीय सदस्य इस कदर घबडाये क्यों जारहे हैं ?

Attention to

Matter of Urgent

श्री बजराज सिंह (बरेली) : पाकिस्तान के विरुद्ध जब जब भी जामूसी के इलजाम लगा कर हमारी सरकार ने कोई कदम उठाये तो उन्होंने उसके जवाबी कदम उठाकर हमें जवाब दिया, ऐसे दो किस्से पहले हो चुके हैं ग्रौर ग्रव यह तीसरा किस्सा बिलकुल ही अजीब किस्म का हो रहा है

Calling

प्रध्यक्ष महोदय : ग्राप तो सवाल न कर के बयान देने लग गये हैं।

भी कजराज सिंह: जरा मेरा सवाल...

अध्यक्ष महोदय : आप एकदम से अपना सवाल पुछ लें। मैं बार बार यही चीज माननीय सदस्यों से कहता हं कि वे सीधे सवाल म्रायें।

भी बजराज सिंह: मेरा प्रश्न यह है कि हमारी सरकार कब तक इस तरह के जवाबी हमले सहती रहेगी क्या तनाव न बढे इस हर से यह जवाबी हमले सहना जारी है भीर क्या हमारे इस तरह से बदिश्त करने से तनाव कम हो सकेगा ऐसा क्या सरकार को विश्वास है ?

श्री जवाहरलाल नेहर : माननीय सदस्य का सवाल कुछ प्रजीब सा है - कब तक बर्दाश्त करेंगे, जब तक मनासिब समझेंगे तब तक बद्धांत करेंगे ।

श्रा सजराज सिंह: इस मुनासिब की ग्राखिर कोई हद भी तो होगी ? मुनासिब की हद क्या है ? ग्रब मुनासिव क्या है भीर क्या नहीं है इस के समझने का सार देश का ठेका मालुम पडता है प्रधान मंत्री जी ने ही ले लिया है जो इतनी शेखों से कह दिया कि जब तक मुनासिब समझेंगे तब तक बर्दाश्त करेंगे अब यह पालियामेंट क्या बेकार बैठी हुई है ?

मध्यक्ष महोदय : जब तक वह गवर्गमेंट में हैं भीर उनकी गवर्नभेंट पावर में हैं तब तक नीति प्रादि का फैसला तो उसी को करना

भी व अराज सिंहः जरा यह तो म्लाहिजा फरमाइये कि जवाब उन्होंने किस तेजी से दिया है कि जब तक हम मनासिब समझेंगे तब तक बर्दाश्त करेंगे, भ्रव क्या यह गवर्न-मेंट इस पालियामेंट के लिये रिसपौसिबिल नहीं हैं ?

श्री जवाहरलाल नेहरू: मेरी समझ में नहीं माता कि इसका ग्रीर क्या जवाब दिया जाता। पुछते हैं कि कब तक इस बात की बर्दाश्त होगी, ग्रय जाहिए है कि सब बातें देख कर तय होती है भीर तय किया जाता है कि क्या कदम लिया जाये। हवा में तो मैं कह नहीं सकता कि इस वक्त यह होगा या उस बक्त हम यह करेंगे, ऐसा कहना बिल्क्ल नामुनासिब बात है ग्रीर नालायकी की बात ह्रोगी ।

भी बजराज सिंह : मेरा दूसरा सवाल रह गया ।

प्राच्यक्ष महोवय : सवाल का दूसरा हिस्सा रह गया तो उसे रहने ही दीजिये। ग्रगर एक का जवाब भागया तो भ्रापको वहीं पर इक्तिफा करनी चाहिये ।

भी कछवाय (देवास): इस प्रकार का इलजान पाकिस्तान ने भारत पर पहली बार लगाया है। या पहले भी लगा चका है, यदि हां, तो कितनी बार उसने यह इलजाम भारत पर लगाया है ?

भी अवाहरलाल नेहरू : ग्रव मैं इस का क्या जवाब दुं? पाकिस्तान वाले श्रक्सर हमारे ऊपर इस तरह के इलजाम लगाते रहते हैं।

Shri Jashvant Mehta (Bhavnagar): Pakistan has taken steps one by one to increase tension and to shield their espionage activities in this country.

Matter of Urgent Public Importance

What steps are Government considering to stop their espionage activities?

Shri Jawaharlal Nehru: The normal steps to keep trace of and to stop espionage activities are not usually broadcast. That will come in the way of taking those steps.

श्री प्रकाशवीर शास्त्री (बिजनौर) : क्या मैं जान सकता हूं कि नेहरू लियाकत पैक्ट में एक द्वारा यह भी यी कि भारत ग्रौर पाकिस्तान में ग्रल्पसंख्यकों की सुरक्षा का दायित्व हाई किमश्नर कार्यालय पर होगा ग्रब उस के बन्द हो जाने पर वह समस्या ज्यों की त्यों खड़ी हो जायगी तो क्या उन की सुरक्षा के लिये सरकार किसी अन्तर्राष्ट्रीय संगठन, सुरक्षा परिषद् ग्रादि से सहयोग नेने पर विचार करेंगी ग्रथवा उस के लिये क्या ग्रीर कोई उपाय किया जायगा जिससे कि उनकी सुरक्षा वहां पर हो सके ?

श्री जवाहरलाल नेंहरू : मुझे ठीक याद नहीं कि जो माननीय सदस्य ने कहा कि इस चीज का फैसला हमा था कि हाई कमिण्नर के जरिये होगा । मुझे विलकुल याद नहीं है । मेरे ख्याल में यह नहीं हुप्राथा। मेरा ख्याल यह है कि हमें यह स्त्रीकार नहीं हुआ था। इम इसे कुछ मुनासिव भी नहीं समझते कि हिन्दुस्तान के अन्दर जो अल्पसंख्यक हैं उनकी सूरक्षा करना यहां का पाकिस्नान हाई कमिश्तर ग्रपना फर्ज समझे किसी जगह श्रल्पसंख्यकों की रक्षा करना वहां ी सरकार का दायित्व होता है। दूसरी यह बात कि इसको किसी बाहर की संस्था के पास ले जाया जाये तो हमारा कोई इरादा नहीं है, कि इस बारे में किसी बाहर की संस्था के पास हम जायें ।

श्री यशपाल सिंह (कैराना): श्या यह सही है कि जो अन्ध्याराइण्ड पाकिस्तानी नेशनत हिन्दुस्तान में रह रहे हैं वह इस 1549(Ai) LSD-4. टेंशंन को भी हवा दे रहे हैं, यदि हां तो इसको रोकने के लिये सरकार क्या कर रही है ?

म्राध्यक्ष**महोदय**ः ब्रुग्नव इस का इससे क्या। सम्बन्ध होगा।

Swell Shri (Assam-Autonomous Districts): Among the reasons given by Pakistan for ordering the closure of our office at Rajshahi is that it has repeatedly drawn the ttention of the Government of India to the alleged anti-Pakistan activities of our office at Rajshahi. Apart from the alleged encouragement of the minorities to migrate from Pakistan, may I know whether Pakistan has brought attention of the Government any other anti-Pakistani activity, and whether it is true as alleged by them that the Government of India did not pay heed to those protests?

Shri Jawaharlal Nehru: I have just said that the Pakistan Government or their High Commissioner or their authorities in Rajshahi have previously, on some occasions, protusted generally against our representative's "anti-Pakistani statements or action". No specific instances have been given, and we have replied to them, pointing out that what they have said is not correct.

Kumar \ Chaudhuri Tridib (Berhampur): May know whether it is a fact that our Assistant High Commissioner's Office at Rajshahi came under the suspicion of the Pakistan Government and also under fire since migration started after the holocaust of the minority community in Rajshahi and North Bengal generally, whether the flow of migration, even unauthorised migration has continued unabated bacause the Pakistan Government has failed to keep up its promise to protect the minorities whether a man like the Finance Minister . . .

Mr. Speaker: He should not combine so many questions. He should put only one question.

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Shri Tridib Kumac Chaudhuri: I am anishing. . . . Whether a person occupying the position of Finance Minister in the East Pakistan Government, Shri Prabodh Chandra Roy, has also been sorced to come away, and whether

Calling Attention

to Matter of Urgent

Public Importance

Mr. Speaker: Even if he puts 'ands', 'alsos' and 'whethers', how can they all be kept together and how can he expect to have an answer.

Shri Tridib Kumar Chaudhuri: My difficulty is, I am constrained to say, that unless I create nuisance, cry and shout I cannot get a hearing. There are very important questions affecting the minority community living on the border.

Mr. Speaker: The hon. Member should realise that he can put a question so far as this notice is concerned. He has many other remedies. I do not doubt his intense feelings because he lives on the border. But he should not utilise this opportunity to put all questions that he has in mind. I have requested him to put a straight question

Shri Tridib Kumar Chaudhuri; I will put only one question: whether the attention of the Pakistan Government has been drawn to the fact that migration has started since the holocast of the minority community in Rajshahi district in 1961. That is why They want to close down this. their attention been drawn pointedly to this fact?

Shri Jawaharlai Nehra: Naturally, when migration took place from the Rajshahi district, it was brought to their notice two years ago or more. But nothing has been said in this connection because we have received their message this morning. The hon. Member referred to various reasons which may have induced Pakistan Government to act in the fashion that they have done; some of the reasons may be correct; how am I to say definitely what reasons the Pakistan Government has in its mind.

Shri Tridib Kumar Chaudhuri: That is not my question at all. Is it a fact that migration has been continuing because of the oppression of minorities? Has the attention of the Pakistan Government been drawn to this fact before replying to their note?

Shri Jawaharlal Nehru: As I said attention was drawn. I do not say it has been drawn now, recently. I do not think migration is continuing in large numbers now.

12.22 hrs.

STATEMENT RE: REPORTED DEVE-LOPMENT IN BERUBARI AREA

The Mr. Speaker: hon. Prime Minister to make a statement on Berubari

Shri P. C. Borooah (Sibsagar): Sir, I have tabled a notice.

Mr. Speaker: Everyone cannot be accommodated; the point has been sufficiently discussed.

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): We have now received further information from the Government of West Bengal regarding the situation in Berubari and adjacent areas which was discussed in the House on the 26th. As some Members had expressed their apprehension that Indian national had been fired upon, that Pakistan had encroached into Indian territory etc., I will first state the factual position on these matters.

2. When the joint survey of Berubari recommenced for the winter season on the 9th November, 1963, certain Opposition parties organised an agitation against it and incited some of the local people, mostly Rajbansis, to resist the survey operations. On the 10th November, while the survey team was in the field, a large number of people including women attempted to stop the survey work. They even became violent and started throwing

Development in Berubari Area

brick-bats on the survey officials. 33 persons were taken into custody by the West Bengal police to prevent the situation from getting out of control. Next day on the 11th, again a large number of demonstrators surrounded the survey team and attempted to assault them, over-powering a constable on duty. There was considerable pushing and jostling and a show of force had to be made but very little force was used. 2 persons are alleged to have received slight injuries in this pushing and jostling.

- 3. The Deputy Commissioner of the District reported that "a pretence of force with lathis was made and the crowd melted away". The West Bengal Government have categorically stated that not a single shot was fired and that allegations about firing are absolutely baseless.
- 4. It seems the West Bengal newspapers exaggerated this incident blaming the police for excessive use of force. I would like to mention in this connection that the Hindustan Standard (Calcutta) of 27th November has published a letter from one Shri Jalpesh Ghosh who claims to be an eye witness and who has contradicted these exaggerated reports. In this letter the eye witness gives an account of the violence of the demonstrators and the exemplary conduct of the survey officials and the police.
- 5. The two survey teams continued to work, in spite of these demonstrations on 10th and 11th, till 15th November when the Pakistan field staff withdrew for some reason of their own accord. They have, however, returned since and the survey teams have been working in the field since 25th November.
- 6. The West Bengal Government have no information regarding the alleged report that the Government of Pakistan has issued orders to the East Pakistan Rifles to enter Berubari before actual transfer takes place. There has been no encroachment by

Pakistan into Berubari or adjacent territory.

- 7. Certain misunderstandings have been created by the report that more territory is being given away to Pakistan in Berubari and adjacent areas and the village of Chilahati has been mentioned in this connection. Actually, Chilahati though adjacent to Berubari is not part of Berubari Union. The West Bengal Government had themselves intimated to us in 1957 that 512 acres of Chilahati village of Debiganj Thana were adversely held territory. In the demarcation proceedings now going on in the area the survey staff will determine the status of this area on the basis of the last pre-partition notifications of the various Thanas and carry out the joint demarcation. This question of the status of the Chilahati village and of the area of 512 acres of this village adversely held by West Bengal Government since the partition has not connection with the Indo-Pakistan Agreement on the boundary dispute concerning Berubari. The demarcation, as far as Chilahati area is concerned, follows the Radcliffs Award, which states that the international boundary in this region "shall then continue along the northern corner of the Thana Debiganj".
- 8. Government of India's instructions as to how the line dividing Berubari should be drawn, clearly stated that the line of demarcation was to commence from the northeast corner of Thana Debiganj and then to run west-wards almost horizontally upto the western boundary of the Berubari Union No. XII in such a manner as to divide it in the nearest possible approximation half of 8.75 square miles, the total area of Berubari Union No. XII. These instructions stand and are being implemented by the joint survey teams on the ground.
- 9. The survey teams are still engaged in demarcation work along the entire 25 miles border of Berubari and adjacent areas. This work is likely to be completed by the end of March 1964. Exchange of territories

[Shri Dinesh Singh]

between the two countries will take place sometime thereafter.

Shri Prabhat Kar (Hooghly): May I know whether it is not a fact that Chilahati belongs to Jalpaiguri thana and it has got nothing to do with Berubari and also, since the maps on the basis of which this agreement was reached do not include Chilahati, may I know how at the present moment this question of survey of Chilahati comes in?

Shri Dinesh Singh: The question of Chilabati is being considered by the West Bengal Government, whether it is part of Jalpaiguri thana or Debiganj thana, and it will also be considered by the officials who are demarcating on the ground.

Shri Prabhat Kar: The point is that so far as the records go, from as early as 1899 right up to 1936, Chilahati belongs to and forms part of Jalpaiguri thana, and therefore, may I know how this question comes in doubt now?

Mr. Speaker: The West Bengal Government might be considering it

Shri Prabhat Kar: How does it come now, because all along it has belonged to Jalpaiguri thana? How does the doubt arise now?

The Prime Minister Minister of External Affairs and Minister Atomic Energy (Shri Jawaharla) Nehru): May I say that ever since the partition, apart from areas in dispute, etc., small areas have been in adverse possession of Pakistan or India, a few hundred acres, a mile here or there and so on and each party held on to it adverse possession, because the other party was holding on to another little bit of land in adverse possession. In the same way, this Chilahati arca, about 500 acres, was admittedly in adverse possession and as long as six years ago the West Bengal Government toid us that it is in their adverse possession. They pointed out some other small areas....

Shri S. M. Banerjee (Konpur): What is the meaning of "adverse possession"?

Shri Jawaharlal Nehru: It means that according to the partition reports, this should have gone to Pakistan. Others were pointed out which should have some to us, which were in Pakistan's possession—little bits here and there. This has nothing to do, as has been pointed out, with Berubari. It is an independent thing. Now that demarcation is taking place and all these small matters come up to be rectified. It is in that connection this matter has come up.

Shri S. M. Banerjee: From the statement of the hon Prime Minister and the Deputy Minister, it is clear that there is some survey which is going on regarding Chilahati, which according to the news available to us, does not form part of Berubari. It is in Jalpaiguri Thana. I would like to know whether, in view of the repeated provocation by the Pakistan Government, the Central Government will now revise their decisions regarding Berubari and also Chilahati?

Shri Jawaharlal Nehru: The answer to that is 'no'.

Shri S. M. Banerjee: You are going to give Chilahati?

Shri Jawaharlal Nehru; There is no decision of ours. The whole boundary is being partitioned and demarcated. There is no decision of our to demarcate that.

Mr. Speaker: Their anxiety is about Childhati, we have admitted we are In adverse possession of it.

Shri Jawaharlal Nehru: Am I to tell a lie to this honourable House?

Mr. Speaker: No, the Prime Minister has said that Pakistan also is in

7222 Statement re: AGRAHAYANA 8, 1885 (SAKA) Statement re. 2228 Reported Development in Berubari Area

adverse possession of some other areas. When they are claiming Chilahati, are we trying to claim those areas which are in adverse possession of Pakistan?

Shri Jawaharlal Nehru: This matter was postponed. As I said, it arose in 1957 and since then it has been reported to us by the West Bengal Government that while this particular area of 500 acres or so did not according to their view belong to us, there were other areas which belong to us, of which Pakistan was in possession. This matter can only be settled, they say, when this area has been demarcated properly. Now the process of

Shri S. M. Banerjee: A discussion should be allowed on this.

demarcation all along the frontier is

taking place. We expect all these minor adjustments will take place.

Mr. Speaker: Can I allow it in this manner? Let him give notice and I will consider. Shri Indrajit Gupta.

Shri Indrajit Gupta (Calcutta South West): The Prime Minister just now said that these minor adjustments which may be necessary would be in the nature of a few hundred acres here and there. May I know whether the Government's attention has been drawn to the reports which appeared very widely in the Press, which caused all this commotion, that whereas the original Berubari agreement laid down that about half the Berubari area, i.e. a little over 4 square miles would be ceded to Pakistan, the total area which is now proposed to be ceded under the terms of the survey now going on is more than 9 square miles, which is more than the total area of the whole of Berubari Thana. Is this a bari is half of 8.75, i.e. about 41 yards?

Shri Jawaharlal Nehru: I am afraid the hon Member is mixing up Berubari with other issues. Half of Berubari is half of 8.75, i.e. about 41 square miles; that is all.

President Kennedy Shri Indrajit Gupta: The area that is proposed to be given now is about 9 square miles.

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at Funeral of

Shri Jawaharlal Nehru: I am not aware of that. Our information is that so far as Berubari is concerned, 41 square miles or something have been asked to be demarcated. There is no question of 9 square miles at all or any other question, but only 41 square miles. Apart from this, this demarcation is going on of the whole border. There is no question of giving up anything; that is in accordance with the various previous awards that area is being demarcated and boundary pillars put.

12.36 hrs.

something.

STATEMENT RE: INDIA'S REPRE-SENTATION AT FUNERAL OF PRESIDENT KENNEDY

Mr. Speaker: I have received two motions by Dr. Lohia and others and Shri Ranga and others and two snortnotice questions by Dr. Lohia and others and Shri H. V. Kamath on India's representation at the funeral of President Kennedy at Washington. Would the Prime Minister like to say

प्रधान मंत्री तथा वैदेशिक कार्य मंत्री तथा ग्रणु शक्ति मंत्री (श्री जवाहरलाल नेहरू): हिन्दी में कहं या श्रंग्रजी में ?

श्रध्यक्ष महोदय : दोनों में कह दीजिये।

एक माननीय सदस्य: हिन्द्स्तानी बोलिये।

श्री जवाहरलाल नेहरू: २३ तारीख की

सुबह हमें यह अफसोसनाक खबर मिली थी प्रजीडेंट कनेडी की निस्बत । उस तारीख को फौरत हम ने अपने झंडे हाफ मास्ट करने की हिदायत दे दी थी। हमें मालुम नहीं था कि कब प्युनरल होगा । तफसील की इत्तिला नहीं थी ।

फिर भी हम ने ग्रपने एम्बसेडर को लिखा।

India's Representation at Funeral of President Kennedy

[श्री जवाहरलाल नेहरू]

बह तो जाते ही उस में। । ग्रीर श्रीमती विजयलक्ष्मी पंडित, जो वहां थीं, न्यू यार्क में, उन से कहा कि वह भी प्रजीडेंट की तरफ से जायें। २४ तारीख की मुबह, यानी दूसरे रोज सुबह हमें कुछ ज्यादा मालुम हुत्रा प्युनरल का ग्रौर हुमारी ख्वाहिश हई कि कोई न कोई ग्रौर शख्स यहां से भेजा जाये। दो नाम ग्राये उस में। एक तो वाइस-प्रजीडेंट का ग्रौर एक मेरा । वाइस-प्रजीडट साहब तो यहां थे भी नहीं दिल्ली में । वह जबलपुर गये हुए थ । हमने काफी हिसाब लगाया और गौर किया । कोई जरिया नहीं था हमारा वक्त पर वाशिगटन दूसरे रोज फ्यूनरल के लिए पहुंच जाने का, दूसरी सुबह तक । चुनांचे मजबूरन हमें छोड़ देना पड़ा कि कोई ग्रौर शख्स यहां से जाये। २४ तारीख की यह बात है। हम ने जो कुछ श्रौर इंतजाम हम कर सकते थे, किये, लोगों के जाने के। यहां ग्राप जानते हैं हाउस ने खुद तय किया कि एडजर्न हो जाये उस रोज । यहां उस रोज सब जगह गवनमेंट की छड़ी मनाई गई ग्रौर उस रोज सुबह के वक्त मैं मोरियल सर्विस हुई। उस में हमारे राष्ट्रपति, उपराष्ट्रपति श्रौर में अलावा आपके, हम सब गए थे। जो कुछ कर सकते थे हमने किया। लेकिन मजबूरी दर्ज हो नहीं सकता था हमारा जाना वहां। कोई खास मामुली हवाई जहाज से यह नहीं हो सकता था। नया जरिया होता पहुंचने का तो कोई ग्रौर बात थी। क्योंकि हमारे पास सिर्फ २४ तारीख का समय था ग्रौर २५ तारीख को सुबह होने वाला था प्युनरल । ग्राम तौर से हम जाते मामुली सर्विस प्लेन से तो रात को जाते २४ तारीख की ग्रौर सुबह लन्दन पहुंचते । वहां से जाते तो कुछ देर बाद वाशिंगटन पहुंचते तीसरे पहर को प्युनरल के बाद । यह दिक्कत थी । इसलिए ग्रौर कुछ ज्यादा इंतजाम नहीं कर सकते थें। जो कुछ हम कर सकते थे, हमने किया।

ग्रव मैं ग्रंग्रेजी में कह दूं।

Mr. Speaker: Yes.

Shri Jawaharlal Nehru: We were very anxious to send someone from here for the funeral of President Kennedy. But as it turned out, it became almost impossible for us to reach there in time. On the 23rd morning heard about the assassination of President Kennedy. We took the normal steps of our flags being flown halfmast, etc. and we instructed anyhow that in addition to our Ambassador Vijayalakshmi Pandit there, Mrs. might also attend the funeral. We did not know the date of the funeral. Immediately the next morning information came about the date of the funeral, which was the next day, 25th. We tried our best to find out how it could be possible for someone to go from here. Two names were suggested-the Vice-President's and mine, the Prime Minister's. The Vice-President was not even in Delhi. He was in Jabalpur. Apart from the names, we calculated how a person could go and get there in time for the funeral. We found it was not possible by any normal means. At the most, we could have reached London on the 25th morning and going from London to Washington would have taken many hours more. We would then have arrived in Washington after the funeral. So, reluctantly we came to the conclusion that it was not possible for any one from here to go there in time. The House knows the other steps that we took. The President, the Vice-President, I, you, Sir, and many Members of this House went to the Memorial Service held at the American Embassy. This House adjourned for that day, and Government offices were also closed for that day.

श्रध्यक्ष महोदयः में दर्ख्वास्त करूंगा कि इस पर कोई सवाल नहीं किया जाये तो बहुतर होगा।

डा॰ राम मनोहर लोहिया : (फरुखाबाद) ग्रध्यक्ष महोदय, यह सवाल ग्राप ग्रागे बहुस के लिये लेंगे न । India's Representation at Funeral of President

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Kennedy

अध्यक्ष महोदय: यह बहस के लि य नहीं है। मैं कैसे कह सकता हं।

डा॰ राम मनोहर लोहिया : क्योंकि मैं ने एक सवाल भी दिया था ग्रौर उस के साथ साथ एक प्रस्ताव भी दिया था. ग्रीर में ग्राप से अर्ज करूं कि इस बहस से विदेश मंत्री का भी फ़ायदा होगा, क्योंकि उन्हें पता लगेगा कि रेसे मौके पर क्या करना चाहिये, श्रीर शायद जो निर्णय शक्ति का लोप हो चका है, जिस का ग्रसर सरकार के हर एक काम पर पड़ रहा है, उसमें भी कुछ फायदा होगा।

मध्यक्ष महोदय: यह बात बहुत लम्बी चौड़ी है जो ग्राप करना चाहते हैं इस लिये ग्राप मझे लिख कर भेज दें। ग्रगर ग्राप का ख्याल है कि इस बारे में बहस करने से हाउस का फायदा होगा, तो मैं स्राप से कहं कि इस से न देश का फायदा होगा न किसी स्रीर का होगा। इस वास्ते मैं सब मेम्बर साहबान से प्रपील करना चाहता हं कि वे इस की बहस यहां न छेडें। गवर्नमेंट का जो ब्यान था वह उस ने दे दिया है।

डा० राम मनोहर लोहिया: मैं आप से म्रर्ज करूंगा, मध्यक्ष महोदय, कि यह देश के हित में होगा कि इस पर खुत्री बहस हो।

अध्यक्ष महोदय: मैंने ग्राप से ग्रपील की, मैंने इस बात को बहुत सोचा ग्रीर ग्राप से भी श्रर्ज किया जब ग्राप मेरे पास ग्राय कि मैं इस को देश के हित में नहीं समझता ग्रीर इस वास्ते में इस बहस की इजाजत नहीं दे

डा० राम मनोहर लोहिय : मैं क्या ग्राप से एक बात पूछ सकता हं ?

Shrimati Renu Chakravartty (Barrackpore): Why should it be permitted at all? (Interruptions).

Mr. Speaker: That is exactly my fear. It would do us harm rather than good.

Shrimati Renu Chakravartty: It has been done already.

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Mr. Speaker: No. no.

डा० राम मनोहर लोहिया: मैं ग्राप से ग्रर्ज करना चाहता हूं कि इस से हर तरह का फायदा होगा क्योंकि यह केवल राष्ट्रपति केनेडी ग्रीर ग्रमरीका तथा हिन्द्स्तान का ही मामला नहीं है। विदेश मंत्री की निर्णय शक्ति खत्म हो चकी है।

ग्रह्मक महोदय: ग्रब ग्राप यह[े]बातें दसरी जगह कर लीजियेगा । एक स्रौर कार्लिंग ग्रटेंशन नोटिस है, उस को ढाई बजे ले लेंगे ।

12.43 hrs.

PAPERS LAID ON THE TABLE

OFFICERS OF PARLIAMENT (ADVANCE FOR MOTOR CARS) AMENDMENT RULES

Minister of Parliamentary The Affairs (Shri Satya Narayan Sinha): Sir I beg to lay on the Table a copy of the Officers of Parliament (Advance for Motor Cars) Amendment Rules, 1963 published in Notification No. GSR 1566 dated the 28th September, 1963, under sub-section (2) section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953. [Placed in Library, See No. LT-1966/63.1

ANNUAL REPORTS OF DEVELOPMENT Councils

The Minister of Industry (Shri Kanungo): I beg to lay on the Table-

- (1) a copy each of the following Reports under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:-
 - (i) Annual Report of the Development Council for Automobiles, Automobile Ancillary Indus-Transport Vehicle tries and Industries for the year 1962-

[Shri Kanungo]

(ii) Annual Report of the Development Council for Internal Combustion Engines, Power Driven Pumps, Air Compressors and Blowers for the year 1962-63.

Papers

- (iii) Annual Report of the Development Council for Heavy Electrical Industries for the year 1962-63.
- (iv) Annual Report of the Development Council for Machine Building Industry for the year 1962-63.
- (v) Annual Report of the Development Council for Instruments, Bicycles and Sewing Machines for the year 1962-63.
- (vi) Annual Report of the Development Council for Light Electrical Industries for the year 1962-63.
- (vii) Annual Report of the Development Council for Non-ferrous Metals and Alloys for the year 1962-63.
- (viii) Annual Report of the Development Council for Organic Chemical Industries for the year 1962-63.
 - (ix) Annual Report of the Development Council for Machine Tools for the year 1962-63.
 - (x) Annual Report of the Development Council for Inorganic Chemical Industries for the year 1962-63.
 - (xi) Annual Report of the Development Council for Drugs and Pharmaceuticals for the year 1962-63.
 - (xii) Annual Report of the Development Council for Food Processing Industries for the year 1962-63.
- (xiii) Annual Report of the Development Council for Oils,

Paints, Soaps, Cosmetics and Toiletries for the year 1962-63.

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- (xiv) Annual Report of the Development Council for Leather and Leather Goods for the year 1962-63.
- (xv) Annual Report of the Development Council for Paper, Pulp and Allied Industries for the year 1962-63.
- (xvi) Annual Report of the Development Council for Glass and Ceramics for the year 1962-63.
- (xvii) Annual Report of the Development Council for Art-Silk Industries for the year 1962-63.
- (xviii) Annual Report of the Development Council for Woollen Industries for the year 1962-63.
 - (xix) Annual Report of the Development Council for Sugar for the year 1962-63.
 [Placed in Library, See No. LT-1967/63].
- 2. (a) a copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the National Industrial Development Corporation Limited, New Delhi for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No.
 - LT-1968/63].

 (ii) Annual Report of the Hindus-
 - tan Antibiotics Limited, Pimpri (Poona) for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

 [Placed in Library, See No. LT-1969/63].

2235 Message from AGRAHAYANA 8, 1885 (SAKA) Rajya Sabha

- (iii) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar (M.P.) for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) a copy each of Review by the Government on the working of the above Companies.

[Placed in Library, See No. LT 1970, 63].

DEFENCE OF INDIA (NINTH AMENDMENT) RULES

Shri Kanungo: On behalf of Shrimati Tarkeshwari Sinha, I beg to lay on the Table a copy of the Defence of India (Ninth Amendment) Rules, 1963 published in Notification No. GSR 1525 dated the 23rd September, 1963, under section 41 of the Defence of India Act, 1962. [Placed in Library, See No. LT-1971/63].

RESULTS OF BYE-ELECTIONS

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): Sir, on behalf of Shri Bibudhendra Misra, I beg to lay on the Table a copy of "Results of bye-elections held between August 1961 and June 1963". [Placed in Library, See No. LT-1972/63].

12.45 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Durgah Khawaja Saheb (Amendment) Bill, 1963, which has been passed by the Rajya Sabha at its sitting held on the 26th November, 1963."

12.45\frac{1}{2} hrs.

DURGAH KHAWAJA SAHEB (AMENDMENT) BILL

Laid on the Table as passed by Rajya Sabha

Secretary: Sir, I lay on the Table of the House the Durgah Khawaja Saheb (Amendment) Bill, 1963, as passed by Rajya Sabha.

12.452 hrs.

STATEMENT RE: TRANSACTION OF GENERAL INSURANCE BY L.I.C.

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I desire to acquaint the House with a decision which has been taken about the entry of the Life Insurance Corporation into the business of general insurance.

- 2. Section 6(2)(g) and Section 6(2) (h) of the Life Insurance Corporation Act give the Corporation the power to do any business other than life insurance. So far, the entire energies of the Life Insurance Corporation itself have been devoted to the development of life insurance business, though the Oriental Fire and General Insurance Co. Ltd., which was formerly a subsidiary of the Oriental Life Assurance Company, and as such was taken over by the Life Insurance Corporation, has been writing direct general insurance business on a fairly large scale.
- 3. On Monday last the Board of the Life Insurance Corporation decided that the Life Insurance Corporation itself should take up general insurance business. Government are in full agreement with the decision taken by the Life Insurance Corporation. So far as the Life Insurance Corporation is concerned the provisions in the Insurance Act 1938 relating to the General Insurance Council, the Executive Committee of the General Insurance Council and the Tariff Committee do not apply to the Life Insurance Corporation. The Life Insurance Corporation.

Transaction of General Insurance by L.I.C.

[Shri T. T. Krishnamachari]

ration in pursuance of its decision proposes to transact general insurance business as a non-tariff insurer. Government have no objection to this course.

4. In taking up general insurance business in its own right rather than through its subsidiary the Life Insurance Corporation proposes to develop the role of the public sector in the general insurance field, and in this and in its relationship to the private general insurers it will function more or less in the same way as the State Bank of India does in the banking field.

Shri Prabhat Kar (Hooghly): Am I to understand that Oriental Fire and General Insurance Company Limited will continue, as it is, as a separate entity and the LIC will now start business of general insurance in the name of the LIC with the result that there will be two public sector companies in the field?

Shri T. T. Krishnamachari: Yes. that is the idea.

Shri S. M. Banerjee (Kanpur): From the statement of the hon. Finance Minister it appears that there is going to be competition between LIC and general insurance run by private ownership. If that is so, I would like to know why, even after the scathing criticism of the auditors regarding the Ruby and New Asiatic Insurance companies, Government do not propose to take over general insurance business.

Mr. Speaker: When a statement is made, ordinarily no questions are allowed.

Shri S. M. Banerjee: Then, let it be laid on the Table. We want to discuss it.

Mr. Speaker: That will be looked into.

Shri Daji (Indore): Is it being laid?

Mr. Speaker: Not now. Now the hon. Minister of Parliamentary Affairs.

12.48 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir I rise to announce that Government business in this House during the week commencing Monday, the 2nd December, 1963, will consist of:

- Consideration of any partdiscussed item of Government Business carried over from today's order paper.
- (2) Discussion on the food situation in the country with particular reference to rice and sugar on a motion to be moved by the Minister of Food and Agriculture.
- (3) Consideration and passing of:
 - (i) The Unit Trust of India Bill, 1963.
 - (ii) The Central Boards of Revenue Bill, 1963.
- (4) Discussion on the Report on the Mid-term Appraisal of the Third Five Year Plan laid on the Table of the House on the 26th November, 1963, on a motion to be moved by the Minister of Planning.

श्री बागड़ी (हिसार): श्रध्यक्ष महोदय, इस हक्ते के ग्रन्दर जो भ्रष्टाचार की बहस है वह भी ली जाय क्योंकि भ्रष्टाचार पर बहस के लिये मोशन मंजूर हो चुका है। इस हफ्खें के श्रन्दर उसे मंजूर न किया जाय तो ठीक क होगा। सरकार इसे टालती चली जाती है ग्रीर भ्रष्टाचार का पर्दा काश नहीं होता है। 223 9 Statement re: AGRAHAYANA
Report of Tariff
Commission, etc.

Mr. Speaker: Order, order. Now the Minister of International Trade to make a statement.

श्री बागड़ी: श्रध्यक्ष महोदय, मेरी बात का क्या हुग्रा ?

ष्मध्यक्ष महोदय: मैं जबानी कैसे बतला सकता हूं। माननीय सदस्य अगर मुते लिखें तो बतला सकता हूं। जबानी तो मुझे सब कुछ याद नहीं रहता है। अगर आप मुझे लिख दें तो मैं सब कुछ देख कर बतला सकूंगा कि क्या हुआ और कैसे हुआ।

श्री बागड़ी: वह मंजूर हो चुका है।

श्राच्यक्त महोदय: फिर तो गवर्नमेंट का वक्त देना है। ग्राप इस के लिये लिखें।

श्री बागड़ी: गवर्गमेंट किस तरह से लाएतदाली करती है भ्रव्टाचार के मामले में..

Mr. Speaker: Order, order. I have gone to the next item of business

STATEMENT RE: REPORTS OF TARIFF COMMISSION, ETC.

The Minister of International Trade (Shri Manubhai Shah): As the hon. House would have observed, I laid 12 reports of the Tariff Commission on different industries during the current Session, of which 7 reports were submitted within the stipulated time of three months. In other five reports which are of reviewing nature. different Ministries required further information and clarification from the Tariff Commission. It is, therefore, obvious that a little more time is required in some of these reports. As the House will see, most of these reports even after further enquiry have been finalised within a month or two of such unavoidable delays. As a matter of fact, the Tariff Com-

AGRAHAYANA 8, 1885 (SAKA) Appropriation 2249 (Railways) No. 6 Bill, 1963

mission and Government this year have handled 12 reports on industries as against 5 reports last year.

12.50 hrs.

APPROPRIATION (RAILWAYS) NO. 6 BILL, 1963

The Minister of Railways (Shri Dasappa): Sir, I beg to move*:—

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railway during the financial year ended on the 31st day of March, 1962 in excess of the amounts granted for those services and for that year, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1962 in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

Mr. Speaker: Now we shall take up clause-by-clause consideration of the Bill. The question is:

"That clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

^{*}Moved with the recommendation of the President.

Shri Dasappa: Sir, I beg to move:—

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

12.51 hrs.

DRUGS AND MAGIC REMEDIES (OBJECTIONABLE ADVERTISE-MENTS) AMENDMENT BILL—Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Dr. D. S. Raju on the 27th November 1963, namely:—

"That the Bill to amend the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954, as passed by Rajya Sabha, be taken into consideration."

Out of two hours alotted, 1 hour and 15 minutes have been taken and 45 minutes remain. Shri Yashpal Singh may continue his speech.

श्री यशपाल सिंह (कैराना) : अध्यक्ष महोदय, कल हमारे राजू साहब बोल रहे थे कि सन् १६५५ से यह कानून है, श्रीर उन्होंने फरमाया कि कुछ रुपए इकट्ठे किए गए जुरमाने की शक्ल में । कुछ रुपये का मतलब यह हुआ कि सरकार के पास कोई हिसाब नहीं है । जैसे आप अपने ड्राइवर को दो चार आने पैसे दे देते हैं कि इनसे चाय पियो, ठीक उसी तरह से गवनं मेंट खिलवाड़ कर रही है । इतना बड़ा सेकेंटरिएट है, जिसमें हजारों आदमी काम करते हैं, श्रीर हिन्दुस्तान की हल्थ मिनिस्टर की तरफ से कहा गया कि कुछ रुपए इकट्ठे किए गए । यह कितनी बड़ी गैर जिम्मेदारी की बात है । ऐसा तो कोई बाजार में सब्जी खरीदते वक्त भी नहीं

कर सकता । श्रापके द्वारा मेरा माननीय मिनिस्टर साहब से श्रनुरोध हैं कि हमारे सामने ठीक ठीक श्रादादो शुमार रखें श्रौर बतलाएं कि कितना पैसा जुरमाने में इकट्ठा किया गया ।

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दूसरे यह कि सात सालों में सिर्फ २२ भ्रादिमियों को सजा दी गयी । जिस मसले का ताल्लुक हिन्दुस्तान की हेल्थ के साथ है, ४५ करोड़ श्रादिमियों की जिन्दगी भीर मौत का जो सवाल है, उसमें सिर्फ २२ श्राद-मियों को सजा दी गयी, श्रीर वह भी मामूली सजा दी गयी । भ्रापके द्वारा माननीय मंत्री जी से मेरा साग्रह निवेदन है कि इस काम के साथ खिलवाड़ न करें, यह बहुत जरूरी काम है ।

12.54 hrs.

[Dr. Sarojini Mahishi in the Chair]

दूसरे ग्रायुर्वेद के साथ एलोपैथी का नाम लेना शोभा नहीं देता क्योंकि दोनों थ्योरीज भ्रलग ग्रलग हैं। दोनों स्कल भ्रलग भ्रलग है। ग्रायर्वेद पर जो एप्लाई है वह एलोपैथी पर एप्लाई नहीं करता । जो एलीपेथी के लिए मुनासिव है वह ग्रायवेंद के लिए मुनासिव नहीं है । एलोपैथी जरासीम । को मानती है श्रायुर्वेद जरासीम को नहीं मानता । हम देखते हैं कि एक गरीब घर में जहां पांच बच्चे हैं, एक बच्चे को प्लेग हो जाता है। गरीबी के कारण वे पांचों बच्चे एक ही चारपाई पर सोते हैं। लेकिन एक तो प्लेग से मरता है बाकी को प्लेग नहीं होता । भ्रगर जरासीम की थ्योरी सही होती तो पांचों बच्चे मर जाते। ग्रायर्वेद त्रिदोष, को मानता है, जब कि एलो-पैथी जरासीम को मानती है श्रीर कहती है कि जरासीम से रोग पैदा होता है। एक दूसरे से पोल्स एपार्ट है।

मैं भ्रापको शिकागो यूनिवर्सिटी का एक उदाहरण देना चाहता हूं। वहां डा॰ कैलाग ने, जिसको ४४ साल एलोपैथी करते हो गए थे, एलोपैथी के खोखलेपन को देख कर उसको छोड़ दिया । श्रीर क्या यह सही नहीं है कि शिकागो यूनीवरिसटी में उस डाक्टर ने एक गिलास में लाखों हैजे के जरासीम डाल कर पीकर दिखा दिया कि उसको कुछ नहीं हुआ । तो मेरे कहने का मतलब यह है कि ये दोनों सिस्टम श्रलग श्रलग हैं, इन दोनों को एक साथ मिलाना ऐसा है जैसे कि कंचन को लोहे के साथ एक तराजू पर तोलना । इन दोनों का एक दूसरे के साथ कोई ताल्लुक नहीं है ।

ब्रायुर्वेद इस बात को मानता है कि बीमारी को शरीर के बाहर करो, चोर को पकड़ कर बाहर निकालो । एतोपैथी विकार को शरीर में रोक कर दबाने का प्रयास करती 🕏 । ग्रगर विकार एक दरवाजे से निकलना चाहता है तो उसको बन्द करती है, दूसरे से निकलना चाहता है तो उसको बन्द करती है। नतीजा यह होता है कि बीमारी अन्दर ही **अन्दर घुलती रहती है और शरीर का क्षय** होता रहता है । इस बारे में मैं ग्रपनी जबान से कुछ न कह कर एक ऐसे डाक्टरकी बात श्रापके सामने रखना चाहता हूं जिसने ४४ साल तक एलोपैथी करने के बाद उसके खोखलेपन कां देख कर उसे छोड दिया । मेरा तात्पर्य डा॰ कैलाग से है जिनका मैंने ऊपर जिक्र किया है। उन्होंने लिखा है:

"But if the body's attempts to thus rid itself of its imposed burden are continually thwarted by the suppressive methods of treatment in vogue at the present time, the waste materials in question which, as has been explained, are always acid in character are thrown back into the tissues and thus pave the way for the whole melancholy catalogue of diseases, from bronchitis and heart diseases, down to cancer and paralysis".

तो मैं कहना चाहता हूं कि एक सिस्टम का दूसरे से कोई ताल्लुक नहीं है। भ्राज यह कहना कि इस चीज को बन्द किया जाए, ग्रामोद्योग

पर कुठाराघात करना है । हमारे यहां हजारों भेषज ऐसे बनते हैं कि जिनका कारखानों से कोई ताल्लुक नहीं है । एक वैद्य इस बात को जानता है कि श्रगर लस्सी को कुछ कांडी-मेंट्स के साथ बघार कर दिया जाए तो उससे नजले को ख़त्म किया जा सकता है । श्रव क्या श्राप इसके लिए लोगों के किचन में जाकर पहरा देंगे, या लोगों के गारडन्स में जाकर पहरा देंगे ।

मेरा सुझाव है कि इसके लिए कोई कम्प्रिट्टेंसिव बिल लाना चाहिए ताकि उस पर ठीक तौर से विचार किया जा सके। यह एक को दूसरे से मिलाना उचित नहीं है।

ऐलीपैथी श्रादमी की श्रायु सी बरस मानती है श्रीर हमारे यहां लिखा है : श्रष्टातु वायो युवको । मैं यह उनकी बात नहीं कहता जो कि योगी श्रीर बाल ब्रह्मचारी होते हैं । उनसे तो बुढ़ापा श्रीर मौत थर थर कांपते हैं । बुढ़ापा श्रीर मौत तो उनके पास नहीं श्रा सकते । मैं वाल ब्रह्मचारियों श्रीर योगियों की बात नहीं कहता । मैं तो अपने जैसे पापियों श्रीर गृहस्थों की बात कहता हूं । हमारे यहां उनके लिए लिखा है कि वे ०० साल में जवान होते हैं, ०० साल में मनुष्य की बुद्धि विकसित होती है, उसके श्रंग परिपक्व होते हैं । एलोपैथी का दायरा केवल सी साल का है श्रीर उसमें भी तीन काम होते हैं :

क्या बताऊं क्या ग्रहवाब कारे नुमायां कर गए,

बी० ए० किया, नौकर हुए, पेंशन मि<mark>ली</mark> ग्रीर मर गए ।

लेकिन श्रायुर्वेद में यह बात नहीं है। श्रायवेंद इस देश के लोगों के लिए श्रत्यन्त उपयोगा है। इसलिए मेरा निवेदन है कि इस बिल द्वारा उस पर कुठाराघात न किया जाए। इस बिल से बिलेज इंडस्ट्री पर कुठाराघात होगा। श्रगर श्राप में देश भक्ति है श्रीर श्राप

श्री यशपाल सिंह]

देश के कल्याण को भ्रागे लाना वाहते हैं भौर देश के निर्माण को बढ़ाना चाहते हैं तो ग्रापको हिन्दुस्तानी पद्धतियों की ग्रोर[्]ष्ट्यान देना चाहिए और ऐलोपैयी को एक कैलम बत्म कर देना चाहिए। गांधी जी ने ब्राजाद हिन्द्स्तान के साथ वायदा किया था कि जिस दिन यह देश माजाद होगा उसी दिन देशी दवाभ्रों का प्रचलन होगा, विदेशी दवग्रों को निकाल कर मलग कर दिया जाएगा। इस ऐलोपैयी को जरमनी में, जो कि इसका अपना देश है, ठुकरा दिया गया । जरमनी के डा॰ लुई कुने भीर विटरनिट्श ने तथा श्रमरीका के डा० वारनर मैकफैडन ने इस पद्धति को गलत बताया है। जिस पद्धति को ग्रपने देश में ही गलत समझा जाता है उसको सरकार हमारे ऊपर लाद रही है।

सरकार कहती है कि हमने ऐलीपथी पर ४०० करोड़ रुपया खर्च कर दिया। ५०० करोड रुपया खर्च कर दिया । स्राज बस्पताल बढते जा रहे हैं। मैं समझता हं कि इसका कारण यह है कि बीमारी बड़ती जा रही है। ग्रगर बीमारी घटती तो ग्रस्प-तालां की संख्या क्यों बढ़ती चली जाती। म्रगर म्रायुवद के म्रनुसार लोग सबेरे उठें, सूर्य नमस्कार करें, प्राणायाम करें तो लाखों मरीज अपने आप भ्रच्छे हो जाएं। लेकिन भ्राज इस पर ध्यान नहीं दिया जाता । मैं कहता हं कि दोनों पद्धतियों को अक्ल की कसौटी पर रख कर तौलना चाहिए। मैं तो कहता हूं कि सरकार इन पद्धतियों की जांच करने के लिए कुछ मरीज एलोपैथी वालों को दे ग्रौर उतने ही मरीज श्रायवद वालों को दिए जाएं भ्रौर ६ महीने में हिसाब लगा कर देखा जाए कि किस पद्धति से ज्यादा मरीज जल्दी अच्छ हुए हैं। स्राप देखेंगे कि माय्रेंदिक पद्धति से ज्यादा लोगों क फायदा हो रहा है। यह पद्धति इस देश की है भीर श्रधिक लाभदायक है, लेकिन श्राप हमारे ऊपर बाहर की पद्धति को लाद रहे हैं।

श्राज जरूरत इस बात की है कि मनध्य को अपने पैरों पर खड़े होने श्रीर भारतवासियों को अपनी प्राचीन आयुर्वेदिक शिक्षा पद्धित से प्रेम करने का मौका दिया जाय । अगर आज यह मौका नहीं दिया जा सकता तो वाकई हमारी देशमिक्त नहीं चल सकती है । हमारी देशमिक्त हिमालय से है, गंगा से है । जिसको गंगा माता के किनारे के ऊपर पैदा हुई जड़ी बूटियां अच्छा नहीं कर सकती जिसको हिमालय में पैदा हुआ भेषज अच्छा नहीं कर सकता और जिसको ४, ४ और ६, ६ हजार मील की दूरी की विदेशी अंग्रेजी शौषधियां अच्छा करती हैं उसकी भारत के प्रति देशमिक्त में जरूर फक है ।

ments) Amendment Bill

13 hrs.

जिसे ग्राप ऐडैप्टब्लिटी कहते हैं, जिसे ग्राप दूसरे के गुणों को ग्रहण करना कहते हैं, उसे मैं सिद्धान्तहीनता कहता हूं, उसे ग्रादर्शहीनता कहता हं । जिसके पास ग्रपना धर्म नहीं होता वह दूसरे के धर्म को लेता है, जिसके पास ग्रपनी संस्कृति नहीं होती ग्रपनी चिकित्सा पद्धति नहीं होती वह दूसरे के सामने हाथ पसारता है स्रौर वह दूसरों से उसको मांगता है । हिन्दुस्तान ने करोड़ों सालों तक सारे विश्व को शिक्षा दी है, सारे जगत्न को सारे ब्रहमाण्ड शिक्षादो है और शिक्षालेने के लिए सारा विश्व उसके पैरों पर झुका है । श्राज हमारे लिए यह कितनी लज्जा की बात है कि ५००० मील से ग्राई हुई दवाग्रों ग्रीर इंजैक्शनों के ऊपर हम श्रपनी जिंदगी को बिता रहे हैं। सबसे पहला सवाल इस बात का है कि इस श्रमेंडिंग बिल की जगह पर एक कम्प्रिहेंसिब बिल लाया जाय । वैसे इस मौजूदा कानुन के मातहत जो भ्रापने किया है वह बिल्कुल सही किया है। मैं इस चीज़ को मानता हं कि जो गलत िर्ज्ञापन होते हैं और जो विज्ञापन हमारे श्रादर्श श्रीर कैरेक्टर को गिराते हैं उनको फौरन बन्द किया जाय । जो डालडा का विज्ञापन करते हैं, कोटोजम का विज्ञापनः होता है या वनस्पति घी का जो एडवरटिजमेट करते हैं उनके हाथों को कटवा दिया जाए। कोडोजम खाने वाले का स्वास्थ्य कभी प्रच्छा नहीं रह सकता है। वह व्यक्ति जो कोटोजम स्रोर डालडा खाता है उसको किसी स्रोर मुनाह करने की जरूरत नहीं ह। सब से बड़ा गुनाह को तो यही है कि वह उसका सेवन करता है। इसी तरह से जो विज्ञापन तम्बाक, बीड़ी स्रीर सिब्रेट स्रादि के होते हैं, डालडा, कोटोजम ग्रीर वनस्पति के होते हैं, जो उनको लिखते हैं, छापते हैं भीर बाउते हैं जन करायों को कटवाया जाय । जरूरत इस बात की है कि देश के अन्दर फिर से उसी पुरानी चिकित्सा पद्धति को यानी स्रायुर्वेद प्रणाली को स्रपनाया जाय जो कि करोड़ों साल पहले यहां प्रचलित **बी।** ग्राज हम लोग उस पूरानी देशी इलाज की पद्धति को भ्रपनायें। सरकार का यह काम है कि उसके लिए एक कम्प्रिहैंसिव लाये ग्रीर जो गलत ग्रीर ग्रापत्तिजनक विज्ञा-पन हैं उनको ख़त्म किया जाय और हमारे सामने सही ग्रांकड़े, फैक्ट्स ऐंड फीगर्स पेश की जायें। सरकार को जिस मसले के ताथ ४४ करोड इन्सानों की जिन्दगी का सवाल है उसके साथ जरा गम्भीरता से पेश श्राना चाहिए । देखा यह गया कि इस कानून के प्रन्तर्गत ग्रभी तक सिर्फ २२ ग्रादिमयों को ही सजा दी गई, कितने ही चालानशुदा केस करप्शन के कारण छट गये ग्रीर कितने ही दाखिल दफ्तर कर दिये गये । मैं चाहता हं कि सरकार इसके श्रांकडे साफ साफ रखे कि कितने आदिमयों को सजा दी गई और कितना रूपया जुर्माने के रूप में इकट्टा हम्रा है। इन्हीं शब्दों के साथ मैं सरकार से यह ग्रन्रोध क हंगा कि इसके स्थान पर वह एक किन्प्र-हैंसिव बिल लाये क्योंकि यह अमेंडिंग बिल तो सिर्फ स्रायुर्वेद का गला घोटने के लिए लाया जान पड़ता है । ग्रायुर्वेद को खुत्म करने के लिए लाये गये इस बिल को सरकार वापस ने ग्रीर इसकी जगह पर एक कम्प्रिहैंसिव बिल लाये।

श्रो राघेलाल व्यास (उज्जैन): सभापति महोदया, यह जो बिल हमारे सामने है

इसके सम्बन्ध में मुझे बड़े दु:ख के साथ में कुछ विरोध करना पड़ रहा है। एक तो जो मुल कानुन, एक्ट पहले बना था उसका खास तौर पर उद्देश्य यह था कि जो लुभावने ग्रीर घोखें में डालने वाले कुछ एडवरटिजमैंट्स समाचारपत्नों स्रादि में प्रकाशित कराये जाते हैं भीर उनके द्वारा लोगों को ठगा जाता है उसकी रोक हो स्रोर इस तरह की लुभावनी ग्रीषिघयां लोगों के स्वास्थ्य को ग्रधिक न बिगाड़ें। सन् १६५४ में वह कानून पास हुम्रा ग्रीर लाग हम्रा। उसके बाद से इन ६ वर्षी में जो उस एक्ट पर ग्रमल होना चाहिए था वह ग्रभी तक नहीं हुन्ना है। केवल २२ स्रादमियों के ख़िलाफ़ हमारे इतने बड़े देश में इस कानून के भ्रन्तर्गत कायवाही हो भ्रौर इस तरह के ग्रापत्तिजनक ग्रीर जनता को धोखा देने वाले एडवरटिजर्मैंटस भ्रगबारों में रात दिन देखते हैं उनकी कोई रोक न हो, यह कोई एक ग्रच्छी बात नहीं मालुम होती है। इससे यह पता चलता है कि शासन को जो कड़े कदम उठाने चाहिएं, बुराई को रोकने के लिए, वह बुराई को नहीं रोक पाते हैं। मैं यह समझ्ता हं कि म्रब जो यह बिल हमारे सामने है उससे ब्राई तो नहीं इकेगी लेकिन देश में कुछ ग्रच्छी बातें हो रही हैं उन पर इससे बड़ा ग्राघात पहंचेगा

सभापति महोदया, सब से पहले तो मैं ग्राप का ध्यान इस ग्रोर ग्राकवित करना चाहता हं कि ऐडवरटिजमैंट की डैक़रीशन जो मल एक्ट में दी हुई है ग्रीर शैड्रूल में बीमारियों की जो एक लम्बी फर्टिस्त दी हुई है उस से यह कानुन मब एडवरटिजनैंट्स पर लागू होगा और चुंकि वहां एडवरटिज-मैंटस इतनी वसीय हैं इसलिए उन में सब बीमारियां ग्रा जाती हैं। उस में यह कहा

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963 Magic Remedies 22 (Objectionable Advertisements) Amendment Bill

[श्री राधेलाल व्यास]

अब है। अबर डाक (रेंड् में मैं ब्राप से निरेदन करना चाहता हं कि यह बड़ी बड़ी फारमेसीज जो दवाएं बनाती हैं, ग्रच्छे ग्रच्छे नामांकित वैश्व ग्रीर फारमेक्षियां दवाएं बनाते हैं जिसके कि कारण उन्होंने न केवल सारे भारत में ही अपित देश के बाहर भी बहुत प्रसिद्धि प्राप्त की है स्रीर जिनके कि सूचीपत्रों में यह यह लिखा रहता है कि फनानी स्रोप्ति से स्रमुक बीमारी रफ़ा होती है ग्रीर ग्रमक बीमारी के लिए फ नानी दवा है, वह भी इस की पकड़ में ग्रा जाते हैं। ऐनी श्रदर डौक्यूनैंट्स में ऐसे लोग भी ग्रा जाते हैं। में चाहना हं कि मंत्री महोदय ग्रपने जवाव में यह वतलाये कि क्या इस तरह के सूचीपत्रों पर यह क़ातृत लागु होता है ? वह सूचीपत्र जगह जगह जाते हैं ग्रीर उन ने यह लिखा रहना है कि यह उस बीमारी की पेटैंट दवा है ग्रीर यह ग्रमुक ग्रासव व ग्रारिष्ट उदर व पेट सम्बन्धी बीमारियों को दूर करती है श्रथवा इस दवाई से मासिक धर्म में जो रुकावट होती है अयवा विकृत होती है वह सब इन से दूर होती है। मंत्री महोदय ग्रपने जवाब में बतलाये कि यह क़ानून इस तरह के विज्ञापनों पर लागु होगाया नहीं ? क्या श्राप यह चाहते हैं कि इस तरह के सूची-पत्र ग्रापके इस विल को पास करने के बाद सारे देश में न जायें ग्रीर लोगों को यह मालम न हो सके कि जो प्रसिद्ध नामांकित वैद्य ग्रीर फारमेसीज ग्रादि हैं, वह ग्रपना इलाज इस तरीक़े से श्राम लोगों तक न पर्वा सके ? मैं समझता हं कि ऐसा करना एक खुतरनाक बात होगी। मेरा मत है कि एसा प्रतिबन्ध लगा कर ग्राप खुराबी पैदा कर रहे हैं।

जो लोग ग़लत श्रीर ख़राब काम कर रहे हैं, दुरु ग्योग कर रहे हैं, पैसा बेजा तौर पर कमा रहे हैं श्रीर लोगों के स्वास्थ्य की बिगाड़ रहे हैं उन पर कोई कारगर क्कावट आज नहीं होती है। लेकिन एक सही मायने में जो समाज का कल्याण व हित कर रहे हैं, जिनकी स्रीपधियों से लाभ हो रहा है, जो दवाएं सस्तो हैं ग्रीर साधारण जन को सुलभ हैं, बहुत कम खर्व में हर जगह मिल जाती हैं, उन पर यह एक ग्राघात पहुंचाना है ग्रीर एक रुकावट डालना है। इसलिए मैं यह नित्रदन करूंगा कि यह बिल ब्रुटिपूर्ण मालूम होता है ग्रीर सरकार से मेरा ग्राप्रह होगा कि इस पर गम्भीरता के साथ विचार किया जाय । ग्रब मूत एक्ट में जो बीमारियां थीं और जिस तरीक़े से वे उसमें रक्खी गई थीं उन पर तं! हम विचार कर सकते थे लेकिन शैरान में श्रव तमाम बीमारियों की जिस तरह से एक लम्बी फेहरिस्त दे दी गई है ग्रीर उन सब को लागु किया जा रहा है तो मैं सप्रसता हं कि इससे एक बहुत बड़ा हिन्दुस्तान की जनता का ग्रहित होने वाला है ग्रीर उसके साथ में युनाती ग्रीर ग्रायर्वे-दिक स्रोप्ति मों की जो पद्धति है उस पर भी एक बड़ी बंदिश ग्रीर रुकावट डाली जाने वाली है।

Shri D. N. Tiwary (Gopalganj): Madam, at this stage, I want to move that the time be extended by one hour. It is within the power of the Chair to extend the time by at least one hour.

Mr. Chairman: Let us see if there are any speakers who want to take part in this debate.

Dr. M. S. Aney (Nagpur): We have to speak on this, Madam. It is a very important legislation.

श्री राषेलास ग्यास : ऐडवरटिजर्मेंट के सम्बन्ध में मैं कहूंगा कि इस की डे.क्र नीशन बहुत वसीय है श्रीर इसके श्रंदर हर एक चींज श्रा जाती है। इसलिए इस बिल पर विचार करते समय हम को बहुत सतर्कता व सावधानी के साथ श्रामे बड़ने की जरूरत है। क्लाज ३ में जैसा कि मैंने श्रमी निवेदन किया एक गैंड्यूल बना दिया गया । मूल एक्ट में तो वह नहीं था। मूल एक्ट में तो सिर्फ वैनरल डिजीजेज ही बतलाई गई थीं लेकिन ग्रमेंडिंग बिल में ५४ बीमारियों का एक गैंडयल पेण कर दिया गया है। बीमारियों की एक लम्बी फहरिस्त पेण की जा रही है कि इनके सम्बन्ध में कोई विज्ञापन नहीं हो सकेगा। मेरी समझ में नहीं स्राता है कि इस की क्या जरूरत है। ग्राप यह कर सकते हैं कि यह बीमारी हो या कोई दूसरी बीमारी हो, कोई भी बीमारी हो, जिसके कि बारे में ग़लत ऐडवरटिजमैंट किया गया है, उस के लिए ग्राप यह करिये कि कोई ऐडवरटिजर्मैंट करे या करना चाहे तो उसको उसे गवर्नमैंट के पास एक महीने पहले भेजना चाहिए, गवर्नमैंट उस की जांच पडताल करे श्रीर अपने सम्बन्धित महकमे के द्वारा यह पड़ताल कराये कि वह ऐडवरटिजमैंट ठीक है या नहीं । ग्रगर वह विज्ञापन गलत है, ग्रापत्ति-जनक है तो उस को गवर्नमैंट लिख सकती है कि तुम यह विज्ञापन नहीं दे सकोगें। ग्रगर इस तौर पर गवर्नमैंट उस के लिये स्रापत्ति जाहिर करे तो विज्ञापनकर्ता उसे पबलिश नहीं कर सके। लेकिन इसके लिए हर तरह की बीमारियों के लिए ऐडवरटिजमैंट्स को रोक देना श्रीर यह शर्त लगाना कि वह उस-का विज्ञापन सिर्फ ग्रपने वहां जहां उनका मकान, दवाखाना या ग्रहाता है वहीं उसका बोर्ड लगा सकता है, दूसरी जगह उसका ऐडवरटिज़मैंट नहीं कर सकता है, यह कुछ उचित नहीं जान पड़ता है । मैं समझता हूं कि इस भैड्यूल को निकाल देना चाहिए ग्रीर मुल एक्ट में जो इसके लिए पहले से प्राविजन मौजूद है वही काफ़ी है। इस स्रमेंडिंग बिल के द्वारा ५४ बीमारियों के संबंध में प्रति-बंध लगाने का मधिकार सरकार ले रही है। मल क़ानुन में ग्रभी तक यह ग्रधिकार नहीं था। श्रब इस तरह से तो श्रंत ही नहीं होने बाला है भौर वह भौर भी बीमारियों का नाम बढ़ा कर उन पर भी यह सैक्शन लागू कर सकते हैं। मैं इसका बहुत सस्त विरोध 1549 (Ai) LSD-5.

करता हूं। ग्रायुर्वेद में बहुत सी बीमा**रियों** के लिए ऐलोपैथी की श्रपेक्षा ग्रच्छी ग्रच्छी ग्रीषिघयां हैं। जैसे रुमैटिज्म के लिए ग्रायुर्वेद में ऐलोपैथी के मुकाबले में ज्यादा अच्छी, उपयोगी स्रोर कारगर स्रोषिधयां मौजूद हैं। जहां तक ब्रेन ट्यूमर का प्रश्न है, उज्जैन में एक वैद्य हैं, जिन्होंने ऐसे ब्रेन ट्यूमर्जका इलाज सफलतापूर्वक किया है, इलाज बम्बई के ऐलोपेथी के डाक्टरों से नहीं हो सका । डाक्टरों ने सटिफ़ाई किया है कि उस वैद्य के द्वारा क्षेत ट्युमर्ज का इलाज सफलतापूर्वक हम्रा है भ्रौर लोगों ने भी उस की प्रशंसा की है। ये सारे तथ्य माननीय मंत्री के महकमे और मैडिकल कौंसिल को भेजे गए, लेकिन उन्होंने इस तरफ़ कोई ध्यान नहीं दिया, उस को कोई प्रोत्साहन नहीं दिया । ग्रगर कोई ग्रच्छा काम करता है, तो गवर्नमेंट उस को ग्रागे बढ़ाने के लिए श्रीर प्रोत्साहन देने के लिए तैयार नहीं है, लेकिन उसकी तरफ़ से उस के मार्ग में स्कावट डालना तो ठीक नहीं है।

क्लाज = के द्वारा सैक्शन १४ को सब्स्टीट्यट किया गया है, जिस के सब-सैक्शन (ई) में कहा गया है कि यह कानून उन एड्वरटाइजमेंट्स पर लागू नहीं होगा, जिनको प्रकाशित करने की मन्जूरी ड्रग्ज एंड मैजिक रैमेडीज (ब्राबजेक्शनेबल एड्वर-टाइज़मेंटस) एमेंडमेंट एक्ट, १६६३ के पास होने के पहले दी जा चुकी है। मैं पूछना चाहता हं कि क्या सरकार ग्राईन्दा मन्जुरी देना बन्द करना चाहती है, क्या वह ग्राईन्दा मन्जुरी नहीं देना चाहती है। क्या मन्जूरी से कोई एड्वरटाइजमेंट नहीं प्रकाशित हो सकता है, यह बात समझ में नहीं श्राती है। मुल एक्ट में यह बात नहीं थी । मैं जानना चाहता हं कि इस की क्या जरूरत है। ग्रगर किसी एड्वरटाइजमेंट को १६६३ प्रकाशित करने की मन्जूरी दी गई है, श्रौर वह एड्वरटाइजमेंट प्रकाशित हो सकता 🐍 तो भागे नये एड्वरटाइजमेंट के सिष्ट् उस

Magic Remedies (Objectionable Advertisements) Amendment Bill

[श्री राधेलाल ब्यास]

की मन्जरी क्यों नहीं दी जायेगी ? ग्रौर ग्रागे श्रगर मन्जरी दी जा सकती है, तो उसका एडवरटाइजमेंट क्यों नहीं किया जा सकेगा ? इस की रुकावट क्यों की जा रही है, यह मेरी समझ में नहीं त्राता । इस प्राविजन को भी हटा लेना चाहिए और गवर्नमेंट की मन्जुरी से जो एडवरटाइजमेंट हो सके, उस पर बंदिश ग्रौर रोक नहीं होनी चाहिए।

Mr. Chairman: Now, Shri S. C. Samanta.

Shri D. N. Tiwary: I have been standing again and again from day before yesterday. May I know whether sending of chits is the only criterion for calling Members or there is also such a thing as catching your eyes?

Mr. Chairman: The hon. Member may also get his chance. He may wait.

Shri S. C. Samanta (Tamluk): We are glad that this piece of legislation has been brought forward before us for amending the principal Act. But I think that Government have not given thought to the other parts of the Act which also should have been amended according to my calculation.

I would refer, for instance, section 3 of the Act dealing with the prohibition of advertisement of certain drugs for treatment of certain diseases and disorders. It reads thus:

"Subject to the provisions of this Act, no person shall take any part in the publication of any advertisement referring to any drug in terms which suggest or are calculated to lead to the use of that drug for-

(a) prevention of conception women."

That is, item (a) relates to birthcontrol. Government are encouraging birth-control and spending lakhs and lakhs of rupees over it. But, under this Bill, if there is any advertisement about birth-control, that will be banned. I think that it is self-contradictory of Government's policy.

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): Section 15 exempts all these publica-

Shri Sham Lal Saraf (Jammu and Kashmir): There is a world of difference between the two, the way they advertise and the way in Government are planning.

Shri Yashpal Singh: It must be through self-control.

Shri S. C. Samanta: We know that Government are anxious about birthcontrol, and we know that the people in the country are also anxious about it. There are persons who are manufacturing and who are trying to manufacture medicines according to the allopathic system, according the Unani system, according to the homeopathic system and so on, and they should be encouraged. I would like to know whether if those persons advertise about any drugs, Government are going to ban them. This is the question that I would like put to the hon. Minister, and I hope Minister, and he will answer it in the course of his reply to the debate.

Shri D. N. Tiwary: The scope of this Bill as passed by Rajya Sabha was very limited, but the hon. Minister in his speech has widened the scope of this Bill. While moving for consideration of this Bill, he said that actually the purpose of the Bill was to prevent self-medication in the cases diseases, conditions and disorders mentioned in the schedule by reading those advertisements. By this Bill, he wants to do away with self-medication. This purpose is very high and very noble, but can he achieve that by this Bill? Unless he provides a large number of

hospitals in the villages and a large number of doctors, vaids and hakims, to attend to the needs of the people there, can be do away with this?

In that light, I would submit that this Bill tinkers with the problem, and it is not a remedy for that matter. If the hon. Minister wants to do away with self-medication, then he will have to appoint a large number of doctors, hakims and vaids in villages and rural areas, so that people in their times of neessity can go to them and take their advice. After all, why do people resort to self-medication? It is because they do not get proper medicine near at hand, or there is nobody to advise them about the cure for their diseases. It is not by choice or by shauk, as we say it in that people go in for self-medication. It is necessary that there should be an adequae number of doctors or medical advisers to advise the people about the proper treatment of their diseases. But what do we find now?

We find that a large number of hospitals established by the Governments or by the local bodies are carrying on without doctors. Although there are registered vaids and hakims, they are not appointed in those places. You nave so much love for allopathy that you allow the hospitals to go without doctors and without any proper advice to the patients who come there, and you do not appoint vaids and hakims there. So, my hon, friend Shri Yashpa! Singh is right in saying that a discriminatory policy is being followed by Government, and there is a bias against the Ayurvedic or indigenous systems of medicines; as they have more love for allopathy . . .

- Dr. M. S. Aney: They have a positive dislike for the indigenous systems.
- Shri D. N. Tiwary: It is not that Government want that people should be attended to by any system of

medicine, but they want a particular system of medicine to take precedence over others. This kind of mentality should go. Again, why is it that every board that is formed or every advisory committee that is formed is filled with only allopathic practitioners and doctors? Even if we take the report on the Ayurvedic system, we find that it is the allopathic doctors who come and submit a report. This is a great anomaly, and this should be done away with.

- Dr. D. S. Raju: May I point out to the hon. Member that the number of medical practitioners registered in the Ayurvedic and Unani and other systems is 1.45,000, whereas the number of dectors registered in the modern system is only about 00,000?
- Shri D. N. Tiwary: There are a large number of vaids and hakims who are registered and who have been given permission to practise . . .
- Dr. D. S. Raju: They are registered.
- Shri D. N. Tiwary: . . . buf you are not allowing them to work in the hospitals, and those hospitals go on without any doctors. That is the anomaly that we find.
- **Dr** D. S. Raju: They are practising in the rural areas.
- Shri D. N. Tiwary: Why do you not keep them in charge of your hospitals?
- Dr. D. S. Raju: That is a different subject altogether.
- Shri D. N. Tiwary: What is the fun of hospitals going on without doctors and your not purting the vaids and hakims in charge of those hospitals? That is my grievance. I know they have registered a large number of vaids and hakims under the registration scheme. But what incentive is

(Objectionable Advertisements) Amendment Bill

[Shri D. N. Tiwary]

being given to them and what care is taken of them? They go without any aid or incentive, while according to Government's figures, there are thousands of hospitals in the country without doctors and there is nobody to attend to the patients.

So we say that the Minister and people in the Ministry and Boards that they form are heavily loaded against the indigenous system. They have a special kind of love for allopathy. The real thing is to do good to the suffering humanity, not that a particular kind of medicine should be utilised for curing them. If hakims and vaids were not registered I would not have said that. But they are registered and yet allowed to do hospital work. This is the discrimination being practised against them.

The other point is about the provision made in clause 3(d) (ii), where it is said:

"after consultation with the Drugs Technical Advisory Board constituted under the Drugs and Cosmetics Act, 1940, and if the Central Government considers necessary, with such other persons having special knowledge or practical experience in respect of Ayurvedic or Unani systems......)'

Why 'if necesary'? Your allopathic doctors do not know anything about Ayurveda. Why are you putting this in charge of people who hae a bias in favour of allopathy and against the indigenous system? It is self-apparent that they will give their opinion against that. That is human nature. If I am practising anything and if anything comes in my way, I will be biased in favour of the thing I am practising. So the words 'if necessary' should go. It should be made incumbent on the board or the adviser to take the opinion of Ayurvedic and Unani experts in every matter concerning those systems. Otherwise, injustice will be done, because, as my hon. friends have said, there are so many medicines, about the properties of which these allopaths do not know. This is foreign to them although they have been born and brought up here and are people of this country. They have forgotton everything about a system which was prevailing here for thousands of years.

One of the Minister's predecessors did not believe that Ayurveda is also a scientific system. She was obsessed with thhe idea that it was mere quackery and no good could be done by relying on Ayurveda. Excuse me for saying this, but this mentality prevails in your Board, in your Ministry at present. You have to give equal treatment to vaids and hakims; otherwise the charge that you are discriminating against these systems will go on.

We see how discrimination is practised. You have spent crores on the allopathic system. But in the whole country, you have got only one Ayurvedic Research Institute at Jamnagar on which you are spending only Rs. 8 lakhs. See the difference. What will people Against crores being spent on allopathy, you are spending for the emancipation and propagation of Ayurveda and research in Ayurveda-everything combined—only Rs. 8 lakhs. there is teaching, research and training-everything for these Rs. 8 lakhs. How inadequate it is, anyone can judge. So I request that at least that treatment should be given to the indigenous system as is given to the allopathic system.

The third point relates to the schedule. Some hon. Members have said that the list should go. But I wish more diseases were added to the list, when the rules are framed. There are advertisements of many medicines. Okasa is supposed to give vitality to those who have lost it. There is advertisement of magic pills. In

every newspaper you will find the picture of a man and woman with the name of that medicine saying that it restores lost vitality. There is advertisement of hair oils that are supposed to restore the colour of the hair to those who have grey hair. Many people go in for these and try to profit by it, but after spending much money they feel very sorry. If my hon. friend, Shri Sonavane, wants to try that hair oil for his hair, he may do so!

Shri Sonavane (Pandharpur): did not interfere with the hon. Member. Why does he bring in my name?

Shri D. N. Tiwary: So the list should be made more comprehensive.

As I said in the beginning, if you want to do away with self-medication, then do something more and not simply be content with passing the Bill as it is.

So far as it goes, I support the Bill because it is a laudable effort in doing away with mischievous advertisements. But it is not tackling the whole problem. For that, you will have to do much more, to do away with the mentality of self-medication.

Dr. M. S. Aney: This is a measure which has been debated considerably in the House. Certain very severe strictures have been passed against it and for valid reasons also.

I want to say at the outset that I welcome the Bill in spite of all the defects that are there for the simple reason that it is a measure against some of the anti-social practices now existing. The measure has been occasioned by certain decisions of the Supreme Court. As a matter of fact, there is no new principle so far as the present Bill is concerned. It is only the old Act being amended in the light of certain decisions of the Supreme Court which declared certain sections of the Bill as not being properly worded and being ultra vires. If the Bill had been confined only to curing those defects pointed out by the Supreme Court, perhaps there would have been no occasion, at least for any valid reasons, to carry on a regular tirade against the whole Bill; as it would have meant that we would have been going back on what our own decision in those matters.

The main point in the Bill is this. Many people here feel that on account of the restrictions on advertis€ments put in here in connection with a number of diseases enumerated in the schedule, Ayurvedic practitioners would be put to considerable difficulties in the practice of their profession. In fact, those restrictions are likely to act as an impediment in the way of their practising their old profession in spite of the fact that they are registered practitioners under the Act itself. About that, I want to bring to the notice of the Members of this House, clause 8 of the Bill, which is very important. It reads:

"For section 14 of the principal Act, the following section shall be substituted, namely:-

- '14. Nothing in this Act shall apply to-
- (a) any sign-board or notice displayed by a registered medical practitioner on his promises indicating that treatment for any disease, disorder or condition specified in section 3, the Schedule or the rules made under this Act, is undertaken in those premises; or
- (b) any treatise or book dealing with any of the matters specified in section 3 from a bona fide scientific or social standpoint; or
- (c) any advertisement relating to any drug sent confiden-

[Dr. M. S. Aney]

tially in the manner prescribed under section 16 only to a registered medical practitioner; Or

- (d) any advertisement relating to a drug printed or published by the Government; or
- (e) any advertisement relating to a drug printed or published by any person with the previous sanction of the Government granted prior to the commencement of the Drugs and Magic Remedies (Objectionable Advertisements) Amendment Act 1963:"

These provisions are, in my opinion, sufficient to safeguard any registered medical practitioner in his legitimate activities.

My main objection to this Bill is this. I do not know on what principle the list of diseases etc., is given in the schedule. The idea is that certain kinds of advertisements should be prevented because they encourage, in a way, cheating or fraud on the people, and people are wrongly induced to take these medicines and thereby practise self-medication and endanger their health. I can understand that. But I want to know from the hon. Minister whether they have classified all the advertisements which they consider objectionable and found that they relate to one or other of the diseases etc., mentioned in the schedule. If they have done that, the House has a right to be enlightened as to the percentage of advertisements coming under each disease, because there is no other criterion for them to enumerate a disease. So long as that information is not given, people will think that this is arbitrarily done, and that Government may add to the hist in any way they like without any principle. That is a very important point which I wanted to bring to the notice of the House. They must say these are the advertisements which have been considered to be objectionable, and they have been classified, and they fall under one or the other of the items mentioned in the schedule here.

I understand that in England other parts of the civilised world. is the general practice among newspapers not to accept advertisements of this nature which they consider objectionable, and not to publish them in their newspapers. It is a code which they have evolved. No measure against any anti-social practice can ever succeed in this or any other country without the co-operation an enlightened public. As there is a code in other countries. I wish our newspapers bind themselves not entertain advertisements of this type, not to publish them. I think it is necessary that such a code should be evolved in this country to implement the efforts which the Government is making to discourage advertisements of this kind. Apart from the passing of a Bill like this, public feeling should be created, and public sympathy ought to be enlisted in a matter of this kind.

Finally, I think all these measures can succeed only if Government prepared to set up an adequate number of Unani and Ayurvedic hospitals also throughout the country. all, it is a well-known fact that the number of Allopathic hospitals which Government has set up in this country are far too few compared to the requirements of the country, most people do not go to the allopathic practitioners for getting treatment. This is a very good legislation, but if it is to be applied and if success is to be ensured, it can be done only by Government taking upon itself the corresponding responsibility of providing as a large a number of hospitals as possible for Unani and Ayurvedic treatment all over the country, so that they may be easily accessible to the people. Only in that case, the measures which Government intend to take with a view to prevent cheating and fraud in this matter,

which virtually affects the life and death of people, will achieve success.

With these observations, instead of saying that the Bill should be taken back by Government, I support the Bill, but I want them to take my suggestions into consideration and try to improve the Bill.

Mr. Chairman: The discussion on the Bill ought to have been concluded by 1.35, but it seems many Members are desirous of participating, and so the time is being extended up to 2.30 and the Bill may be passed by 2.30 when Private Members' Business will be taken up.

Shri Warior (Trichur): The University Grants Commission Report will not come up today?

Mr. Chairman: Naturally.

श्री गौरी शंकर कक्कड (फतेहपूर) : सभापित महोदय, इस सदन में इस पर कई बार विचार हम्रा ग्रीर यह मत प्रकट किया गया कि हमारे देश में जब इतने अधिक लोग निर्घन हैं, ग्रौर उन लोगों की संख्या ग्रामीण क्षेत्रों में ग्रधिक है तब उन के स्वास्थ्य की रक्षा करने के लिए ग्रौर उन की दवादारू के लिये सरकार की तरफ से ऐसा प्रबन्घ होना श्रावश्यक है जिस में कि पैसा भी कम खर्च हो ग्रीर उन की जो रोजमर्रा की बीमारियां हैं उन की ग्रीषिघयां उन को वहीं पर प्राप्त हो जायें। मेरे कहने का अभिप्राय यह है कि हमारी सरकार की यह नीति मालम होती है कि जहां तक ऐलोपैथिक के स्रतिरिक्त युनानी स्रौर स्रायुर्वेदिक पद्धतियों का प्रश्न है, हमारी सरकार ने सदैव उन पद्धतियों के साथ एक सौतेली मां का सा बर्ताव किया है। यह बात तो निश्चित है कि हमारे देश में म्रिधिकतर संख्या म्रव भी ऐसे लोगों की है जो ग्रपनी रोजमरो की बीमारियों को भायुर्वेदिक स्रौर युनानी पद्धनियों से ही ठीक

कराते हैं । तो फिर जब यहां पर रहने वासे **अधिकतर लोग युनानी ग्र**ीर ग्रायर्वेदिक पद्धतियों से इलाज करा कर ठीक होते हैं तो सरकार का यह कर्तव्य हो जाता है कि इस भ्रोर विशेष ध्यान दे । यह जो संशोधन विघेयक भ्राज प्रस्तुत किया गया है इस को राज्य सभा ने स्वीकार किया है, इसलिए इस पर उद्देश्य नहीं दिया हम्रा है, परन्तू इस का एक ही उद्देश्य मालूम होता है कि ऐसे विज्ञापनों को रोका जाय जिन में मनुष्य स्वास्थ्य के लिए हानिकारक दवाग्रों का प्रचार किया जाता है। लेकिन जैसा कि मैंने बताया इस का असर युनानी और भ्रायुर्वेदिक पद्धतियों पर प्रतिकुल पड़ेगा । स्राज देश में स्रगर कोई सस्ता इलाज हो सकता है ग्रीर जो हर जगह दस्तयाब हो सकता है, वह ग्रायुर्वेदिक ग्रीर युनानी इलाज है। स्राप ने जो एलोपैशिक इलाज को तरजीह दी है, उस का नतीजा यह है कि सैकड़ों जगहों पर भ्रस्पताल तो खुल गए हैं परन्तु क्वालीफाइड ऐलोपैय डाक्टर वहां नहीं गए हैं। ऐसी स्रापको बहुत सी मिसालें मिलेंगी। ग्राप ने देहाती क्षेत्र ब्लाक लेविल पर एक एक ऐलोपैथी ग्रस्पताल खोलने की व्यवस्था की है। परन्तू सरकार को मालम है कि कितने एसे ग्रस्प-तालों में, इमारत बन जाने के बाद भी. डाक्टर नहीं हैं, या तो डाक्टर मिल नहीं रहे हैं या वहां जाना नहीं चाहते ।

१५ अगस्त सन् १६४७ के बाद ६तने वर्ष गुजर गए, लेकिन अब भी सरकार का ध्यान इस ओर नहीं जाता कि इस स्वतंत्र देश के प्रत्येक देश के नागरिक का अधिकार है कि अगर वह किसी भी रोग से पीड़ित हो तो सरकार द्वारा उसके रोग को दूर करने की व्यवस्था होनी चाहिए, और वह आदमी जिस ग्राम में रहता है सम्भवतः उसी स्थान पर उस के इलाज की व्यवस्था हो। लेकिन यह तभी हो सकता है जबकि सरकार यूनानी और आयुर्वेदिक पद्धति

[श्री गौरी शंकर कक्कड़]

को प्रोत्साहन दे जैसाकि उस ने ऐलोपेथी की देरखा है।

देखा तो यह जाता है कि जो लोग म्रायुर्वेदिक मीर यनानी पद्धति से शिक्षा पा कर निकलते हैं, उन को नौकरी देने में एसी दिष्ट से देखा जाता है सेजै कि वे दवा दारू के मामले में निकम्मे हों। उन को एलोपेथी डाक्टरों की तूलना में निकम्मा समझा जाता है। सरकार को यह सोचना चाहिए कि जब तक देशी पद्धतियों को पूरा प्रोत्साहन नहीं मिलेगा ग्रौर उन की ग्रौपधियों के लिए देश में प्रयोगशालाएं नहीं खोली जायेंगी तब तक वे नागरिकों के रोगों को दूर करने में कैसे सफल हो सकते हैं। मेरा तो विचार है कि यदि सरकार की वर्तमान नीति जारी रही तो सरकार को नागरिकों के स्वास्थ्य को ठीक रखने के ग्रपने काम में सफलता नहीं मिल सकेगी ।

जहां तक इस बिल का नाल्लुक है, इस के बारे में मझे तीन बात कहनी हैं। पहली बात तो यह है कि जब तक सरकार श्रायुर्वेद भीर युनानी सिस्टम को वही सुविधाय नहीं देती जोकि उस ने एलोपथी को दे रखी हैं, तब तक उस को भ्रधिकार नहीं हो सकता कि बह ग्रायबेंदिक भ्रौर युनानी दवामी पर भी वही प्रतिबन्ध लगावें जोकि वे एलोपेथीक दवास्रों पर लगाती है।

इस में जो मूची दी गयी है वह १४ रोगों की दी गयी है। इस से कहीं ज्यादा बह मूची बढ़ सकती है । कोई गांव, कोई शहर या कोई जिला हमारे देश में ऐसा नहीं है कि जहां किसी न किसी रोग के विषय में एक नई ग्रोषधि का विजापन न होता हो। उस की जांच के लिए कोई चीज नहीं है। ग्राप इस सूची को ग्रौर भी लम्बी कर दें तो भी ग्राप को सफलता नहीं मिल सकती। पूरी जांच का इन्तिजाम न होने पर यह पता लगाना कठिन होगा कि वह दवा किसी खास मजे के लिए मजिर है या नहीं। ग्रभी जो व्यवस्था है उस के अनुसार श्राप इस दिशा में जो कदम उठायेंगे वह नामुकम्मिल होगा । मेरा मुझाव है कि इस दिशा में सफलता के लिए श्रावश्यक है कि देश में जितनी भी ग्रीषधियां बनती हैं. चाहे वे किसी भी सिस्टम की क्यों न हों. उन को बनाने का राष्ट्रीयकरण कर दिया जाय । इन्सान का स्वास्थ्य एक बड़ी कीमती चीज है। ग्रगर एक नागरिक स्वस्थ नहीं है तो देश के लिए एक बोझ के समान है ग्रीर उस से देश का कोई लाभ नहीं हो सकता। तो मेरे कहने का मतलब यह है कि जब तक सरकार के पास इस प्रकार की प्रयोगशालायें न हों जिनमें ग्रौषधियों की जांच पडताल हो सके कि कोई भ्रौषधि वास्तव में किसी रोग के लिये लाभदायक है तब तक ग्राप को इस काम में सफलता नहीं मिल सकती । जो ग्रीषधि इस प्रकार सरकार द्वारा प्रमाणित हो जाय उस का विज्ञापन हो । लेकिन ग्राप ने ५४ रोगों की मुची देदी है, लेकिन दवाभ्रों की जांच पड़ताल की कोई व्यवस्थानहीं की है।

Magic Remedies

ments) Amendment Bill

दूसरी बात मझे यह कहनी है कि ग्राप ने धारा ५ में सेफगार्ड दिए हैं. ए०.बी०.सी०. डी० ग्रौर ई०। इस के पश्चात भी क्या ग्रब यह स्रावश्यक होता है कि कोई एक नई मुची ग्रलग से लगाई जाय । इस में विषेष तौर पर क्लाज ई० पर मुझे कुछ कहना है, जिस में ग्राप ने लिखा है :

"(e) any advertisement relating to a drug printed or published by any person with the previous sanction of the Government granted prior to the commencement of the Drugs and Magic Remedies (Objectionable Adver-Act. tisements) Amendment 1963:"

मैं समझ नहीं पाता कि यह जो इस प्रकार से सेफगार्ड दिया गया है यह किस तरह से लाभदायिक साबित होगा । में समझता हूं

ments) Amendment Bill

कि इस का एक मतलब यह भ्रवश्य जब स्राय्वेंदिक पद्धति स्रौर यूनानी पद्धति के एक्सपर्ट ग्राप के पास नहीं हैं ग्रौर न ग्राप का ध्यान उस स्रोर जाता है कि उन के विशेष एक्सपर्टम को रखा जाय, तो नतीजा यह होगा कि ग्रगर इस तरह की जांच पड़ताल में किसी को हानि पहुंचेगी तो वह ग्रायुर्वेदिक ग्रीर यूनानी पद्धति की दवाग्री को क्योंकि उन के एक्सपर्ट ग्राप के पास नहीं होंगे ।

इस बिल की उस दफा का जिस में कहा गया है कि यह जुर्म कागनिजेबिल होगा, में समर्थन करता हूं ग्रौर स्वागत करता हं। मेरा तो यह मत[्]है कि जो लोग ऐसी ग्रीषधियां बेचते हैं जिन में मिलावट हो, उन को कड़े से कड़ा दण्ड दिया जाना चाहिए । ग्रगर उन लोगों को ट्रांस्पोरटेशन फार लाइफ या फांसी की भी सजा दी जाय तो उचित होगा, क्योंकि इन के मिलावट करने से सैंकड़ों श्रादमी मरते हैं। ग्रगर एक ब्रादमी किसी दूसरे ब्रादमी का कत्ल करता है तो किसी कारण विशेष से करता है, मगर यहां तो केवल एक ग्राधिक प्रलोभन के कारण सैकडों ग्रादिमयों का रोज कत्ल ह्रोता है, दिन दोपहर कत्ल होता है ग्रीर सरकार धांख बन्द कर के उस को सहन करती है।

तो मैं ग्रेब ज्यादा समय न ले कर श्रपनी बात को समाप्त करता हूं । मुझे सरकार को सिर्फ यह कहना है कि उसे इस बात का निश्चय ग्रवश्य करना है कि प्रत्येक नागरिक के लिए सस्ती ग्रीर उस के स्थान पर पहुंचने वाली पद्धति अपनायी जायगी जोकि उस के रोग को दूर कर सके। ग्रीर यह भी विचार किया जाय कि वह कौन सी पद्धति हो सकती है।

श्रीमती सावित्री निगम (बांदा) : सभापति महोदया, मुझे इस बिल का हार्दिक स्वागत करते हुए खुशी होती है। यह जो अर्मेडिंग बिल है इस के विषय में मैं ने कुछ चर्चाएं सुनी । उन से मझे काफ़ी ग्राश्चर्य हम्रा क्योंकि इस बीसवीं सदी में जबकि यह यग वैज्ञानिक स्राविष्कारों का युग है, उस समय कुछ माननीय सदस्यों का एसी धारणा बनाना कि मंत्रों ग्रीर तंत्रों के उपयोग का निवेध सेकुलरिज्म के विरुद्ध है । उन की मुझे यह बात काक़ी भ्राण्चयंजनक प्रतीत हुई । इस विधेयक मैं कहीं भी यह नहीं है कि कोई व्यक्ति यदि मंत्र ग्रौर तंत्र में विश्वास करता है तो वह उस का उपयोग नहीं कर सकेगा। वह मंत्र ग्रीर तंत्र का स्वयं तो उपयोग कर सकता है लेकिन मंत्र स्रोर तंत्र को कमरशिए-लाइज करने पर जो रोक लगाई जा रही है में समझता हं कि वह हमारे समाज के लिए ग्रीर विशेष रूप से जबकि समाज में ऐसे व्यक्ति मीजूद हैं जोकि तांत्रिक स्रोर मंत्रिक बन कर धोखेबाजी करते हैं ग्रीर जनता को गुमराह करके नाजायज ढंग से रुपया कमाते हैं, उन पर रोक लगाने के लिए यह जो भ्रमेंडिंग बिल लाये हैं, मैं समझती हूं कि मभी लोग एक स्वर से उसका स्वागत करेंगे ।

सभापति महोदया, यह सभी जानते हैं कि दूध का जला मट्टा फूंक फूंक कर पीता है। जबिक सन् १६५४ के विधेयक ने यह ग्रंसर नहीं दिखाया जैसी कि ग्रपेक्षा की गई थी। तो कम से कम जब इस प्रकार का एक स्रमेंडिंग बिल लायाजा रहाथातो हम सब को इस बात का विश्वास था कि संगोधित कर के इस एक्ट को ऐसा बनाया जायगा जिससे कि ऐसे तमाम समाज विरोधी तत्व ऐसे वे तमास लोग जो बदिकस्मती से इस तरह के शोषणों में फंसे हुए हैं, उन पर कारगर रूप से रोकथाम हो सकेगी। स्राणायह थी कि इस प्रकार के ग्रम्लील ग्रीषधियों के जो विजापनकर्त्ता हैं उन पर उन विज्ञापनों के प्रकाणकों पर सख्ती से कोई क़दम उठाया जायगा भ्रीर उन पर इस के लिए रोक लगेगी। लेकिन इस संशोधन बिल को देख कर मुझे बड़ी निराशा हुई।

ments) Amendment Bill

[श्रीमती सावित्री निगम]

Drugs and

इस संशोधन विधेयक के स्टैटमेंट स्रोफ़ श्रीब्बटस एंड रीजंस में कहा गया है कि चंकि इस ऐक्ट की वैधानिकता को सुप्रीम कोट में चनौती दी गई और सुप्रीम कोर्ट ने हालांकि जनरल ऐक्ट के प्राविजम को स्रपहोल्ड किया लेकिन उन्होंने सैक्शन ३ (डी) को अनवैलिड कर दिया श्रीर तमाम का तमाम सैक्शन = इनवैलिड कर दिया । इसलिए उन व्रटियों को जिनका कि संकेत सुप्रीम कोट ने किया है उन को सुधारने के हेत् यह अमेंडिंग बिल नाया गया है और उस के स्राधार पर यह कौगनेजेब्ल श्रीफस बनाया गया है। लेकिन मेराकहनाहै कि ग्रभी भी एक बहुत बडी कमी रहती है स्रोर मझे भय है कि उसके रहने से लिटिगेशन बहुत बढ़ेगा ग्रीर वह लोग जो स्रभी तक इस तरीके से स्रोर एक नाजायज तरीक़े से समाज का शोषण करते रहे है, **अ**श्लील विज्ञापनी द्वारा समाज को नुकसान पहुंचाते रहे हैं ग्रभी भी नुक्रमान पहुंचाते रहेंगे ।

इस में कंट्रोलिंग एथारिटी का जिक श्राया है लेकिन इस में बिलकुल साफ़ नहीं किया गया है वे कहां कहां होंगीं, कहां कहां नियक्त की जायेंगी ? दुसरे इस विश्रेयक में यह बात साफ नहीं है कि कंट्रोलिंग एथारिटी जोकि एक गजेटेड ग्राफिसर होगा वह मेडिकल प्रेक्टीशनर होगा या नहीं ? यदि इस में यह भी णर्जे लगादी जातीं कि वह मैडिकल प्रेक्टीशनर होगा तब हम इस विवेयक को उत्तरा प्रभावशाली वना सकते थे जितना कि प्रभावशाली बनाने की उसे स्रावश्यकता き 1

13.49 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

मझे एक बात यह भी कहनी है और इस सदन् में अनेक बार अनेक माननीय सदस्य उस को दूहरा चुके हैं कि स्वास्थ्य मंत्रालय के

द्वारा जितने भी विधेयक स्राते हैं, उन मैं ग्रीर विशेष रूप से इस विधेयक में ग्रायर्वेद श्रौर श्रायवेंदिक सिस्टम को एक बहुत जबरदस्त चोट ग्रथवा नुक़सान जाने या ग्रनजाने पहुंचाया जाता है। इस में जहां पर उस गड्यूल में बहुत से रोगों का वर्णन किया गया है स्रोर बतलाया गया है कि उन रोगों में जब तक कि कोई रजिस्टर्ड वैद्य के द्वारा दवाइयां न हों, तब तक वह न दी जांय लेकिन हमें श्रीर श्राप को उपाध्यक्ष महोदय, यह मालुम ही है कि देश में इन रोगों की अनेक एसी म्रनभुत स्रीषधियां हैं जोकि प्रसिद्ध हैं स्रीर जिन से लोगों को लाभ होता है । उदाहरण के लिए सिरोमि स्राफ़ लिवर को ले लीजिये। श्रभी हमारे डिप्ी गिनिस्टर साहब एलोपे**थि**क लाइन के एक्सपर्ट हैं, में पूछना चाहती हं कि वे यह बतलायें कि एलोपथी में सिरोसिस ग्राफ़ लिवर का क्या क्योर है ? एलोपेथी में इनफेंटाइल लिवर के लिए क्या क्योर है ? एतोपथी में वास्तव में इन बीमारियों का कोई क्योर स्रभी तक नहीं मिला है। लेकिन ग्रायुर्वेद में इन के लिए ग्राचक ग्रीषधिय विद्यमान हैं श्रोर इविन श्रस्पताल से हजारों की नादाद में इन मर्जी में मुञ्जिला मरीज यह कह कर डिस्चाज कर दिये जा रहे है कि यह बीमारियां इनव्युरेबुल हैं ग्रीर वहीं किये हुए मरीज आयवेंद इलाज से अच्छ हो

Dr. D. S. Raju: We are not preventing anybody from using system of medicine.

श्रीमती सावित्री निगम : श्रीमन्, मैं यह कहना चाहती हूं कि इस विधेयक में भ्रायुर्वेद के जो वैद्य हैं, रजिस्टर्ड उसके प्रैक्टीश-नर्स है या जो ग्रायुर्वेदिक सिस्टम की मैडीसिस हैं उन को कोई भी प्रोटैक्शन नहीं दिया गया है। इस सदन में पहले भी अनेकों बार इस वात को कहा जा चुका है कि ग्रायुर्वेद की वह श्रौषिधयां जोकि मनभूत श्रीषाधयां हैं, जब

वह टैस्ट के लिए इग्स रिसर्च इंस्टीच्यटस को भेजी जाती हैं तो वहां उन के टैस्ट होने में भ्रौर रैजल्ट कम्यनिकेट करने में ४, ४ साल लग जाया करते हैं उन के टैस्ट ग्रादि करने का सिस्टम बहत ही स्लो है और फल यह होता है कि उनके ग्रभाव में ग्रनेकों मरीजों की जान चली जाती है और उसका टैस्ट ही खत्म नहीं हो पाता है । ग्रव ग्रायर्वे दिक मैडीसंस ग्रौर विशेष कर उस की ग्रनभत भौषधियां जिनके कि लिए माना जा चका है कि इन के ग्रलावा उन मर्जों का दूसरा कोई इलाज या दवा है ही नहीं उनके सम्बन्ध में इस क़दर देरी करना वहत ही अनुचित है। माज देश की वर्तमान स्थिति में जरूरत इस बात की है कि स्राय्वेदिक मैडी सि को टैस्ट करने के लिए और उन का इ।मंजिएट रैजल्ट बताने के लिए एसी एसी लेबोरेटरीज होनी चाहिए थीं जोकि ग्राज नहीं हैं। इस तरह की लेबोरेटरीज़ हों जिन में कोई ग्रनभूत म्रायर्वेदिक मेडीसिन जल्दी से टैस्ट करवाई जा सके। लेकिन एसा न कर के स्रायर्वेदिक सिस्टम को बर्गैर किसी संरक्षण या प्रोटैक्शन देने की चिन्ता किये हुए इस अमेंडिंग बिल में शैंड्यूल में उन तमःम मर्जी को रखा जाना जिन में से कुछ की देशी श्रांत उत्तम दवाइयें हैं भ्रौर दूसरी भ्रोर एक एने गजेटेड ब्राफिसर को कंट्रोलिंग एथारिटी य 🚟 जाना जिस को कि कोई उसका ज्ञान न हा, । जानत अनचित होगा । ग्रब हैल्थ मिनिस्टरी में एलोपैथिक सिस्टम के जो काफ़ी एक्सपर्ट स हैं, यह सौभाग्य की बात है कि दोनों मंत्री ग्रौर उप मंत्री एलोपैथिक सिस्टम के ज्ञाता हैं लेकिन ग्राय-र्वेदिक सिस्टम का एक भी एक्सपर्ट इस मिनिस्टरी में नहीं है न ही कोई पालियामेंटरी सेकटरी ग्रायुर्वेदिक सिस्टम को जानने वाला है। ब्राज हा नहीं विलक इससे पहले भी इस संसद के श्रधिकांश सदस्य बार बार यह बात कह चुके हैं कि स्रायुर्वेद सिस्टम को सरकार के द्वारा बराबर हर तरीक़ से नैगलैक्ट किया जाता है। मेरा अनुरोध सरकार से है कि एक वैद्य को भी मिनिस्टर बनाया जाये।

मैं इस का एक नमुना पेश करती हं। यहां पर एक्सपेंरीमैंटल स्टेज पर एक सरकार की उपेक्षा का ग्रायर्वेदिक डिस्पेंसरी बनाई गई ग्रौर उस के सफल होने के बावजूद भी दूसरी ग्रब तक नहीं खोली गई । श्रीमन्, मैं उन लोगों से नहीं हूं जिन को कि एलोपैथिक में विश्वास नहीं है । मेरे परिवार में ६ एलीपेथिक डाक्टर्स हैं । मेरे फादर-इन-ला स्वयं सिविल सर्जन थे । लेकिन मेरा तो कहना सिर्फ यही है कि हिन्दुस्तान के लोगों को जिस आयुवदिक सिस्टम से फायदा पहुंच सकता है तो उन को उससे फ़ायदा क्यों न पहुंचाया जाये ? उसके प्रति हम ऋपने हृदय में एक प्रैजुडिस क्यों रखें ? मैं ग्राप की बतलाऊं कि स्वयं मेरे ग्रपने फादर-इन-ला जोकि एक रिटायर्ड सिविल सर्जन हैं उनको ग्रभी ऐंटीबायोटिक्स मैडीसिंस की ज्यादती से स्टोन की शिकायत पैदा हो गई थी और ही वाज ग्रीन दी वर्ज ग्रीफ डैथ, तो यहां इस सदन के एक वैद्यराज ने ग्रपनी देशी ग्रौषधि से उनकी जान बचाई । हमारे देश में वहत बड़ी जनसंख्या ग्रायुर्वेद में विश्वास करती है इसलिए इस तरह की उपेक्षा स्वास्थ्य मंत्रालय को जैसी कि ग्रब तक वह दिखाता रहा है, म्रागे से म्रायुर्वेद के साथ नहीं दिखानी चाहिए ।

यहां दो बातों का ध्यान रखा जाना चाहिए मैं चाहती हूं कि एक अमैंडिंग बिल के द्वारा स्वास्थ्य मंत्री जहां पर कि गजेंटेड आफिसर का जिक्र किया गया है कि वह कंट्रोलिंग एथारिटी होगा, वहां पर साथ में यह भी लिख दें कि वह मैंडिकल प्रैक्टीशनर होगा और आयुर्वेदिक सिस्टम आफ मैंडीशन के जाता को कंट्रोलिंग एथारिटी नियुक्त किया जायगा। उस में केवल गजेंटेड आफिसर ही नहीं बल्कि एक रिजस्टर्ड और योग्य वैद्य कंट्रोलिंग एयारिटी बनाया जायगा ताकि वह यह जान सके कि अभुक औषधि नुक्रसानदेह होगी या नुकसानदेह नहीं होगी। अब चूंकि एती व्यवस्था नहीं है इसलिए हमारे

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[श्रीमती सावित्री निगम]

यहां बहुत नुक़सान उठाना पड़ता है । बिल्कूल इग्नोरेंट ब्रादिमयों के हाथों में एसी पोजीशंस दे दी जाती हैं जोकि एक्सपटंस को मिलनी चाहिए । इसलिए जहां मैं एक स्वर से इस विधेयक का हार्दिक स्वागत करती हं वहां मैं दूसरे स्वर से यह भी कहना चाहती हं कि इस को भगवान के लिए और ज्यादा प्रभाव-शाली बनाया जाय ग्रांर इस का पूरा पूरा लाभ हमारी जनता को पहुँच । ऐसा तभी हो सकेगा जब उस में कंट्रोलिंग एथारिटी जोकि इस बिल को वा कई में ऐडिमिनिस्टर करने वाली होगी वह एक मैडिकल ऐक्सपर्ट हो, वह ग्रायवीदिक का एक्सपर्ट हो । इस के म्रलावा उन सब की माखिरी जांच करने के लिए एक मेडिकल बोर्ड बनाया जाय जोकि बतौर एक एपैलेट एथारिटी के फंक्शन करे। मान लीजिये कि कोई जैनविन मैडिसिन है भ्रौर कंट्रोलिंग एथारिटी ने किसी दूश्मनी के कारण उसे पास न किया तो उसके लिए एपैलेट एथारिटी के पास अपील की जा सके बरना लिटिगेशंस बढ़ेंगे । धन्यवाद ।

14 hrs.

Dr. Sarojini Mahishi (Dharwar North): The Drugs and Magic Remedies Act of 1954 was brought into force in 1955. This is an amending Bill brought in view of the Supreme Court's decision with reference to section 3(d) and 3(a) also. The amendment became consequential. Rather, the amendment became necessary. The difficulty is, many hon. Members who spoke with reference to ayurveda, unani and other medicines which were not being properly patronised or which were looked at with indifference by the Government, did not realise that this question does not arise. I do agree with most of my friends who say that ayurveda and other indigenous systems of medicine should be properly encouraged and proper opportunity and scope should be given for training and also for the practice of such indigenous systems of medicine in the country, because the proportion of medical practitioners to the number of patients who use the medicines is very small in the country compared to the proportion that exists in other countries.

ments) Amendment Bill

This Bill—the Objectionable Advertisements Bill-is framed on the model Bill available in U.K. Canada. I do not know to what extent superstition poverty, ignorance, disease and illiteracy prevail in other countries, but in our country on account of these things prevailing amongst the majority of the people and also in the rural areas of the country, it is but natural that the people are attracted and enticed by such advertisements and they try to make use of such medicines. So the main purpose of this Act and also the amending Bill is to prevent selfmedication in those cases where it would lead to hazardous circumstances and greater risk also.

The advertisements are to be prevented. The question is how far the State machinery is adequate enough to enforce this particular Bill. I wonder with what success the provisions of the existing Act are being enforced. It is mostly the language papers which have to be scrutinised. We find so many advertisements in the regional language papers. As Dr. Aney put it, I do not know whether Government has taken custody of all those advertisements and classified them and then on the strength of advertisements prepared the schedule, because the schedule is not exhaustive. Of course, for the present it may be considered as exhaustive because that was in order to meet the so called lacuna that was there in section 3(d), which gave powers to the executive to bring in any diseases according to its discretion in the particular category and treat the advertisement as objectionable. That was left to his discretion. So, this particular schedule has been drawn up in order to specify the dis-

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rol all these people.

Government has got to cont-

eases with reference to which the advertisements may be considered as objectionable. Anyway, I think many more may be added to the schedule and one or two may be taken away. For instance, item 18 includes item 13 and that is also mentioned in section 3(c) of the parent Act. The number of advertisements in the regional languages is growing day by day. Naturally, the tendency of the people in our country is such that many of them are not willing to disclose their diseases. People think it is not very graceful on their part to disclose their diseases and their sufferings. I know many sisters who are not willing to disclose their diseases even to their own family members. Naturally they are attracted towards such advertisements and selfmedication.

So, the objective of the Bill is quite laudable. Even though the Statement of Objects and Reasons has not been attached to the particular amending Bill or to the parent Bill, the object is to prevent such advertisements and to prevent them from taking undue advantage of the ignorance and superstitions of the people. Somehow medicine and religious superstitions have knit together in our country. Many people say that God or so many other deities have become angry and they want to cure the physical diseases with the help of magic remedies also. Therefore, section enumerates the variety of diseases with reference to which advertisements which actuate people towards then towards self-medication and greater risk are being prevented

Section 5 of the parent Act refers to magic remedies. I do not know whether Government has taken notice of the fact that there are certain astrologers and palmists, who are not directly connected with magic remedies. But they say that a person is suffering illhealth on account of the malignant influences of certain stars and if he wears a talisman or yantra, he would be relieved of the sufferings. I do not know what mac-

A genuine practitioners who does not openly resort to advertising, but who exhibits in his own premises, does not come under this category. Three conditions are to be fulfilled if this Bill is to be attracted: A per-

this Bill is to be attracted: A person gives publicity by photography, lithography, printing, etc., and the advertisements actuate the person to self-medication and which leads to hazardous risks.

Shri Radhelal Vyas: Will not the catalogues of the pharmaceutical institutions be covered by this?

Dr. Sarojini Mahishi: Unless the patients are actuated to make use of the medicines which lead to hazardous results it is not covered by objectionable advertisements. There is also a saving clause under section 14 for genuine practitioners and for genuine scientific magazines. The definition of medical practitioner has been shifted to section 2. There is not much to be said about these things.

By clause 5, a new section is substituted for section 8 giving authority to any Gazetted Officer to enter the premises and confiscate the property of a person who commits an offence under this Act. As some friends pointed out, this gazetted officer should have also some knowledge of the medicines, so that he can understand whether the particular adverisement about the particular medicine actuating the people to self-medication which would lead to hazardous conditions. He must be able to distinguish the adevrtisements. So, authority should not be given to any gadetted officer, but only to one who has the knwledge of these medicines, so that he can classify those advertisements and bring them under proper control. This is quite essential.

Dr. M. S. Aney: He is an omniscient being!

Dr. Sarojini Mahishi: The Bill has been brought with a laudable object. but the machinery to enforce it must be there. The Central Government sometimes escapes by saying that it is for the State Government to have its own machinery to enforce this. I do not say there may not be any standard pharmacopoeia in ayurvedic medicine which may be considered by Drugs and Cosmetics Act, but the main object of the Bill is to prevent such objectionable advertisements. Even though the Bill does not aim at creating certain positive things, it aims at removing the destructive element of the objectionable advertisements by which many young people and young students are led away. Therefore, I say that the Union Government will have to see to it that all the States have proper and adequate machinery to implement this Act in order to prevent objectionable advertisements.

Mr. Deputy-Speaker: Shri Sonavane.

Shri Sinhasan Singh (Gorakhpui): Sir, before you call anybody, I rise on a point of order. The point of order is that this Bill, as it is, could not have been introduced or passed in the Rajya Sabha. I have written to the Speaker on this point and now I am raising it. Under article 117, this is one of those Bills which could not, and should not, have been introduced and passed in the Rajya Sabha. It should have come to the Lok Sabha first. If you read article 117, sub-clause (1), it leaves no doubt on this point. It says:

"A bill or amendment making provision for any of the matters specified in sub-clauses (a) to (f) of clause (1) of article 110 shall not be introduced or moved except on the recommendation of the President and a Bill making such provision shall not be introduced in the Council of States:"

Now, if you look at clause 5 of the Bill, it says:

"For section 8 of the principal Act, the following section shall be substituted, namely:—

'(8) (1) Subject to the provisions of any rules made in this behalf, any Gazetted Officer authorised by the State Government may within the local limits of the area for which he is so authorised'"

So, this Bill envisages the appointment of Gazetted officers to see whether there is any breach of the provisions provided in this Act. Now, article 110, sub-clause (1)(d) says:

"the appropriation of moneys out of the Consolidated Fund of India;"

The appointment of Gazetted Officers and the machinery to be provided to them naturally involves withdrawal of money from the Consolidated Fund of India. Therefore, this Bill, in some form or other, calls upon the Government to withdraw money from the Consolidated Fund of India. So, it cannot be, and should not be, introduced in the Rajya Sabha, in the Council of States. Even the Presi-So, the dent cannot authorise it. point that requires deep and careful consideration and ruling is whether this Bill is at all covered by article 117, read with article 110(1)(d) of the Constitution.

Mr. Deputy-Speaker: I have heard him. Article 110 refers to money Bills and article 117 refers to financial Bills. This is neither a financial Bil nor a money Bill. So, there is no point of order. Now Shri Sonavane.

Shri Sonavane: Mr. Deputy-Speaker, when the Supreme Court in its wisdom has passed a judgement, declaring certain sections of the Act as invalid and ultra vires, the Government should have, instead of attempting some patch work by an amend-

ing Bill, thought of a complete overhaul of the Act by going through all the provisions carefully. This occasion should have been taken by the Government to give encouragement to the indigenous systems of medicines which are popular and which are used by the public at large. There are other systems of medicine such as homoeopathy, ayurved and unani which are in general use because they are cheap and effective. So, people

Now I come to my main point. The Statement of Objects and Reasons says:

go in for those systems.

"The object of the Act is to prevent self-medication and self-treatment in certain diseases and for this purpose advertisements commending drugs and remedics for treatment of certain diseases and conditions have been prohibited."

Why should self-medication and advertisements which declare some remedies for some diseases be prohibited unless such self-medication or self-treatment lead to a criminal act as defined in the Indian Penal Code? It is only in such cases that self-medication as well as advertisements advocating such medicines should be prohibited. I think that should be the sole criterion to determine the scope of clause 3(d).

Now, section 3(d), which was declared invalid has been replaced by a new provision. Here I will make it clear how the indigenous systems of medicines are not encouraged. On page 2 of the Bill there is reference to diagnosis, cure, mitigation treatment, prevention etc., as specified in the rules made under the Act. The rules are yet to be made. There is a further provision that no such rule shall be made except after consulting the Registrar of Medical Practitioners, coming under sub-clause (2). there is reference only to ayurved and unani. Homoeopathy, which is equally efficacious, does not find a place there. Therefore, so many homoeopathy medical practitioners who cure diseases equally well are not given recognition.

Why are these advertisements necessary? Because, the indigenous medicines are not given recognition by Government and Govern-Therefore, these hospitals. ment are efficacious medicines. which have to be advertised so that reople know about their efficacy. So, in my opinion only such self-medication and self-treatment should be prohibited or prevented which will amount to a criminal action under the Indian Penal Code. I was having treatment by allopathic medicines, but now have changed over to homoeopathy and Ayurveda. I find that they are very efficacious. They are cheap and give immediate relief in a day or two. Therefore Government's bias towards allopathy may be there but they should not be indifferent towards other systems of medicines such as, homoeopathy, Ayurveda and Unani.

Dr. D. S. Raju: Mr. Deputy-Speaker, Sir, the time at my disposal is only ten minutes.

Shri Warior: He can take more time.

Dr. D. S. Raju: How can I?

While commending the motion for consideration of the Bill on 27-11-63 I had given the reasons why this amending Bill was brought before the House. I do not want to go into them again, but I would like to answer a few of the points which have been made by hon. Members. Many of them have spoken on this Bill and I thank them very much for the valuable suggestions that they have contributed. By and large, I think, some of the hon. Members have missed the mark. Their remarks, must say, were not very relevant to the Bill in question although, of

[Dr. D. S. Raju]

course, their contribution is very relevant to the Ayurvedic and Unani systems of medicines in general. I will like to confine myself to the remarks and objections which have been raised by hon. Members.

Shri Warior had said the day before yesterday that he wanted a Ministry for Ayurveda. If that is accepted, other systems are also there in this country which are recognised, for example, homoeopathy, Siddha system and the modern system are there and, naturally, many Ministers will be required.

Shri Indrajit Gupta (Calcutta South West): He did not say that. He said that he wanted this Ministry to be run by an Ayurvedic physician.

Dr. D. S. Raju: The homoeopathy might also claim one; Siddha system might also claim one. I leave it to the hon. Member.

Shri Warior: One hon, Deputy Minister can handle this Ayurvedic system.

Dr. D. S. Raju: I am in charge of it actually.

Regarding some of the objections which have been raised about section 3(d), after very careful thought and consideration this schedule has been finalised. The object, as has been emphasized, is only to prevent undesirable and dangerous advertisements with regard to diseases which have been mentioned in the schedule. Objection has been raised to some of the diseases, like fevers (in general). It was asked why an advertisement for treatment of fevers in general be prevented.

We have screened almost all the advertisements which are appearing in the papers. I have got here a very good list of them. There is an advertisement which has a cure for all

fevers. Obviously, it is not a sensible thing to prescribe a drug for all fevers. That is why that has been brought in here.

Then, I have got another advertisement here. These are the types of advertisements which are causing harm to the people. There is an advertisement for a magic skull ring which reads:—

"A living miracle of the modern age. The unrivalled gift to mankind blessed by the Great Goddess Mother 'Mahakali'."

Then it reads:-

"The ring is a valuable gift for protection against poisonous foods, drinks......If you are a woman—but have no child as your own, even after the lapse of so many years..... you will be blessed with a lovely male child....."

Another advertisement says:-

"A cure for cancer within a month".

These are the types of advertisements. Would hon. Members want us to allow them? They can do terrible harm to the people. I have got so many advertisements on my list here and I can quote any number of instances where people have been misled and have gone to ruin. I know, a good friend. . . .

Shri Badhelal Vyas: We would like to know from the hon. Minister as to how many advertisements were examined by the Government and how many were found to be mischievous or harmful.

Dr. D. S. Raju: The Drugs Administration is taking care of this and is screening all these things. Prosecutions have been done and fines have been realised. That process is going on.

A good friend of mine had piles for a number of months. He had applied some of these ointments and would not go to a hospital or to a qualified registered medical practitioner. At the end of three months when he went to the hospital, he was found to be having very inoperable cancer of the rectum. So, naturally, he died a few weeks later. Many such things are happening.....(Interruption).

Mr. Deputy-Speaker: Order, order.

Dr. D. S. Raju: He tried homoco-

Dr. D. S. Raju: He tried homocopathy also.

Now, take aspirin. Aspirin is good for some of the minor ailments, but one does not know that headaches might be caused by haemorrhage or tumours in the brain. In that case if the patient goes on taking aspirin, it is very dangerous. One day it might burst and he would die of that. That is dangerous. What is important is that every condition must be diagnosed properly. That is the most important thing. One can go to an allopathic, Ayurvedic, Unani or homoeopathic doctor. We are not objecting to any patient being treated by any system of medicine. There is no restriction at all. Here I do not want to go into the relative merits of Ayurvedic, Unani and all these systems. In our admiration or love for Ayurveda, both my hon. colleague and I, though we practised the modern system of medicine, are second to none. I can assure that much. After all, it is our own system of medicine.

Dr. M. S. Aney: To whom should we go for proper diagnosis?

Shri Indrajit Gupta: Go to the Ministry.

Dr. D. S. Raju: One hon. Member has raised an objection to the advertisement by practitioners. Any competent registered doctor can advertise on his premises. Any practitioner, whether Ayurvedic, Unani, homoeopathic or of the modern system is entitled to advertise on his premises that he can treat such and such a disease. There is no objection to that. As Shri Samanta mentioned, Government can 1549 (Ai) LSD—6.

give permission or exemption to such advertisements. For instance, we have the various control programmes, like the malaria eradication programme, the leprosy control programme etc. have got to advertise them. In connection with the family planning programme there are the contraceptives and they do come under the provisions of this. But they can be exempted under section 15. All the advertisements which are beneficial to country in general, of course, under the provisions of section 15. So also, medical journals, scientific journals etc.

Shri S. C. Samanta: Why is there no mention of these things? They are having birth control, for example.

Dr. D. S. Raju: Section 15 is there to give exemption to these.

Shri S. C. Samanta: Why is there no specific mention?

Dr. D. S. Raju: Then, the manufacturers can send these advertisements to medical practitioners in a registered cover. Previously all these advertisements could be sent to hospitals, incoratories, dispensaries etc. But we found that they were reaching the lay public and were doing harm. That is why we have said that all these advertisements can go to registered practitioners only.

Some hon. Members have said that the schedule under section 3(d) is very, very exhaustive, that it includes disorders of the brain. We see advertisements saying that such and such a pill or medicine is very good for memory. At the time of examinations some of the university students fall a prey to these things. There are cases where they have swallowed those pills for their memory. That is why we have put in 'disorders of the brain' here.

Then, hon. Members know that appendicitis is a very serious disease. Suppose, a patient complains of pain in the abdomen. It can be a very

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Advertisements) Amendment
Bill

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[Dr. D. S. Raju]

serious thing or a very mild thing. Nobody can say. Only a qualified and competent doctor can make a proper diagnosis; otherwise, it can lead to serious consequences. So, after very, very careful thought and long experience the schedule of diseases has been enclosed here. Of course, this is in keeping with some of the schedules which are in force in the United Kingdom and Canada.

Then, the Supreme Court had held that the old sections 3 and 8 were unchannelled and arbitrary. That is why we made these provisions.

Mr. Deputy-Speaker: If the hon. Minister wants some more time, he can continue on Monday.

Dr. D. S. Raju: No. Sir.

श्री राधेलाल ब्यास : बड़े घड़ा फर्मी को जो मूची पत्र निकलते हैं क्या यह उनको मी लागू होंगे ?

Dr. D. S. Raju: They will all come. We do not want to make any discrimination between one system of medicine and another or between one drug and another.

Mr. Deputy-Speaker: He can continue on Monday.

Dr. D. S. Raju: I have finished. I have nothing more to add.

As I had made it very clear when I introduced the Bill in this House on 27th November, 1963 the provisions and the saving clause in this are only to protect the trade and the industry and to save the people from all these harmful practices. That is why I request that this Bill be passed.

Mr. Deputy-Speaker: The question is:

"That the Bill to amend the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: Now we shall take up clause-by-clause consideration of the Bill. There is an amendment by Shri Heda and Shri Narasimha Reddy. Both of them are not here. So, I will put all the clauses (including the Schedule) together to the vote of the House.

The question is:

"That clauses 1 to 11, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1 to 11, the Enacting Formula and the Title were added to the Bill.

Dr. D. S. Raju: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

14.32 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DETENTION OF AN IAC DAKOTA BY THE PAKISTAN AUTHORITIES AT
DACCA

Shri Swell (Assam—Autonomous Districts): Sir, I call the attention of the Minister of Transport to the following matter of urgent public importance and I request that he may make a statement thereon:—

The reported detention of an IAC Dakota by the Pakistan authorities at the Dacca airport on the 22nd November, 1963.

The Deputy Minister in the Ministry of Transport (Shri Mohiuddia): Indian Airlines Corporation operate a number of scheduled passenger and freighter services from Calcutta to various places in Assam, North Bengal and Manipur and Tripura States.

overflying East Pakistan territory. The services are operated after filing copies of the time-tables and amendments thereto in advance, in accordance with the provisions of the bilateral Agreement between India and Pakistan relating to the operation of air services between the two countries.

- scheduled 2. In addition to the services already operating, Indian Airlines Corporation introduced, under intimation to the Director General of Civil Aviation. Karachi another scheduled service IC-243A between Calcutta and Agartala with Dakota aircraft on every Friday with effect from 15th November, 1963. This flight was uneventful except for an enquiry made by Dacca Control to the Pilot while in flight as to whether it was a scheduled service. On the Pilot confirming, the flight was completed without any interruption.
- 3. On the 22nd November, 1963, the next day of operation of this additional service, Dum Dum Control cleared the flight and allowed aircraft to take off after informing Dacca. In spite of this prior information, the aircraft was asked to land at Dacca and was not cleared to proceed to Agartala on the pretext that the necessary authority had not received by the Regional Controller. Dacca from the Director General of Civil Aviation, Karachi. The aircraft carried 21 passengers and an infant on board. Contrary to press reports from Calcutta, the Captain of the aircraft has reported that the passengers were treated with courtesy.
- 4. Immediately on receipt of the above information, our Director General of Civil Aviation sent a signal through wireless to the Director General of Civil Aviation, Karachi inviting his attention to the letters sent by the Indian Airlines Corporation as well as his office and requesting him to ask the Regional Controller, Dacca to clear the flight. In response to this signal, the Director General of

Civil Aviation, Pakistan instructed the Regional Controller, Dacca at about 8 P.M. the same day to clear the flight.

5. The action of the Pakistan authorities in making the aircraft land at Dacca and detaining it till the evening is open to great objection. the date of this flight, the Director General of Civil Aviation. Pakistan was fully aware of the operation of this scheduled service. In addition, the particular flight of the 22nd November, 1963, was cleared by Dum Dum after informing Dacca. If Dacca had any objection, they should have raised it before the actual departure of the flight from Dum Dum. Further enquiries in the matter are in progress and on receipt of necessary information, it is proposed to take up the matter with the Government of Pakistan.

Shri Swell: The hon. Minister has now said that the action of the Pakistan authorities is open to serious objection. Will the Government claim any compensation from the Pakistan civil aviation authorities for the delay and the loss caused because this flight had to return to Calcutta and for the inconvenience and the time lost of the passengers in that flight?

Shri Mohiuddin: I do not think any question of compensation arises. Of course, it is a very unfortunate and serious incident as far as we are concerned. The Pakistan authorities had the information that a scheduled service would be flying every Friday at such and such a time. In spite of it, perhaps they did not communicate it to the Dacca Controller. But we are still making enquiries about it. However, there is no question of any compensation.

Shri Hem Barua (Gauhati): In view of the fact that bilateral air agreement exists between our country and Pakistan, may I know whether our Government are prepared to interpret this Pakistani intransigence as an act

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[Shri Hem Barua]

of reprisal against our not permitting their aircraft to fly over our territory according to the terms of the Sino-Pakistan air agreement?

stated that on the 15th there was a flight except that an enquiry was made. On the 22nd perhaps because the Dacca office had not got the clearance or information that incident had happened. I am not sure whether this involves any reprisal as suggested by the hon. Member.

Shri P. R. Chakraverti (Dhanbau): In view of the fact that the first flight was allowed to continue without any interference and in view of the unsavoury experience had by the 21 passengers on the second flight, is the Government assured that no further trouble will arise?

Shri Mohiuddin: I hope, there will be no further trouble as far as the scheduled services are concerned, but it is not possible for me to prophesy anything that might happen in future (Interruption). The flight will take place as usual. I have the information that the DG CA, Karachi, has sent the information to Dacca that this flight will be a scheduled flight.

14.38 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLU-TIONS.

TWENTY-EIGHTH REPORT

Shri Hem Raj (Kangra): Sir, I beg to move:—

> "That this House agrees with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1963."

Resolution re. 2290
Pensions for Armed
Services

Mr. Deputy-Speaker: The question

"That this House agrees with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1963."

The motion was adopted.

14.39 hrs.

RESOLUTION RE: PENSIONS FOR ARMED SERVICES

Mr. Deputy-Speaker: Now, the House will proceed with further discussion of the following Resolution moved by Shrimati Sharda Mukerjee on the 20th September, 1963:—

"This House is of opinion that pensions of Army Jawans, Airmen and Naval ratings are inadequate and should be revised upwards."

as also the amendment moved by Shri S. M. Banerjee. Out of the time allotted, 1 hour and 2 minutes remain. Shri Sheo Narain was on his legs; he might continue his speech.

श्री शिव नारायण (बांसी)
उपाध्यक्ष महोदय, यह वड़ा पवित्र प्रस्ताव है

ग्रीर इस का समर्थन करना प्रत्येक भारतवाशी

ग्रीर देश भक्त का परम् कर्तव्य है। मैं

डिफेंस मिनिस्टर का ध्यान कुछ प्वांब्रह्स की

तरफ़ दिलाना चाहता हूं।

एक सिपाही १७ रुपये महीने पर भर्ती होता है और अगर वह नौ साल तक सिंग्स करता है तो उनको मैंकि मम तन्हवाह ३० रुपये महीने होती है। अगर वह मर जाता है, तो उस के परिवार को ३ × १, अर्थाष्ट्र कुल २७० रुपये ग्रैट्टम रिलीफ़ के रूप में मिलते हैं। एक सिपाही अपनी कीमती लाडफ अपनी कौम और मुल्क की सेवा में अपण करता है, लेकिन उसको कोई महत्व नहीं दिया जाता है। अगर किसी सिपाही को

बीच में ही चोट लग जाय श्रीर वह डिस-एवल्ड हो जाये, तो उस को केवल पांच से पच्चीस रुपये ही डिसएविलिटी पेन्शन के रूप में मिलते हैं । मैं यह निवेदन करना चाहता हूं कि अगर एक नौजवान को डिस-एवल्ड होने पर केवल पांच से पच्चीस रुपया दिया जाये, तो आज की महंगाई को देखते हुए आज-कल के जमाने में वह रुपया उस के अपने खाने के लिए भी काफ़ी नहीं हैं। इस अवस्था में वह कैसे अपना श्रीर अपने परिवार का गुजारा करेगा?

श्राप ने देखा कि श्रभी हाल ही में हमारे पांच बड़े श्राफिसर श्रचानक मर गए। देश भर की हमदर्दी उन के परिवारों के साथ है, लेकिन उनकी क्या गित होगी श्रौर उनका जीवन-यापन कैसे होगा, यह एक विचारणीय प्रश्न है। जिस दिन श्री कैनेडी की हत्या हुई, उसी दिन हमारे इन पांच श्रफसरों की मृत्यु हुई, जिस से सारी कौम श्रौर सारा देश दुखी हुग्ना। श्राज उनके बच्चों का कोई सहारा नहीं है।

इसलिए गवर्नमेंट को यह बात सोचनी चाहिये कि अगर हमारी डिफेंस फोसिर्ज में काम करने वाले श्रादिमयों के लिए कोई सिक्योरिटी न होगी, उन के लिए किसी पेन्शन की व्यवस्था नहीं होगी, तो हमारे श्रादिमियों का उत्साह कैसे बढ़ेगा । श्राज केवल पांच साल के लिए हमारे सिपाहियों की वाइब्ज ग्रीर बच्चों को पेन्शन दी जाती है। इस का ग्रर्थ यह है कि अगर १८, १६ बरस की लड़की को केवल पांच साल के लिए पेन्शन मिले, तो पन्चीस बरस पर उस की पेन्शन बन्द हो जायेगी। उस के बाद उस की क्या दशा होगी और हमारी वर्तमान सोसाईटी को दरिट में रखते हुए उस पर क्या प्रभाव पड़ेगा यह एक गम्भीर ग्रौर विचारणीय प्रश्न है। सरकार ग्रीर सारे देश ग्रीर प्रत्येक नागरिक तथा विशेष तौर से हमारे डिफेंस मिनिस्टर को इस पर विचार करना चाहिये

हमारे देश की संस्कृति श्रौर परम्परा यह है कि हम की श्रपनी स्त्रियों को ज्यादा से ज्यादा प्रोटेक्शन देना चाहिए । लिए ग्रावश्यकता इस बात की है कि उन की सिक्योरिटी के लिए, उन के जीवन-यापन के लिए, उन की पेन्शन ग्राजीवन कर दी जाये. जैसा कि बड़े भ्राफिसर्ज के मामले में किया जाता है। भ्राज उनके बच्चों के लिये कोई पेन्शन नहीं है। ग्रगर सिविल साइड के किसी व्यक्ति की मृत्यु हो जाये, तो उस के परिवार को दस बरस तक मिली है, लेकिन मिलिटरी साइड में केवल पांच बरस तक । यह डिस्क्रीिमनेशन समझ में नहीं श्राती है। श्रंग्रेजों ने जो प्रणाली इस देश में चलाई थी. वही ग्राज भी मौजद है। मैंने परसों भी फिनांस मिनिस्टर साहब को कहा था कि पूरानी प्रणाली को चेंज कर दिया जाये। इसी तरह से मैं डिफेंस मिनिस्टर साहब को भी कहना चाहता है कि डिपेंस सर्विसज के पेद्रशन रूज़ को चेंज किया जाये ग्रौर उनको ग्रपने देश की परिस्थितियों ग्रीर संस्कृति के ग्रनसार ढाला जाये। ग्रंग्रेजों के दिये हए पूराने नियमों को म्रब बदल देना चाहिये भौर उन के स्थान पर ग्रपने देश के ढ़ांचे ग्रौर ग्रपने ग्रन्सार देश की परम्परा के नियम बनाने चाहिए।

श्रीमन्, मैं मंदिर कमेटी का मेम्बर था श्रीर मैं जानता हूं कि कितना धन इस देश के मंदिरों में पड़ा हुश्रा है। श्रगर मंदिर वालों से वह पैसा लिया जाये, तो हमारे सैनिकों के बीवी-बच्चों के लिए काफ़ी धन प्राप्त हो सकता है।

हमारे जिन आई० एन० ए० के सैनिकों ने जापान के मुकाबले में अपने देश के लिए इतनी कुर्बानी दी थी, उन का नब्वे लाख रुपया आज भी गवर्नमेंट पर इयू हैं। आज वे बेचारे देश में दर-दर घुम रहे हैं। आज वे बेकार हैं और उन के खाने पीने और रहने का कोई ठीकाना नहीं हैं। अगर यह नब्बे लाख रुपया उन [श्राः शिव न(रायण]

को दे दिया जाय, तो उन को कुछ सहारा मिल मकता है। इस के श्रतिरिक्त उनकी मर्विसज को युटिलाइज करके हमारे सैनिकों को टेनिंग दी जा सकती है।

पेन्शन में एक दो रुपया बढाने से क्या होता है ? जो १७ रुपये पाता है. उस को १८ रुपये दे दिये ग्रीर रुपये पाना है. उस को ३१ रुपये दे दिये, इस से यह समस्या हल नहीं होगी । स्राज सैंट्ल गवर्नमेंट के चपरासी ७५ रुपये से कम तनस्वाह नहीं पाते हैं, उस से ऊपर हो पाते हैं। इसलिए फंट पर लड़ने वाले अपने जवानों की पेन्शन को हम को बद्धाना चाहिए । मैं पुरे जोर श्रीर ईमानदारी के साथ कहता हं कि हमारी देश की सेना के बडे बडे ग्रधिकारियों ग्रीर मिनिस्टर साहब को ग्रपने दिलों पर हाथ रख कर सोचना चाहिए कि क्या वर्तमान परिस्थिति संतोषजनक है ग्रीर इस का हमारे देश के भविष्य पर क्या प्रभाव परेगा ।

ब्राख़िर में मैं दो प्वायंट्स बता कर ख़त्स करता हूं। मेरा सुझाव है कि पेन्झन के रेट को कास्ट आफ़ लिबिंग के ब्राधार पर इन्कीज किया जाये, ताकि हमारे जवानों को सैटिस-फ़ैक्झन हो सके ब्रीर उन के परिवार ब्रयना जीवन-यापन कर सकें।

इस सम्बन्ध में नान-प्राफ़िशिल्ज की एक कमेटी बनाई जाये, जिस में बड़े-बड़े रिटायर्ड जेनेरत्ज रखे जायें, जिन्होंने मिलिटरी में काम किया है, जो विदेशों में रहे हैं। अभी ट्राज एंड मैजिक रैमेडीज (आबजेक्शनेथल एडवर-टाइजमेंट्स) एमेंडमेंट बिल पर बोलते हुए एक मित्र ने कहा कि एक्सपर्ट नहीं रखे जाते हैं। गैर-एक्सपर्ट लोगों के हाथ में काम सारा मामला सींप देने से काम नहीं चलता है। उस नान-आफ़िशल कमेटी में बड़े-बड़े एक्सपर्ट मिलिटरी-मैन के अलावा पालियामेंट के वे मेम्बर्ज भी रखें जायें, जो कि इस सम्बन्ध में जानकारी रखते हैं, जो एक्स-मिलिटरीमैन हैं, जिन के दिलों में देश-प्रेम हैं और जो देश के हिंतों की बात सोचते हैं। वह कमेटी इस समस्या पर विचार करें।

श्रन्त में में कहना चाहता हूं कि गवर्नमेंट इस पर विचार कर के पेन्शन रेट्स को रिवाइश करे ग्रीर ऐसी व्यवस्था करे कि हमारे जवानों के बीबी-बच्चे श्राना जीवन-यापन कर सकें। इस से उत्साहित हो कर हमारे देश के नीजवान मिलटिरी में भर्ती होंगे ग्रीर देश की रक्षा के लिए श्रागे कदम बढ़ायेंगे।

इन शब्दों के साथ मैं इस प्रस्ताव का समर्थन करता हूं और आशा करता हूं कि गवर्नमेंट इस पर शीघ्रातिशीघ्र स्टेप्स लेगी और हमारे सैनिकों को प्रोत्साहन देगी।

Shri Indrajit Gupta (Calcutta South West): Mr. Deputy-Speaker, Sir, I rise to extend my whole-hearted support to this Resolution moved by Sharda Mukerjee to the effect upward revision of pensions of our army, navy and/air force personnel at the lowest ranks should be carried out. One of the good results of the Emergency is that at least this subject and this topic is now liable to attract much more public attention than it would have done in normal times and, therefore, the attention of Government too. We have to remember that we are dealing here persons numbering several hundred thousands who cannot be judged by the normal standards by which other Government employees can be judged. That is the first thing. Every possible circumstance has to be taken into consideration to give these men a fair deal. I am not grudging any of the facilities—they are meagre enough; everybody knows that-which civilian employees of the Government of India enjoy. But all the circumstances under which our armed forces

are having to serve today, particularly in conditions of this Emergency, are such that they certainly deserve at least as good a deal, if not a better deal, as the civil employees of the Government of India enjoy. But the fact is that they are, in fact, worse off; far from getting a better deal. they are getting a worse deal. I think, it is time for the Government to consider seriously whether it is advisable to create an impression, an unfortunate impression-not intentional I am sure-of some sort of discrimination which does not correspond at all to the requirements of the Emergency.

These men retire from service after 20 to 21 years of service irrespective of what age they may have reachedthere may be a man in the prime of life. But for the sake of efficiency-I supose, the efficient standards of the army have to be maintained—they are compelled to retire after having put in 20 to 21 years of service. Obviously, at that stage, it is hardly possible for anybody to get fresh employment anywhere else. Now, these people are serving today in very difficult conditions, in some places in difficult terrain and very arduous climatic conditions, in hazardous conditions, and so on. While they are in service, they are paid less than their corresponding civilian counter-parts, that is to say. the cash emoluments that they get. I suppose, one of the reasons for that justification would be that while they are in service, they are receiving certain benefits in kind, like, uniforms clothing conveyance and so on. That is understandable. But it does not explain one thing. When men retire from service or when they are compulsorily retired, and the question of computing their pensions comes in or when it comes calculating their pension, why is it that these facilities and benefits in kind which they enjoyed while in service are not computed in money terms? These are not taken into account with the result that when they retire, they are getting pensions which are substantially less than what their civilian counterparts get. The other benefits and tacilities are stopped after they retire. That element is not taken into the calculation of pensions at all.

Then, another point that we have to remember is that after all, there are certain hardships which these people are subjected to. A civilian employee, normally, during his years of service, is able to keep his family more or less with him most of the time. The people that we are concerned with in this resolution, probably in their whole term of service are not able to have their families living with them for more than perhaps four to five years, because, as everybody knows, the state of married accommodation for troops in our country is very low indeed. I do not think that more than about 14 per cent of people can be provided with accommodation, that is, married accommodation, among our troops. Therefore, for the overwhelming part of their active service, they cannot even live with their families.

These are the people in whose case we find that apart from the fact that they are not in a position to form trade unions to ventilate their demands or have any normal channels of representation that is, effective representation, to the higher authorities, they have not got all those facilities which are open to civilian employees of the Government of India including the employees of the Defence Ministry. The hon. Minister knows very well that these employees under the Defence Ministry, industrial and nonindustrial are fortunate enough to be very strongly organised and are in a position to ventilate their demands and grievances, whereas the men that we are concerned with in this resolution are not. Therefore, it is all the more necessary that particular attention and care must be given to removing their genuine grievances.

The only main point that I wish to deal with within this limited time is the fact of this discrimination. I call it discrimination. Broadly speaking, you may not be able to say that a jawan or havildar or a jamadar or

[Shri Indrajit Gupta]

a subedar can be weighed in the scales against a civilian employee, but there is a broad correspondence, as everybody knows. For example, if we take the clerical staff in the Army, Army clerks or combatant clerks who get the same treatment and the same emoluments and the same pensions as the fighting men, we can see a broad correspondence. For example, a havildar corresponds broadly to a lower division clerk. A jamadar in the Army or a jamadar-clerk, which comes to the same thing, corresponds roughly to an upper division clerk. So, if we make a comparison like that, what do we find? First of all, these men with whom we are concerned have practically no avenues of promotion. If they could have a normal avenue of promotion which would enable them to retire at a certain point where they will be qualified much higher rate of pension. would be understandable. But We find that whereas civilian clerks are maintained more or less in the ratio of 48 per cent as lower division clerks, 33 per cent as upper division clerks and 22 per cent as assistant clerks, the corresponding ranks in the have different proportion; of them, 91 per cent are kept in the lowest rungs, that is, from sepoy to havildar, this range covers 91 per cent of the total personnel, and in the case of jamadar rank, it is only 8 per cent, and in the case of the subedar, it is only 1 per cent. At a time when our Army is being expanded in the name of an emergency and we have undertaken quite substantial expansion programmes, nevertheless, no fresh avenues of promotion for these people have opened up. The result is that whereas a lower division clerk gets a maximum pension of Rs. 67:50, an infantry soldier gets a maximum pension of Rs. 24.50, a nayak gets a pension of Rs. 37 and a havildar gets a pension of Rs. 46, whereas an upper division clerk gets a pension of Rs 105. And whereas civilian clerks are entitled, in addition to their pensions, to substantial gratuities, these

people in the Armed Services are not eligible for any gratuities whatsoever in their normal course of retirement.

Therefore, these are very gross discrepancies which should be taken into account immediately. I believe that quite recently, the pension scales of the officers have been revised upwards. It is a good thing, and I welcome it. But, now the discrepancy has got even more accentuated as a result of that, because a lieutenant retires from service on a pension of Rs. 300, and a captain on Rs. 425, and a major on Rs. 550 and a lieutenantcolonel on Rs. 675. You will find that the ratio that these officers' pensions bear to the salary they are drawing at the time of retirement is much higher than the ratio which the pensions of these jawans and airmen and naval ratings bear to the maximum pay which it is possible for them to draw on the eve of retirement. The highest basic pay which a lieutenant can reach is Rs. 540, but his pension is Rs. 300. A captain can retire on a pay of Rs. 970 and get a pension of Rs. 425, whereas these men who get a maximum pay of Rs. 70 have to be content with pensions of the order of Rs. 24 and Rs. 37. Therefore, it is my submission that this whole matter calls for very expeditious scrutiny and decision, and I think that it is high time that this House and the country do not rest content with simply paying verbal tributes to the services which these men have rendered to the country but do something more material and concrete to express their appreciation.

I would like the hon. Minister, if it is possible for him, to state it today, that this matter is under active consideration or that some machinery or some committee or some board has been set up to go into the whloe question of upward revision and that we may expect an early decision and announcement to this effect.

The Minister of Defence Production in the Ministry of Defence (Shri Raghuramaiah): I am very grateful to

Shrimati Sharda Mukerjee for having brought forward this resolution fore this House and also for the interest which hon. Members have shown in this resolution. That is but right, because I, for one, fully endorse the view that this resolution relates to a category of persons who have always stood, as evidenced by the recent fighting, loyally and with great patriotism by this country and by Government, and, naturally, it is the desire of the House, and if I may say so, of the Government too, that anything that can be done to improve their conditions should be done. It is in accordance with this general policy that this question has been considered from time to time.

It is not true that nothing has been done for the last ten years. The new pension code came into force in 1953. That did not provide for the ordinary family pension. So, in 1957, a provisiin of that nature, although limited in scope, was made. Again, following the recommendations of the Jagannatha Das Commission on the civil side, a committee was appointed by Government, of which I had the honour to be the chairman, and in accordance with the recommendations of committee, the pension structure of persons below the officer level too was revised with effect from 1st April, 1961. Recently there has been an ad hoc increase made in the pensions of the various categories who form the subject of this Resolution, with effect from 1-10-63.

15 hrs.

I would like to point out at stage that there are four types οf pension. First of all, there is the service pension, then there is the disability pension, then the special family pension and then the ordinary family Service pension is payable pension. where there is a qualifying service of at least 15 years. Disability pension is payable where the invalidment occurs by injury or other reasons attributable to service or aggravated by conditions of service. The special family pension is admissible to dependents of those whose death is attributable to service conditions. The ordinary family pension under certain conditions is admissible to families of jawans who die in service or after retirement as a result of causes not attributable to service.

As I mentioned earlier, it is not as though these were left untouched all these years. Since independence, there has been considerable improvement. Before independence, the minim im service pension of a sepoy retiring after 15 years, service was Rs. 5, and the maximum Rs. 6 after 18 years of service. In 1953, these rates were raised in the case of the sepoy to a minimum of Rs. 15 and a maximum of Rs. 32, depending upon the group to which individual belonged. Again 1961. the rate was further enhanced to a minimum of Rs. 17 for the lowest pay group and a maximum of Rs. 40 for the highest pay group of a sepoy. Today the minimum and maximum rates in regard to service pension are Rs. 22 per month and Rs. 47.50 per month respectively.

The minimum disability pension for a sepoy for 20 per cent disability, according to the old pension code, was Rs. 3 per month and the maximum for 100 per cent disability Rs. 13. Today the minimum is Rs. 22 per month and the maximum Rs. 72:50 per month. Similarly, the special family pension has also been increased in recent years. According to the old pension code, the rates varied from Rs. 8 in the case of dependents of sepoys to Rs. 50 in the case of a subedar major. According to the latest orders, dependents of a sepoy are entitled to a family pension varying from a minimum of Rs. 27.50 to Rs. 41.50 per month (maximum) and the dependents of a subedar major get a family pension varying from Rs. 81 to Rs. 88. 50. Similarly, children's allowance has also been raised from Rs. 2 per month under the old pension code to Rs. 5 per month under the new pension code, and in the case of GRs and JCOs from Rs. 4 to Rs. 7.

[Shri Raghuramaiah].

Shrimati Sharda Mukerjee wanted to seek a clarification whether such family pension paid to families of other ranks was also given on basis of minimum service. May I assure her that there is no requirement as to length of service in the case of this special family pension?

Suggestions have also been made that there should be a war disability rension. The regulations of the armed forces already provide for a disability pension in all cases where the disability is due to or has been aggravated by service conditions.

Shri Hem Raj (Kangra): What is the percentage of disability pension b, cases that are accepted the Ministry?

Shri Raghuramaiah: Whether persion is payable on account of reasons attributable to service, whether it is a case where the disease or invalidation was due to conditions of service or is aggravated by it or not, is a technical matter entirely dependent on medical opinion. Most cases do not come to the notice of the Minister because they are all settled, I presume quite satisfactorily, at lower levels. When there is an appeal and the party is aggrieved, there is the Defence Minister's Appellate Committee on Pensions. Almost every appeal where the appellant wants relief, comes there and the Defence Minister himself with his advisers and other members of the Committee goes into it thoroughly and there every care is taken to see that ample justice is rendered.

Shri Hem Raj: In present circumstances of active military service, it constitutes a difficulty for people. They have to serve all their life. If a person dies while in service, the Government says that death took place due to conditions not attributable to service or it has not been aggravated by service conditions.

Shri Raghuramaiah: I am sorry to correct the hon. Member. I do not agree that they do not get the pension.

Wherever it is proved that the disability or death was due to conditions of service or was aggravated by it or caused by it, it is given.

Shri Hem Raj: Will not that defination change in present circumstances? If he dies while in service, why should he not get it?

Shri Raghuramaiah: If he dies in service, his dependents do get it, provided it is proved to the satisfaction of the medical authorities, I presume in this case, that the death was due to service conditions. It may be an odd case, a very extraordinarily odd case, where such relief is rejected. In that case, there is the highest tribunal which I have already mentioned, which is presided over by the Defence Minister, where every care is taken to see that these people and their dependents are provided for

Mr. Deputy-Speaker: Probably means service conditions mean only actual fighting in the line.

Shri Raghuramaiah: No. Sir. Anything done in the course of official business, in the discharge of his duties.

Mr. Deputy-Speaker: Suppose he dies of some disease.

Shri Raghuramaiah: If the disease is attributable to service conditions.

Shri Hem Raj: That is the point. Suppose he dies of fever. Will it be attributable to service?

Shri Raghuramaiah: Suppose there is an epidemic raging in the area and a soldier gets small pox or some other disease. It is raging in that station.

Shrimati Sharda Mukerjee (Ratnagiri): But not if he dies of T.B.

Shri Raghuramaiah: Even if he dies of T.B. I was going to refer to it later.

Even after a soldier retires, assuming that he died sometime after he was discharged, that is after retirement, if the diagnosis shows it to be a case of TB.....

Shrimati Sharda Mukerjee: But that is not attributable to service conditions.

Shri Raghuramaiah: I am coming to that. If the hon, Member will be patient, I am sure she will be quite happy with what I am going to say.

Even after retirement, if the diagnosis had shown it to be a case of TB, then the documentation of the man will also be looked into, the previous service records will be looked into; and if there is anything in the service, by reason of altitude or by reason of the particular conditions of strain under which he worked or whatever be the medical requirements of the case, even if there is that connection between the subsequent diagnosis of TB and his previous service, it is accepted as a case due to service conditions and the pension follows.

Shri Hem Raj: Does not Government want to liberalise this thing now?

Shri Raghuramaiah: I only wanted to refer to this point in the end.

Mr. Deputy-Speaker: The hon. Minister has to address me.

Shri Raghuramaiah: I am sorry I was carried away by the enthusiasm of the hn. Member, and I thought I would satisfy him.

Nobody says that the pension paid is completely adequate in all respects, or that it i_S an ideal state of affairs. I have shown that from time to time efforts have been made by Government to improve the conditions of service

In regard to the ordinary family pension, Shrimati Sharda Mukerjee raised a point that in the case of officers their dependents get it for life, but in the case of other ranks it is not so, it is only for a period of five years. The reasons are purely historical, I might

mention at this stage that for a dependent of no other employee is a family pension paid for life. In the case of army, naval and air force officers, an exception was made. It is purely historical. Even so, Government are fully aware that something must be done to make improvements in this respect also in regard to other ranks. That is why, the House will be glad to know, a decision has been taken by Government that this pension payable to the dependants will, hereafter, be not for a period of five years only, but it will be for a period of ten years, subject, of course, to the condition that it would not in any case extend beyond five years from the date of completion of the term in the army, navy or air force. It is on a par with the condition obtaining on the civil side

Again, previously, the ordinary family pension was payable only to the widow and not to any of the other dependents. Now it has been extended to cover the other dependants also.

Again, previously a man had to put in at least 15 years qualifying service for the dependants to be eligible for this, but now if he has put in ten years qualifying service, in certain circumstances, it will be payable. These are some of the improvements which Government have decided recently, a few days ago.

To give a broad picture of the improvements, I might give a few figures. In the case of a sepoy, under the old Pension Code which obtained prior to 1953, the minimum was Rs. 5 and the maximum Rs. 6. Now, with all the various improvements made, the minimum is Rs. 22.

Shri Indrajit Gupta: You think that is adequate?

Shri Raghuramaiah: I have said what I have to say on that point.

And the maximum is Rs. 47 50. In the case of a Naik the minimum was

[Shri Raghuramaiah]

Rs. 7 and the maximum Rs. 9 before. Today the minimum is Rs. 26 and the maximum Rs. 53. In the case of a Subedar Major, carlier the minimum was Rs. 95 and the maximum 125; today the minimum is Rs. 111 and the maximum Rs. 178.

Shri Warior (Trichur): What about commissioned officers?

Shri Raghuramaiah: This resolution relates to persons other than officers, but I am coming to that point. I think he is echoing the point raised by Shri S. M. Banerjee the other day, and in a way referred to by Shri Indrajit Gupta, although his comparison is with civilian employees—the point of discrimination. I will first answer Shri Banerjee's point which I believe Shri Warior has in mind.

He drew a comparison between the officers' pensions and the pensions payable to other ranks, and stated that officers of the rank of Major and Captain had gained increases in pay up to Rs. 200 while personnel below officer rank had not been benefited much. That is one way of looking at things. You can compare the basic pay and the further increases, or you can take the percentage increase. I would advise the hon. Member, and I think that is the only right course to take in a matter like this, to look at the percentage of increase. If you look at it from that point of view, you will find that the increase in the case of sepoys vary between 21 and 33-1|3 per cent. In the case of officers, the increases are only 12 per cent for Majors and 15 per cent in the case of Lt.-Cols., 10.5 per cent in the case of Colonels and 8.5 per cent in the case of Brigadiers.

Shri Indrajit Gupta: You cannot console a man by percentages.

Shri Raghuramaiah: Whatever it is, they are there.

Shri Indrajit Gupta: Is it a good comparison to compare with the British rate of pension of Rs, 5 and then say that we have put it up by 20 per cent? What is the great credit that you are taking for that? The British used to pay Rs. 2.

Shri Raghuramaiah: The differences in the pay structure and pension structure exist. The reasons are historical, and it pertains to the whole field of governmental organisation in this country, and not merely the army. We cannot overlook that. So, the best thing that the Government can do, and I submit they are doing it, is to make an increase within the ambit of the pay structure in the country.

Shri Indrajit Gupta made some comparisons of pensions payable to jawans and civilian personnel of comparable categories. May I point out to him that a civilian getting a maximum pay of Rs. 85 earns a maximum pension of Rs. 39.50 only after years, whereas a sepoy drawing approximately the same pay would be entitled to a pension of Rs. 39 after only 20 years of service? It is very difficult to draw comparisons, because the whole structure of pensions different in the case of civilians and in the case of army personnel. In the case of army personnel in the matter of the pay structure also the whole scheme is different. Nevertheless, I have given these figures to show that by and large the civilian is not much better off. From the figures I have given, it would be clear that in case where this man gets a pension after 20 years, the civilian has to work for 30 years to get the same pension. Anyhow, I would not like to go further into comparisons, because I do appreciate the point raised by Shri Indrajit Gupta. That is one of the considerations which weighed with me very heavily when I was Chairman of the Committee, namely that nothing that we pay by way of pension or pay will really compensate these jawans, naval ratings and airmen for their sacrifice, for the hardship they undergo, for the life of travail which they pass through. It is quite true that most of the time they have no married guraters, or they work in very dangerous altitudes and in climates which may not be quite healthy from

the medical point of view. They do it with a spirit of patriotism. So, let us not look at it purely from the financial point of view. But that does not mean that Government are aware of it. They are aware, of their responsibility and I have given figures to show that from time to time efforts are made to improve these conditions. As I have mentioned, even recently, with effect from 1-10-1963, an ad hoc increase has been made. I have given the cumulative figures when I gave the position prior to 1953 and the present position. In these circumstances. I do not think a committee is required. It is true as Shri Indrajit Gupta says that these people have no trade unions. But may I submit that is just the reason why Government are ways conscious of their own responsibilities in the matter. For instance, the Pay Commission report did cover the Army personnel but immediately that came out Government suo motu took up the question of their pay and pensions and some increases. Nothing is allowed to be lost just because they do not The Chief of organise themselves. the Army Staff and the other Chiefs are always in touch with the ranks and they know the difficulties of the jawans and they bring to the notice of the Government whenever a situation arises which calls for increase in remuneration. In the light of these remarks, considering also that Government themselves from time to time are making revisions, I would submit that it will not be necessary to appoint a committee. I would in the same spirit request the hon, Mover, Shrimati Sharda Mukerjee not to press for the Resolution and to withdraw it.

Shrimati Sharda Mukerjee: Mr. Deputy-Speaker, Sir, I am grateful to Raghuramaiahji for what he said and for giving some concessions in pension rates. One such concession is that the period of service is going to be reduced from 15 years to ten years. Members from all sides of the House have expressed deep concern over the present insufficient compensation given

to our jawans and other ranks who are invalidated and especially to the widows and families of the deceased. I am sure that Raghuramaiahji himself knows too well the hardships and the risks incumbent upon service life. There is always the possibility of the dark hour, when a man is invalidated or disabled and becomes unfit for service or for civilian employment. It is worse for the families and for the children who live with megre pensions.

We were told by him that a civilian would have to work for thirty years to earn the pension as against a military personnel working for 20 years. But what guarantee is there that the military jawan will live for twenty years to earn that pension? It is a little known fact that in the Air Force among the general duty pilots only one man lived to earn a pension. Can dis comparison make sense? reasonable? What recourse these servicemen? As Mr. Indraiit Gupta pointed out quite rightly, they annot have recourse to the normal channels through which civilian employees can express their discontent. At the most they can talk themselves. I am not surprised that Raghuramaiahji and some other senior officers are not aware of the disconent and hardships that exist among the jawans and other ranks because they would not dare to speak senior officers because they may misunderstood. They must be sure of getting a sympathetic hearing before hey would dare to speak. I know what a long battle has been going on to increase the rates of pension and to improve the rules of pension. had a letter from woman whose husband was reported missing but believed to be dead; she was given a pension of Rs. 7 a month while the Army Headquarters waited to ascertain the fact whether the man was indeed dead or whether he was a prisoner of war. I do not blame the A.H.Q. They are bound by rules and regulations and they could do nothing more than to stick to those regulations. When the

[Shrimati Sharda Mukerjee]

hon. Minister said that fifteen years had been changed to ten years, I asked a question and he replied that the rule of fifteen years did not apply to a man killed in action; his widow will get special family pension in any case. But the delay that is involved in taking a decision is the point to be considered by the Minister. It is not possible for these widows and dependents who live in remote areas and who have no access to A.H.Q. or to the Ministers to reach the Minister or the A.H.Q. Secondly, the Defence Minister said that it was not necessary for us to have special war disability pension and that it was already covered in the present rules. When death or disability occurs due to service conditions, a man will get the necessary pension. Disability pension is related to the rank of the man. If a man after two years of service suffers a disability, his pension is not commensurate with the disability. What will he get? . . . (Interruptions). 20 per cent of the salary to which he was entit'ed.

Shri Raghuramaiah: My colleague referred to 20 per cent disability.

Shrimati Sharda Mukerjee: But the disability pension he will get will be 20 per cent of the salary and not a hundred per cent. That is what I am trying to pinpoint. People who are disabled in action get very small compensations. A young sergeant wrote to me that he had lost both his eyes with severe and permanent physical injuries. He gets a pension of Rs. 30 plus Rs. 8 for an attendant. This man is not going to be fit for any kind of work for the rest of his life. should not relate disability pension with the number of years of service a person has put in. If I am getting Rs. 20 maximum, I can get Rs. 20 plus 20. If I am getting Rs. 70, I will get a larger amount. But what I say is that there should be a war disability pension which is not related to the years of service that a man puts in. Although we find ourselves in a period

of emergency, there is no war disability pension. That is my point. This is the stark truth: a widow who gets Rs. 7 per month while the A.H.Q. makes up its mind whether she should get more; a sergeant who gets Rs. 38 a month but is completely disabled, blinded and is physically very badly hurt. This is the truth which is very little known outside the services. Perhaps it is not in the public interest! But the glitter and gold of ceremonial parades, the pomp and panoply of military parades—is this in public interest? We are supposed to know that. So, must we not try a little more to see that justice is meted out to these men?

From the service point of view, I will tell you that there are benevolent funds both at the unit level called the CO's fund and at the Central level called the Indian Air Force Benevolent Fund. I am sure similar funds exist in the army and the navy. These are voluntary subscriptions by servicemen themselves. They give ad hoc benefits, but at best these benefits are tantamount to charity. I submit that it is the duty and responsibility of the Government to see that it is not the voluntary organisations but the Government itself that guarantees the security of the armed forces' families and their dependents in case of death and of the armed forces personnel themselves in case of physical disability. Therefore, I am forced to submit that there are certain lacunae, certain discrepancies, in the statement made by Shri Raghuramaiah.

I am also aware that there are highpowered committees which function at Delhi. It has been my sad experience that they have little link with the districts. I know that the widows and families of the ex-servicemen are forgotten. Their letters remain unanswered; there is nobody to advise and help them. Therefore, I would suggest one thing to the Defence Minister. If they cannot immediately do anything about other discrepancies,

they should at least have a Welfare Directorate attached to each service, and it should be the duty and function of this Welfare Directorate to see that the welfare of ex-servicemen and of the widows and families is looked after. At present, what happens is that the officers take on the welfare work in addition to their normal duties. The size and structure of the armed forces is far too large today to leave welfare to be done in this haphazard manner. We know of the innumerable forms and claims which have to be made are beyond even the educated ones. Can you imagine what happens when they have to be dealt with by these unsophisticated simple jawans and their families? How many of them are even literates? So, per cent. Who is to advise them? So, I do feel that it is necessary that there should be a Welfare Directorate attached to each service and those Welfare Directorates can also advise these high-powered committees and see that their policies are implemented.

I would like to make one more suggestion. Even if the Minister feels that there should not be a committee on whose advice he will be forced to act, may I suggest that there should be a committee on which there is at least one representative of the Other Ranks, an airman, a jawan and a rating? There should be some nonofficials also. This will ensure that the prescribed pension, say, of a woman, to the tune of Rs. 15, is not reduced to Rs. 8 just by default because she does not know what to do with the filling in of forms and so on. May I at least have that assurance from the Minister?

Lastly, I must request the Defence Minister one thing. In the past, it has been the custom in our country that the report of the Defence Ministry gave no indication whatsoever either of the ratio between salaries and pension or of the amount of budget allocated to salaries themselves. This is not an unconventional request. It is

the usual practice in democratic countries like the United Kingdom and the U.S.A. I would suggest that in the next Defence Ministry's report, those particulars shou'd be mentioned so that we can have some idea whether adequate funds are being allocated to pensions and other benefits in relation to the salaries.

As I said before, it is more than evident that we have had a deep concern about the insufficient rates of pensions and the lacunae in the pension rules. I trust that the Government will recognise these things and will not delay too long in implementing, as the Minister has expressed, his sincere intentions. Having expressed this confidence, I seek permission to withdraw my Resolution.

Mr, Deputy-Speaker: There i_S an amendment by Shri S. M. Banerjee. Does he press it?

Shri S. M. Banerjee (Kanpur): I do not want to press it.

The amendment was, by leave, withdrawn.

Mr. Deputy-Speaker: The Mover of the Resolution wants to withdraw it.

The Resolution was, by leave, withdrawn.

15.37 hrs.

RESOLUTION RE AGRICULTURAL PRODUCTION

Shri P. Venkatasubbaiah (Adoni): Mr. Deputy-Speaker, Sir, I beg to move the following Resolution:

"This House recommends that a Committee consisting of Members of Parliament, agricu'tural experts and progressive farmers be constituted to go into the causes of failure in agricultural sector and make recommendations for better co-ordinated efforts of official and non-official agencies in

[Shri P. Venkatasubbaiah]

the agricultural front to increase the agricultural production so as to reach the desired targets".

This problem of increased agricultural production in our country is being aiscussed from all sides, from the administrative side and also from the public side. Time and again, we have been stressing the necessity of increased agricultural production in third P.an was only 2.5 per cent or the mid-term appraisal of the Third Plan has been submitted to this House, it has been rightly pointed out that the annual rise in the national income during the first two years of third P'an was only 2:5 per cent or half of the rate envisaged. This slow economic growth has been attributed by the Commission mainly to the setback in agricultural production. estimates that, on present indications, the shortfall in grain production may be three million to five mi'lion tons compared with the Plan target of 100 million tons. This is the appraisal of the Commission so far as our food production is concerned.

Very recently, the Prime Minister, while speaking at the Conference of Ministers of Community Development and Agriculture, has rightly emphasized this fact. In the course of his speech, the Prime Minister said:

"We have laid down the best of principles and our approach to things has been good, I think, on paper; but somehow it has not been translated into action. Let us take agriculture. The very concept of our peasant proprietors, peasant farmers is rather an individual concept. Therefore, you have to think more and more in terms of the functions of these individuals. Directives were doubt issued, but I do not know how far these directives went down to the individual farmer and pointed out his responsibility in the matter to him."

"There is lot of paper work, but paper is sometimes difficult to digest and I ao not think it was digested, at least not the whole of it. I do not know whether the army of village level workers that has been created are upto mark. So far as agricultural production is concerned, people have gone on repeating for many years that this must be tackled ultimately at the individual farmer's level. I do not know how far it is done. except perhaps at the level of a large number of circulars sometimes of speeches and seminars, but not at this individual farmer's level, making him responsible to do this to do whatever one thinks he can do".

He further went on to say:

"The most important thing agriculture. Everything else, repeat, is secondary. Let there be no mistake about that. And. if the State Governments and the Community Development Panchayati Raj institutions do not deal with the problem of agricultural production adequately, then everything fails. There are so many other things which are important, but this is the most important. There is no help for us but to succeed in agricultural production. Keeping this in view, we have to make the individual farmer appreciate it fully as being the most urgent work."

This is the speech made by the Prime Minister and we can see how far this is going to assume the most important position in our country. We are a predominantly agricultural country. Nearly 80 per cent of our population live on agriculture and nearly 60 per cent of the agriculturist community in this country do not have the economic holding. In spite of the best efforts of the Government during these two Plans. I have to say with regret that much appreciable progress has not been made in agricultural production.

The Government as such has been operating through many agencies to increase agricu.tural production in this country, through the State Governments, cooperatives, community development and panchayati raj institutions. But I can say without any fear of contradiction that with the amounts that have been spent so far, we have not been able to make any appreciable progress in this matter. Very recently the Cooperative Union has brought out a report in which they have pointed out how the amount that is being given to the credit societies and to many cooperative institutions to help the farmers in producing more do not really reach them. In their report, they say:

"While the number of cooperatives in this country has increased significantly in the last 7 years, the movement has neither made a direct impact on agricultural production nor has it been able to check the exploitation of the cultivators by moneylenders."

It further says:

"Cultivators with resources still get the major portion of the cooperative credit whereas small cultivators are deprived of adequate credit."

This is the state of things.

My main intention in bringing forward this non-official resolution is not only this that I want to highlight the defects or snags in our administrative set-up and to try to suggest to the Government through this House that we should take not the administrative view or the official point of view, but a dispassionate view, farmer's point of view, to tackle this stupendous problem of agricultural production in this country. The Agriculture Ministry has been headed by Ministers who are better farmers, by people who know things more intimately, so far as rural conditions are concerned. My only anxiety is that they should come out of the spider's web of administrative machinery where they will lose the proper perspective of doing the right thing at the proper time. Unless we go into the matter deeply, unless there is an independent body of Members of Parliament, some progressive farmers and agricultural experts, who could view the entire problem in a rational way, we will not be able to step up our food or agricultural production, which is very essential not only to feed our people but also to make progress in the industrial field.

During the last two Plans we have spent several crores of rupees on various agencies connected with agriculture. So far as agricultural production is concerned, the important sources of expenditure are community development, major, medium and minor irrigation schemes, power and, to some extent, village and small-scale industries, because they also supplement the income of an average agriculturist. During the Second and Third Plan we have been spending huge amounts under all these heads.

In the Second Plan, our investment in agriculture and community development, both in public and private sector, was Rs. 835 crores, on major and medium irrigation schemes in the public sector Rs. 420 crores and on power Rs. 445 crores. Coming to the Third Plan, out of the total amount of Rs. 10,680 million, Rs. 4,080 million is the current Plan outlay, our investment in agriculture will be Rs. 800 crores in the public sector and Rs. 1,460 crores in the private sector. So, we have been steadily increasing our investment, so far as agriculture is concerned.

The additional land that has been brought under irrigation during the course of the Second Plan has been 22 million acres, 12 mi'lion under major and medium irrigation schemes and 10 million under minor irrigation schemes. So, all to'd, the extra land that has been brought under irrigation is 22 million acres. Now we have to

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see whether the entire irrigation potential has been utilised or not. Though several speeches have been made in this House and several questions asked whether the irrigation potential that has been created has been fully utilized or not, in the case of both major, medium and minor irrigation schemes, even now Government do not seem to have up-to-date data on this point.

Then, we notice that even though the land is brought under irrigation, the farmer is not able to utilise it fully either because of want of financial assistance or technical know-how or improved agricultural implements to bring the land under proper irrigation and thereby increase production. Though several committees have been going into this question, we have not been able to get at the root of the problem to solve it.

As has been rightly pointed out by the Home Minister and the Prime Minister recently, several of our plans have remained only on paper and have not seen the light of day. Plans are being made at Delhi or at the State headquarters. Nothing will come out of them. The plans remain on paper and the entire thing is going waste.

So I wanted that without any official assistance or without any Government interference we should go into this problem and examine it from all the ang'es, from the village level to the State level. Unless the problem is tack'ed in that manner we will not be able to make any appreciable progress.

Take, for instance, how far we have been progressing in agricultural production plans. The shining example is the land reforms in this country. We have been told time and again, after the attainment of Independence our main objective has been to abolish ramindaris and abolish intermediaries and to make the peasant proprietor,

the tiller of the soil, the owner of the land. That was our slogan. So with that determination we have been trying to introduce land reforms in this country. Some States have enacted land reforms. To tell you honestly, and this House, the several land reforms that have been enacted in the various States are only on paper. is very astonishing to see from the report that has been published the Planning Commission that there has not been any appreciable surplus and available for distribution among the landless labourers. When that is the fate of the land reforms which were sought to be implemented serious y and sincerely so as to make the ti'ler of the soil the owner of the land so that he might work and produce more, when that concept of our land ceforms has been defeated, we do not know how far we will be able to tackle the matter seriously.

Aiso, very recently, I was told that at the Planning Commission level or at Government level, Government is serious'y thinking of appointing committee, or have appointed a committee, to go into this question land reforms. This is only awakening after the house has been burnt down. What is the use now of constituting a committee to go into land reforms that have been already enacted in the States? I would like to ask the hon. Minister here whether this Committee is going to review change the entire land reforms every State. If that is so, then the purpose of this committee would be justified.

So, even in the case of land reforms or tackling the question of uneconomic ho'dings of the poor peasantry in the country we were not able to make rational or scientific approach to the problem. We have a'lowed things to drift and we are afraid of facing the problem because of other considerations.

The second main point is about fragmentation of holdings and consoligation or holdings. Fragmentation of land has been our serious malady so far as agricultural production is concerned. To avoid fragmentation we have been formulating several schemes, important among which are corsolidation of land holdings and co-operative farming. Our main idea has been that for avoiding fragmentation and for bringing in more co-ordination among the small cultivators we should form co-operative farming societies, as many as possible, and try through these societies to increase food production. So far it has remained only on paper. In no State could we show or see appreciable progress in co-operative farming. But Government may say that the people are not enthusiastic enough and are not coming forward to take up this idea and do co-operative farming. It is not so. From my experience I can say that there is no proper encouragement from the Government. There is no serious effort being made either by the Government or by the officers concerned to educate the people on the utility or the usefulness of co-operative farming.

Coming to the other aspect of agricultural production, scientific knowhow, the scientific collaboration agricultura' production is not forthcoming. We are having a number of research laboratories in the country. There is an army of research workers in this country. But so far they have not been able to give to the farmer the technical know-how, the requisite knowledge of planned production and other aspects of agriculture in this country. The research has become so costly that an individual farmer, illiterate farmer, does not know how to protect his crop from pests and other diseases. Only recently, in this House, the hon. Minister for Agricu'ture, in answer to a question regarding the damage caused by pests every year, gave a reply that crops worth about a thousand crores of rupees are being damaged by pests. That is, about 20 per cent of the total agricultural production is being wasted by pests. That is the reply given by the non. Minister. So, this is also a very disturbing factor and to this day no effort, or no substantial effort, been made to see how far the Government is able to come to the aid of the farmer to protect his crops from pests and diseases. The raising crops is a tremendous problem for a small farmer. He has to undergo so many vicissitudes of nature and has to invest so much of money and do so much of labour to raise the crops and all his efforts will be vanished if his crops are damaged by these pests. He is at a loss to know how to protect his crop from the pests. That is the problem of the peasant now.

India is the first country, if I may say so, that has been pursuing agriculture for the last five thousand years. In spite of that, so far, we have not been able to devise good agricultural implements. The Government, a welfare Government, a Government for the people, a Government which represents the peasants and farmers in this country, has not come forward, at least to start with, with one factory for the manufacture of agricultural implements in the public sector. That has been the plight of the farmers in this country.

Again going to the other problems of agriculture, I may say that out of 65 million cultivators, in 5,60,000 villages, more than one-third are holding uneconomic holdings and one-fifth are holding sub-economic or marginal holdings. More than two-thirds of the cultivators hold these uneconomic, sub-economic or marginal holdings. That has been the fate of the farmers in this coun-So, my plea has been that the try. hon. Minister who knows agricultural problems very well should think in a broader sense and see that a committee be appointed. The reason why I am stressing on the appointment of a committee is that unless we go into the matter at all levels, there is no use of, as the Prime Minister aptly pointed out, organising conferences, seminars

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or preparing white papers and all that. Unless the people who know the problems of agriculture are asked to advise the Government in all these matters, nothing will be done. Unfortunately, at the State level the official hierarchy has become so callous, so indifferent. So negligent, to the needs of the peasantry that not even one small reform or one instruction or any appreciable help is reaching the farmer. That has been the state of affairs in this country. I know the difficulty that the hon. Minister here feels, because he does not have the overall control over agriculture and over his counterparts in the States. But when the Agriculture Ministry here is doling out crores and crores of rupees by way of grants and loans to the various State Governments, it is but proper that he should exercise a sort of control over all these matters. He should go thoroughly into this matter and see how far he will be able to increase agricultural production in this country.

16 hrs.

To achieve that end, I feel that a committee will be able to give him a proper appraisal of the whole matter, and they will be able to tell him where the real defect lies and how it could be remedied. My plea is that unless we have such a committee, we may not be able to progress much. We had already appointed a committee to go into the question of decentralisation of power to the panchayati raj administration, under the chairmanship of Shri Balwantrai Mehta. I feel that unless we tackle this stupendous problem also on those lines, we shall not be able to solve it in the future. With the growing population in our country and also the growing needs of the peasantry, we should see that the peasantry in this country keeps pace with the advancing times and for that purpose, we should see that every help is given to the farmers.

Mr. Deputy-Speaker: Resolution moved:

"This House recommends that a Committee consisting of Members of Parliament, agricultural experts and progressive farmers be constituted to go into the causes of failure in agricultural sector and make recommendations for better co-ordinated efforts of official and non-official agencies in the agricultural front to increase the agricultural production so as to reach the desired targets."

There is an amendment which has been tabled to this resolution by Sonavane. The hon. Member is here. So, the resolution alone is before the House now.

There are about twelve speakers, and the time allotted is two hours. So, hon. Members may kindly take only eight to ten minutes each.

Shri Sheo Narain (Bansi): I hope that my name is also there in the list before you.

Shri Ranga (Chittoor): I am glad that my hon, friend has taken the initiative in placing this resolution before this House. I am all in favour of this, and I hope that my hon. friend the Minister of Agriculture will raise any technical objections to accept this resolution at least in principle, if not in all the details that are mentioned in it, so that very soon it may become possible for him to get an authoritative and high-powered committee appointed to go into this question and make suggestions. In a few days....

Dr. M. S. Aney (Nagpur): The report will come after a few months.

Shri Ranga: In a few days, this House is going to have a two-day-long discussion about the situation that exists in regard to rice and sugar and generally about the food situation. It is a notorious fact that though we have had this planning for all these years, agriculture has become an intractable problem for Government.

I am not in favour of the suggestion made by my hon, friend that the Union Government should come to have some control and some authority over the State Governments, and I personally am opposed to the Union Government trying to use their power in distributing funds to the State Governments, in order to make the State Governments dance to their own tunes. fact what I have found is that in too many cases, the State Governments have been reduced in their authority, almost to the status of zilla parishads, by the Planning Commission as well as the Union Ministry here, so much so that they have lost their initiative and their sense of responsibility also, and now many of them have fallen back upon offering a convenient excuse to the people for any and many of their failings, by saying that the Union Government are not co-operating them, are not giving them sufficient money, but on the other hand are upsetting their plans by superimposing the Union Government's own plans.

Therefore, care will have to be taken to see that provincial autonomy is not disturbed and that the present process of weakening it and disturbing it is stopped.

Secondly, it is true that Government has not been able to achieve much progress in the sphere of agriculture. But it cannot be said that the peasants have not made their effort. They have been making the biggest possible contribution to agricultural and economic progress of this country. If you look into the total area of land placed under various important crops and the total quantities of production achieved during the past 15-20 years, more especially during the past 10 years, you will be surprised that in spite of all the troubles that they have had to face, our peasants have been able to achieve substantial progress indeed. On the other hand, it cannot be said that the Government has been playing its role just as satisfactorily. In fact, the latest moves that Government proposes make are calculated to discourage our peasants even to a greater extent than has been in the past.

I have already had my say in regard to the Constitution (17th amendment) Bill and I hold that view very strongly. It is being reinforced by the lakhs of petitions pouring into the Lok Sabha Secretariat from peasants Bill to the effect that the Bill if passed, is likely to cause immense harm to our agriculture and our agriculturists. things are now, the mere fact that this Bill is on the anvil is acting as a great discouragement and deterrent to those people, to their efforts to plough their savings back into the soil and also to borrow and put all those funds into agricultural development.

Secondly, the threat of co-operative farming is also acting as another deterrent. Thirdly, there is the latest instruction sent out by the Union Government to all State Governments that whenever a choice has to be made between agriculturists and peasants as individuals on the one side and co-operative farms on the other, it has to be in favour of co-operatives. This is a discriminatory process started by ernment which I consider most objectionable and which is likely to weaken the incentives of our people and prevent them from putting their efforts towards increased agricultural production.

They have said that more and more credit is being placed at the disposal of peasants to enable them to invest more and more in agricultural production. On the other hand, the Government and the Planning Commission and the other bodies have not succeeded placing at the disposal of the peasants even half the targeted capital which they had hoped would be made available to our agriculturists.

So many other things can be said in this connection. One thing is clear which I would like Government to recognise, not only by the Agriculture Ministry but also by the whole Cabinet. and that is, that whatever proposals for the development of agricultural

[Shri Ranga]

production emanate from the Agriculture Ministry ought not to be coldshouldered, as they had been shouldered all these years by the Planning Commission as well as the other Ministries, more especially the Planning Commission and Finance Ministry and the PM's own Secretariat. Not so long ago, the former Food and Agriculture Minister announced that there was going to be an Agricultural Stabilisation of Prices Commission, and held out various other hopes also of initiating various measures to buttress our kisans. What happened to all those proposals? What has happened those recommendations, even socialist, anti-peasant, recommendations made by the Asoka Mehta Committee. All those things have been given the goby. To the extent they subserve their socialistic aims, they have been trying to adopt them. To what extent? discriminating against peasants every possible manner, by not accepting our recommendations or suggestions that this Community Development Department is not serving any useful purpose at all and therefore it should be merged with the Ministry of Agriculture, and that the Ministry of Food and Agriculture should give priority to agriculturists. Worse still, they have now begun this terrible antinational and destructive process of discriminating against peasants in favour of the so-called co-operatives, cooperatives which are now serving not only the peasants themselves to the unsatisfactory extent that they are supposed to be serving, but also the political interests of the Government as well as the ruling party.

Therefore, I take advantage of this opportunity to place on record the need for pursuing a pro-peasant, pro-kisan, production-oriented attitude, as was mentioned by the former Food Minister Shri Patil, and giving every possible assistance to peasants as such, because they are not anti-national elements, because they are progressive, they are freedom-loving, they are self-employed people, who, if sup-

ported, will certainly provide the greatest bulwark for our Indian democracy.

श्री क० ना० तिवारी (बगहा): कोम्रोप्रेटिव से, प्लानिंग से, एग्रिकलचर डिपार्टमेंट से तथा दूसरे विभागों से जितना भी साहित्य स्राज तक छपवाया गया है कृषि के ऊपर ग्रगर उस सब को इकटठा कर लिया जाए तो एक बहुत बड़ी लाइब्रेरी बन जाएगी। लेकिन इस सब के बावजद भी जो हमारा टारगेट था दूसरे प्लान का या तीसरे प्लान का वह पूरा नहीं हम्रा है मीर बराबर उस में कमी रही है। यह जो प्राबलैंग है यह बढ़ती हुई **प्राबादी के साथ जुड़ा हम्रा है। बढ़ती हुई** ग्रावाद: को हमें खिलाना पड़ेगा । इस वास्ते इसको हल करने के लिए तजुर्बेकार लोगों की ग्रावश्यकता है। जितने भी साइंटस्टि होते हैं उनका एकेडें। मक नालेज होता है, जिस को किताबी ज्ञान कहा जाता है, वह ही स्रधिक होता है। उनको प्रेक्टिकल नालेज नहीं होता है । वे लोग खेत में काम करने वाले, खेती करने वाले लोगों से. उनकी तकलीफों से. उनके जो सवालात हैं, उन से परे रह जाते हैं । ऐसी हालत में यह जरूरी है कि इस तरह की एक कमेटी जिस में कास्तकार लोग हों, जिन को ं। जमर्रा के सवालात का सामना करना पडता हो, स्थापित के जाए ग्रोर उनको उस में लिया जाए । मैं यह नहीं कहता हूं कि ऐक्सपट लोगों को उस में न लिया जाए। वे भी रहें, सरकारी लोग भी रहें, लेकिन स्रधिकतर वे लोग रहें जिन को तजबां है खेती का स्रीर जो खेतीहर हैं। हर प्रान्त से एंसे लोगों को ले कर उस में रखा जा सकता है।

४६ बरस पहले रूस में काग्ति हुई थी।
४६ बरस के बाद भी ग्राज रूस को ग्रमरीका से
तथा दूसरे देशों से ग्रन्न खगीदने की जरूरत
पड़ रही है। हमें ग्राजाद हुए प्रह्र बरस ही
हुए हैं। ग्रगर यह सोचा जाए कि जितने हमारे
सवालात हैं वे सब इतने से ग्रमों में हल हो जायें,
तो मैं समझता हुं कि यह ठीक नहीं होगा।

Agricultural Production

खास तौर पर जहां तक साइंटिस्ट्स का सम्बन्ध है, रूस में वे कम नहीं हैं, चीन में कम नहीं है। उन देशों को कम कृषि का तजुर्वा नहीं है। हिन्दुस्तान भी बहुत पुराना कृषि प्रवान देश है ग्रीर ग्राज भी इस देश में ग्रस्सी प्रतिशत लोग कृषि के ऊपर श्रपनी जिन्दगी बसर करते हैं। फिर क्या वजह है, ग्रीर यह विचार का विषय है, कि श्राज भी खेती का हमारा जो टारगेट था वह पूरा नहीं हो सका है। बहुत से सवाल हैं जो कि हमारे साइंटिस्ट नागां के सामने, कृषि विभागों के सामने म्राते हैं। जब पता लगाया जाता है कि किसान को क्या चाहिये तो यह कहा जाता है कि उसकी खाद चाहिये, अच्छा बीज चाहिये, अच्छे इम्प्लेमेंटस चाहिये । यह निर्विवाद है कि उसको ये सब चीजें चाहियें । लेकिन जो फंडेमेंटल चोज़ है, जिस को लोग भल जाया करते हैं ग्रीर जिस को एक काश्तकार होने के नाते मैं स्राप से कहना चाहता हूं, यह कि उसको कर्ज की जरूरत पडती इंतजाम हो । यह उस की खेती के लिये बहुत जरूरी है, ग्रुच्छे बीज के लिए बहुत जरूरी है, बैल ग्रीर हल वगैरह के लिए जरूरी है। जब तक इस सवाल के ऊपर सरकार भ्रच्छी तरह से गौर नहीं करेगी ग्रौर इसका इंतजाम नहीं करेगी तब तक कृषि उत्पादन का जो सरकारी लक्ष्य है, चाहे कितना भी ग्राप प्लानिंग करें, वह पुरा नहीं हो सकता है, उसके कोई नतीजे **_**निकल नहीं सकते हैं ।

16.16 hrs.

[SHRI THIRUMALA RAO in the Chair] मान लीजिये कि एक काश्तकार है स्रौर उसका बैल ग्राज मर गया ग्रीर उसकी एक वैल खरीदने की जरूरत है। वह कोग्रोप्रे-टित्र के पास जाता है, वहां उस को जल्दी कर्ज नहीं मिलता है । गवर्नमेंट के पास एकाई करता है, तो वहां उस को सालों कर्ज मिलने में लग जाते हैं। वह इतनी देर तक इंतजार नहीं कर सकता है। ऐसी हालत में

उस को मजबूर हो कर साहकार के पास जाना पड़ता है। भ्राज हालत यह है कि तीन चौथाई किसान की कर्ज की जरूरतों को मनीलैंडर पूरा करता है ग्रौर केवल एक चौथाई कर्ज उसको सरकार के जितने भी विभाग हैं, चाहे कोग्रोप्रेटिव का विभाग है या सरकार का कृषि विभाग है जहां से एप्रि-कलचर लोन मिलता है या जो दूसरे लोन है, उन के द्वारा मिलता है। बाकी तीन चौथाई के लिए ब्राज भी उस को साहकार के ऊपर ही निर्भर करना पड़ता है । इसका नतीजा यह होता है कि उस को साहकार को सुद ग्रधिक देना पडता है । इसलिए जब तक कर्ज की व्यवस्था नहीं होगी तब तक जो हमारा उद्देश्य है कि हम भ्रपनी खेती को बढ़ायें, वह पूरानहीं हो सकेगा ।

एक ग्रीर जो बहत बड़ी कमी है, उसकी श्रोर मैं ग्रापका ध्यान दिलाना चाहता हं। कास्ट ग्राफ प्रोडक्शन क्या पड़ता है, इस का श्राज तक पता नहीं लगाया गया है। धान के उत्पादन में हमारी लागत कितनी लगती है. ऊख के उत्पादन में कितनी लगती है, खाने पीने की जितनी दूसरी चीजें हैं, उन में कितनी लगती है, कितना किसान का खर्च होता है, इस का पता नहीं लगाया गया है। कल मैं। लखनऊ में सैंट्ल शुगरकेन कमेटी की मीटिंग एटेंड करने के लिए गया था । वहां जो रिपोर्ट हमें मिली उस में या उससे पहले की किसी भी रिपोर्ट में ग्राज तक भी यह नहीं बताया गया है कि गन्ने का पर मांड कास्ट म्राफ प्रोडक्शन क्या है। १६३० से यह शुगर इंडस्ट्री हिन्दुस्तान में शुरू हुई थी। ग्राज तक भी यह पता नहीं लगाया जा सका है कि शक्कर का पर मांड कास्ट ग्राफ प्रोडक्शन क्या है। धान का भी नहीं मालूम है। गेहूं का भी नहीं मालुम है । सरकार जो प्लानिंग करती है, उस को ग्राज तक यह चीज भी मालुम नहीं हो सकी है । स्रावाज उठाई जाती है कि प्राइसिस बहत ग्रधिक बढ़ रही हैं। गल्ले की, धान की तथा दूसरी चीजें हैं उन सब की बढ़ रही है।

[श्री क० ना० तिवारी]

मेिकन प्राप देखें कि जिस सरकार को पता न हो कि कास्ट ग्राफ प्रोडक्शन किसी चीज की क्या है, वह प्लानिंग क्या कर सकेगी। माइनर इरिगेशन, मीडियम इरिगेशन, मेजर इरिगेशन इत्यादि सब ग्राप ने रखी हैं। ग्राप ने गंडक प्राजैक्ट भी रखी है। वह सब ठीक है। लेकिन सब से ग्राधक महत्व की चीज देखने वाली जो है वह यह है कि कृषि की तरक्की के लिए ग्राप क्या देते हैं। जब रुपया देने की बात ग्राती है या कटौती करने की बात ग्राती है तो सब से पहले कटौती इसी मद में की जाती है।

प्लानिंग वाले कहते हैं कि ग्राम पंचायतों को प्लानिंग का काम दे दिया गया है। मैं खास करके बी० डी० सी० की मीर्टिगें एटड किया करता हं जब पालियामेंट से जाता हं। उस में मैंने देखा है कि बहत कम काम होता है। यह दूसरी बात है कि गवर्नमेंट के बड़े बड़े सोगों को खश करने के लिए रिपोर्ट सरकारी श्रफसर दे दिया करते हैं कि इतना प्लानिंग हो गया है, इतनी कोग्रोप्रेटिब्ज बन गई हैं, इतनी यह बात हो गई है, इतनी वह बात हो गई है। भ्रौर मोटी मोटी किताबें भी छाप दी जाती हैं। लेकिन दरग्रसल में ग्राम पंचायतों में प्लानिंग होता है या नहीं ग्रगर यह पूछा जाये तो ईमान की बात यह है कि वहां पर एग्रिकलचर के लिए कोई प्लानिंग नहीं होता है। दूसरे प्रान्तों की बात तो मैं नहीं कह सकता हं लेकिन ग्रपने प्रान्त की तथा ग्रपने जिले की बात मैं जानता हं। वहां पर मीटिंगों में जाता हं भीर देखता हं कि कोई प्लानिग बहीं है। अगर ये आफिसर्स, अगर ये सरकार के कर्णधार सब फिगर्ज को, सारी बातों को मल्क के सामने रखेंगे तब मालुम हो जायेगा कि जो टारगेट हम ने श्रपने सामने रखे हैं, वे हम भ्रचीव नहीं कर पाये हैं, वे पूरे नहीं हो पाये हैं।

इसलिए मैं कहना चाहता हूं कि जिन कठिनाइयों को किसान रोजमर्रा महसूस करता है वे किताबों के जरिये हल नहीं हो सकती हैं, बैठ करके श्रौर रिसर्च कर के श्राप उन को हल नहीं कर सकते हैं, दिल्ली की ठंडी जगहों में बैठ कर, एयर कंडिशंड कमरों में बैठ कर उसका ग्राप प्लानिंग नहीं कर सकते हैं स्रौर वह तभी हो सकत। जब स्राप उन की दिक्कतों को ग्राम पंचायत में या देहातों में जा कर समझें। इसलिये यह बात ठीक है कि यह बहत महत्व का प्रस्ताव ग्राया है जिस को श्री वेंकटासुब्बया ने रखा है ग्रीर मैं समझता हं कि मिनिस्टर साहब को इसे स्वीकार कर लेना चाहिये। इस में उन को जिन लोगों का सब से ज्यादा गृहस्थी से सरोकार है उन को रखना चाहिये। कुछ एक्स्पर्टस भी रखे जायें ग्रीर सरकार जिन लोगों को रखना चाहती हो वे भी रखे जायें, लेकिन इस में ज्यादातर ऐसे लोग रखे जायें जिन का उस से सीधा सरोकार होता है। इस तरह के लोग एम० एल० ए० हो सकते हैं, एम० पी० हो सकते हैं। ऐसे लोगों को ले कर सरकार को इस बात पर विचार करना चाहिये । ऐसा नहीं होना चाहिये कि सरकार कह दे कि भ्राप इस को विदड़ा कर लें भ्रौर माननीय सदस्य उस को विदड़ा कर लें। मैं समझता हं कि यह इतने महत्व का सवाल है कि इस को माननीय मंत्री महोदय को मान ही लेना चाहिये ग्रौर उस के मुताबिक कार्यवाई करनी चाहिये।

श्री किशन पट ायक (सम्बलपुर) : सभापित महोदय, मैं इस प्रस्ताव का समर्थन करता हूं बशर्ते कि प्रस्तावक महोदय इसे वापस न ले लें।

श्रभी कुछ दिनों से कृषि की श्रसफलता के बारे में, कृषि योजनाश्रों की श्रसफलताश्रों के बारे में बहुत चर्चा चल रही है। इस में कोई शक नहीं रह गया है कि कृषि की योजना में घोर श्रसफलता हुई है, लेकिन मजे की बात यह है श्रसफलता तो सारी योजनाश्रों में हुई है लेकिन उस की सारी की सारी जिम्मेदारी प्रभी कृषि के जपर ही लादी जा रही है। हिंकीकत तो यह है कि असफलता योजना के हर क्षेत्र में रही है। जैसे खेती में रही है वसे ही कारखाने में रही है, लेकिन कारखानों और व्यापार में जो असफलता रही है उस को खिराने के लिये सिर्फ कृषि के ऊपर ही सारी जिम्मेदारी लादी जा रही है, जो कि एक बहुत बुरी बात है। इस असफलता के क्या कारण हैं, उन सब को बतलाने का तो समय नहीं है, लेकिन मैं कुछ सावारण बातें आप के सामने रखना चाहता हूं।

एक बात तो यह है कि जब से हिन्दुस्तान की आजारी हुई तब से अभी तक जितने अन्न मंत्री हुए हैं और प्रधान मंत्री भी, सभी हमेशा यह बोलते रहे हैं कि दो तीन साल में, चार पाण साल में, हिन्दुस्तान में पर्थाप्त अनाज हो जायेगा और हमें बाहर से उसे नहीं मंगाना पड़ेगा। लेकिन यह बात कभी हुई नहीं।

श्री इन्द्रजीत लाल म्हिनेत्रा (जम्मू तथा काश्मीर) : बोलना तो उन का काम है।

श्री किश्चन पटनायक : हां, जैसा माननीय सदस्य ने बतलाया करना सरकार का काम नहीं है, बोलना ही उन का काम है, यह मैं जानता हूं। यह भी एक कारण हो सकता है जिस के कारण सफलता नहीं ग्राई।

दूसरी बात यह है कि इस से एक चीज साफ हो जाती है, प्रर्थात् सरकार के पास कोई नीति नहीं थी, ऐसी ग्रच्छी नीति नहीं थी जिस की बुनियाद पर कृषि में सफलता ग्रा सके। तो इस प्रस्ताव का मैं इसलिये समर्थन करता हूं कि इस कमेटी का जांच से शायद नीतियां में जो खराबो है उसका पता लग बाये ग्रोर सरकार को श्रपनी नीति बदलने का कुछ मौका मिल जाये। इस दृष्टि से इस प्रस्ताव का समर्थन करते हुए कुछ साघारण बातें मैं श्राप के सामने रखना चाहता हूं।

एक बात यह है कि जमीन के प्रति ग्रभी हर किस्म के लोग उदासीन हैं जैसा उद्योगों में उत्साह है उद्योग करने वालों को ग्रौर स्थापार में उत्साह है स्थापारियों को वैसा उत्साह या लगाव किसान में या जमीन के मालिकों में जमीन के प्रति नहीं है। उस के परिवर्तन के प्रति लोगों में उदासीनता ही ज्यादा है। क्योंकि सरकार की हमेशा की नीति हर चीज को लटकाये रखने की रही है। जमीन के बारे में जितनी नीतियां हैं सरकार की, उन सब को उन्होंने लटका कर रखा हम्रा है, जैसे कि जमीन के बटवारे के सम्बन्ध में या जमीन के ऊपर सीलिंग निर्वारित करने के सम्बन्घ में । पन्द्रह या सोलह सालों से यह बात कही जा रही है लेकिन ग्रभी भी वह कार्यान्वित नहीं हो पा रही है। ग्रब स्थिति ऐसी हो गई है कि जो बड़े जमीन के मालिक लोग हैं, बड़े जमींदार लोग हैं, राजा महाराजा लोग हैं, जिन के पास हजारों एकड जमीन पडी हुई है, वे लोग सोचते हैं कि जमीन तो हमारे पास रहने वाली नहीं है, इसलिये उस के साथ हमारा कोई घनिष्ठ सम्पर्क नहीं होना चाहिये श्रौर उन के सम्बन्घ में वे लोग ज्यादा दिलचस्पी लेते भी नहीं हैं। जो खेतिहर मजदूर हैं, खेतों पर काम करने वाले लोग हैं जिन को पहले श्राशा थी कि जमीन पर सीलिंग लगेगी ग्रौर उन को जमीन मिलेगी ग्रौर इस लिये वे जमीन के साथ जड़ कर रहें, उन की वह स्राशा भी नष्ट हो गई है। परिणाम यह हम्रा है कि जो छोटे किसान या खेत मजदूर हैं उन में जमीन के प्रति दिलचस्पी नहीं रही भ्रौर जो बड़े जमींदार या राजा महाराजा हैं, मालिक नोग हैं उन का भी जमीन के प्रति कोई लगाव नहीं रहा है। इस तरह से हर दिशा में जमीन या खेत अब एक अवहेलना का क्षेत्र है। उस का भविष्य किसी की दिष्टि में भी ग्रन्छा नहीं है। इसीलिये जमीन के कामों में, खेत के कामों में हमेशा काम करने वालों में भी ग्रीर सराकारो ग्रफसरों में भी दिलचस्पी का ग्रभाव रहा है। सरकार के मंत्रियों में भी यह दिलचस्पी नहीं है। जमीन के प्रति जो भ्रवहेलना रही है उस को खत्म करना होगा भीर उस को खत्म करने का एक रास्ता यह है कि हम किसानों को भरोसा दिलायें कि जमीन से उन को कुछ फायदा हो सकता है।

[श्री किशन पटनायक]

जमीन पर सीलिंग का निर्धारण करना भी देश के लिए बहुत जरूरी चीज है। लेकिन धगर जमीन पर सीलिंग निर्धारित करने के बाद धाप कारखानों और व्यापार में ऐसी बात लागू नहीं करेंगे, उद्योगों में लागू नहीं करेंगे, शहरी धामदनी पर लागू नहीं करेंग तो फिर इस का कोई अच्छा नतीजा होने वाला नहीं है।

मैं सिचाई के बारे में भी कह दूं। स्रभी तक सिंचाई के बारे में सरकार की जो नीति रही है वह बिल्कूल गलत रही है जितनी रकम बड़ी योजनाम्रों पर खर्चा हो जाती है उस के श्रनुपात में फायदा विल्कूल नहीं मिलता । जहां तक बड़ी योजनाओं की बात है मैं भ्राप को ग्रपने ग्रनुभव से बतलाता हूं कि हिराकुड जैसी योजनाम्रों से फ:यदे के बदले नक्सान हो रहा है। जमीन उस से खराव हो गई है। यह सिर्फ हिराकुड की ही बात नहीं है। जहां जहां बड़ी बड़ी योजनायें नहरों वाली जली है वहां वहां हर जगह किसानीं को नुक्सान पहुंचा है ग्रीर उस के ऊपर सरकार की तरफ से टैक्स बढ़े हैं। सरकार का विचार यह है कि इन जगहों में, इन इलाकों में किसानों का बहत फायदा हुआ है, उन की आमदनी दुगुन और तिग्नी हो गई है, इसलिए उन के ऊपर ज्यादा टैक्स लगाया जा सकता है । लेकिन वास्तव में उन लोगों को नक्सान पहुंचा है भ्रीर पैदाबार कम हुई है। इस चीज की जांच होनी चाहिए। इस के साथ सम्बन्धित दूसरी बात यह है कि जब तक हम लोग सिचाई की छोटी योजनाश्रों पर एम्फीसस नहीं देते हैं, जोर नहीं देते हैं, तव तक ८० फी सदी जमीन की कमी भी सिंचाई नहीं हो सकेगी । इसलिए इस नीति को हमें बिल्कुल परिवर्तित करना चाहिये।

Shri B. K. Das (Contai): Sir, I differ from the previous speaker in that there has been less progress in agriculture because of the big schemes of irrigation. I do not know where from he has got his figures, but it is obvious that the country has been benefited by these big schemes of irrigation. Of course, there is need for small irrigation and much more attention should have been paid to small irrigation schemes. In rural areas where big irrigation schemes are not possible, small irrigation schemes should be attended to in a much more enthusiastic way.

The mover of the Resolution pinpointed some difficulties in solving the agricultural problem and the result before us. I do not quite agree with him when he says that it will be very fruitful to have a committee at this stage, because there has been sufficient problem in the matter and many committees have reported on this subject. So, it is time for action now. Though we had community development programme before us all these years, we forgot that top-most priority should be given to agriculture in this programme. It is good that we have been able, though somewhat late in the day, to realise that this programme of commudevelopment should give top priority to agriculture. In the recruitment of officers, from BDO to extension officers, we almost lost that point of view and so we are not having the deresults. It is time that some radical change is brought about in the selection of officers who will work in the rural areas.

Along with the community development programme, we have now got the package programme. We find from the latest evaluation report that it is making hopeful progress. All the same, at this rate of expenditure, it will be difficult if not impossible, to cover the whole country with package programme; it will be a stupendous task, at least from the point of view of expenditure. Of course, the idea is that only such areas will be selected for this programme where irrigational facility and other favourable conditions are there Still, I think, it will be very difficult to cover the whole country with this programme within a very short period.

All the same, we must go ahead with a programme like this, because this is a combined effort of all factors necessary for the improvement of agriculture. It has been our experience that if in one place there is provision for one requisite condition for improved agriculture, the other provisions are wanting with the result that the desired object could not be achieved. Since in the package programme there is a concentrated effort to get all the necessary requisites, I think it will be possible to have the desired result from this programme.

This is a departure from the traditional way of our agriculturists to a more scientific way and this is no doubt a step in the right direction. But, it will be visualised and appreciated by all that it will be long before this programme can cover the entire country. So, I think the bigger problem before us is how in the mean time we could try to improve our traditional method of agriculture.

Along with these co-operative organisations and the community development programme before us, we should concentrate our efforts on a few items so that we can create conditions in villages whereby the agriculturist is able to derive benefit from the programme and plan that we take up.

We find that we do not have sufficient fertilizers though we want them very badly. But we can arrange manure. We have the all-important cow dung of which proper use is not being made. It is for a long time that experiments are being made on cowdung gas; and the remaining cow dung in a liquid form is a good manure. But this remains in the laboratory only. Of course, in my opinion, there cannot be a very large use or widespread use of cow-dung gas in the conditions that obtain in our villages. But if we concentrate on this one item of cow dung, as well as farm manure and compost, if we concentrate on these three things, we need not have much of fertilizers....

Mr. Chairman: The hon, Member's time is up.

Shri B. K. Das: How much time have I got?

Chairman: Mr. No time Please conclude within a minute.

Shri B. K. Das: I was just pointing out that under the present conditions. with the increase of population, with the impoverishment of the land in the country which we have not fed for a long time-and every inch in many places is being tilled and brought under the plough—, we have to think for some time more, for many more years, in terms of traditional agriculture and improvement in those lines. If we try to have good seed, good manure-of course for water we have to look to the sky and will have to do so for long, long years-but still, if we concentrate on some two or three items like these. and along with them we concentrate on the human material, on the individual farmer who is there, I think we shall be able to achieve something that will not be less impressive than the package programme.

Shri Muthu Gounder (Tiruppattur): I want to support the motion before the House. Let there be a committee. If we appoint a committee to go into the needs or requirements of the farmers, I think there is no harm. There are already so many committees working at the Central Government level, at the State Government level and at the district administattion level. Therefore, by appointing one more committee we are losing nothing. We may not be able to achieve much by it. However, let there be a committee. It may do some good also.

The farmer's question is always an important question. We are seeing the farmer's problems from too many angles. The farmer is there. He is therefore the production of the produce, cash crops or foodgrain crops. He is doing it, he was doing it, and he will be doing farming efficiently as long as gets good remuneration. farmer is not doing his cultivation simply because he wants to feed others. [Shri Muthu Gounder].

He wants to get something out of his farming. He was getting so far, for the past ten years, some remunerative prices. Now the Government wants to put a stop to his carnings. The price is the only incentive for the farmer. If we make any rule or if we take any steps to stop or to put an end to this incentive, then we cannot expect anything from the farmers. We are very much liberal in giving very liberal prices to farmers of other countries. We are getting rice from America. We are getting rice from Burma. I am certain that we are giving more than double the rates which we are giving to the farmers of India. For the same quantity of rice, for the same quality of rice, we are paying 2-1|2 times more to American farmers, whereas we do not want to pay Indian farmers at least a sufficient margin of profit. We are ready to give to business man 20 per cent or 30 per cent margin over his capital. We are ready to give salaries of thousands of rupees to officers. We are ready to give any amount of gain or margin to businessmen. But whenever the question of farmer_s arises, whenever the question of the prices of foodgrains comes, from every political quarters we begin to say that the price should be only so much, that we should not enhance the price of paddy, that we should not enhance the price of wheat and so on. Then, how can we expect anything from the farmer?

Indian farming is progressing a lot. No doubt I am speaking from the Opposition benches. But I know-I do not know any other profession but farming-there is a lot of improvement in farming. We should open our eyes and see that. Everywhere there farming. Not only that. Where there was no irrigation facility, people have begun to dig wells, people have begun to dig canals. They are trying their best to bring more land under cultivation. In India, as far as I know, there are no lands left to come under irrigation or to come under the plough. There are only lands left as marginal

ones—we have to keep reserves—and as forests or grazing lands. After all, if we have to increase the food production, our agricultural production, the only way is to increase the per acre yield. The Indian farmer is highly scientific minded. As far as Madras farmers are concerned, we know how to get the maximum yield. In my farm-I am not boasting—I am getting not less than 4000 pounds of paddy per acre, not in one year or in two years but I am getting it for the past 10 or 15 years. Not only myself, but I can say almost all the farmers in my area are getting 3200 pounds of paddy per acre. The average yield in India, as far as paddy is concerned, is only about a thousand or less than a thousand pounds per acre, whereas in my district, in my we are getting 3000 pounds of paddy per acre. It is not difficult also to get that much. know what the Japanese method is. The Japanese method is not a new method for us. We are following that method from our fathers or grand-fathers time. It is the so-called Japanese method. You have now given the name as the Japanese method. But it is the same method as adopted by our fathers and grand fathers. So, we want the incentive; we want more prices. We were all along producing paddy; we were all along producing only food crops. Now, we have gone over to sugar-cane since this year and last year because we get good profit by making gur and jaggery. We are not giving sugar-cane to sugar factories. We will not give it to them because we know we can earn more by making jaggery or gur. We know we can make something by producing groundnut or by producing cotton. When by cultivation of these commercial crops we can earn something more, why do you expect the farmer to cultivate food crops? If at all you expect the farmer to produce more foodgrains, you must give him enough margin of profit. You should not discourage him. Then, he will come forward.

As far as the cooperative farming is concerned, I can say from my experi-

ence-not only from my farm experience, but I have seen some cooperative farms also-that it is an utter failure. We should not follow co-operative farming and methods of farming that are being followed in some communist countries. I am not saving this because of any political mania that I have. Russia is a highly industrialised country, no doubt, but after thirty-six to forty years of cultivation with mechanisation, she is now going to Canada and Australia to get a few hundred thousand tons of wheat. So also is the case with other such countries. As far as China is concerned, we cannot speak about it because they are not at all eating anything; they only want to drink some human blood for which purpose they are going here and there.

If we want to produce more, we have to follow the methods of those countries which have been able to produce more. We have to follow the methods of those countries like Australia, Canada and America from where we are now begging and from where we are now getting foodgrains. Only if we follow their methods, shall we be in a position to produce more.

श्री सिहासन सिह (गोरखपूर): सभा-पित महोदय, इस प्रस्ताव का सदन के चारों तरफ़ से स्वागत हो रहा है। अभी तक कृषि मंत्रालय ग्रधिकतर एसे व्यक्तियों के हाथ में रहा है, जिन का सम्बन्ध कृषि ग्रीर भूमि से नहीं था ग्रीर जो नगर के निवासी होते थे। पाटिल साहब जब कृषि मंत्री हए, तो बड़े गर्व के साथ उन्हों ने कहा था कि जो श्रीर गेहं के बीच के भेद को भी मैं नहीं जानता हूं। यह सौभाग्य की बात है कि ग्राज कृपि मंत्रालय एसे व्यक्तियों के हाथ में है, जो कृषि से संबंधित हैं, भूमि से जिन का जीवन रहा है ---रहा है भ्रौर शायद म्राईन्दा रहेगा भी। इसलिए इस मंत्रालय से भ्रब ज्यादा भ्राशा की जा स्कती है कि कृषि की तरफ़ ग्रधिक ध्यान होगा ।

कृषि के लिए जिन चीजों की श्रावश्यकता है, उन में चार चीजों विषेश रूप से श्रावश्यक हैं। श्रावपाशी के लिए जल चाहिए, खाद चाहिए, उत्तम बीज चाहिए, जोतने के लिए श्रच्छे हल मिलें श्रीर किसानों के लिए कर्जें की सुव्यवस्था हो।

जहां तक कर्जें का सवाल है, एक दफा हमारे प्रधांन मंत्री जी ने कहा था कि हम ने विलेज इकानोमी को बिल्कुल श्रपसैट कर दिया, जिस का परिणाम यह हुआ कि विलेजिज में जितने कर्जें देने वाले महाजन थे, डेट लाज के बनने से उन्हों ने कर्जा देना बन्द कर दिया श्रीर अगर वे कर्जा देते भी हैं, तो एक्साविटट रेट्स पर देते हैं। महाजनों को हम ने रिप्लेस नहीं किया। श्राज हम उन को को-श्रापरेटिब्ज के जिरये से रिप्लेस करने का प्रयत्न कर है हैं, लेकिन जैसाकि इस बारे में कहा गया है, उन की ब्यवस्था ठीक नहीं हो रही है।

जहां तक इरींगेशन का सम्बन्ध है, उस पर गवनं मेंट ने करोड़ों रुपया ख़र्च किया। इरिंगेशन का सम्बन्ध ७५ या ८० फ़ीसदी लोगों के जीवन-स्तर से हैं, लेकिन सरकार पानी और बिजली के जो दर खेती वालों से चार्ज करती है और जो दर मिल वालों से चार्ज करती है, अगर दोनों की तुलना की जाय, तो भारी अन्तर दिखाई देगा। अगर हमारे उत्तर प्रदेश में शहर के रहने वाले मिल खड़ी करते हैं, तो उन को डेढ़ नये पैसे यूनिट के हिसाब से बिजली दी जाती है और हम काश्तकारों को साढ़े तीन आने यूनिट के हिसाब से बिजली दी जाती है और फिर हम से कहा जाता है कि कृबि-उत्पादन बढ़ाओ।

ग्रभी कल शूगरकेन रिसर्च कमेटी की बैठक हुई । उस में कहा गया कि ग्राठ पानी दो, तो ईख की पैदावार ग्रधिक होगी । हम ने कहा कि पानी का हिसाब लगा लो साढ़ें तीन ग्राने यूनिट के हिसाब से, कितना काश्तकार लगायेगा ग्रीर क्या ख़र्च करेगा ।

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[श्री सिंहासन सिंह]

हम म्रधिक बिजली नहीं मांगते । सरकार से यही मांग करते हैं कि अगर कृषि भ्रोर उद्योग दोनों को वह समान समझती है ग्रीर समझती है कि कृषि एक विशेष उद्येग है तो इस की मोर वह ध्यान भी विशेष दे। एक रेजोल्युशन माता है एक प्रस्ताव माता है कि कृषि का उत्पादन बढना चाहिए वयोंकि इसी पर देश की प्रगति निर्भर करती है तो सरकार उस का तो समर्थन करती है लेकिन जब उस चीज को कार्यरूप देने की बात ग्राती है तो हिसाब किताब में मामला ग्रटक जाता है, गडबडा जाता है ग्रीर धरा का धरा रह जाता है।

ग्रभी प्रधान मंत्री ने कोग्रापरेटि कांग्रेस का उदघाटन करते हए कहा ग्रौर बडे दु:ख के साथ कहा कि हम प्रस्ताव ग्रन्छे ग्रन्छे करते हैं. ग्रच्छी ग्रच्छी स्पीचिज देते हैं. लेकिन उन प्रस्तावों के ग्रनरूप चलने की जब बात पाती है, उन स्पीनिज को फालो ग्रप करने की जब बात ग्राती है, जब उसको इम्प्लेमेंट करने की बात ग्रातो है तो हम वैसा नहीं कर पाते हैं। दढ़ा दु:ख हुआ यह जान कर कि शिकायत कीन कर रहा है भ्रौर किस से कर रहा है। इम्प्लेमेंट करने वाला कौन है। ग्रगर डा॰ राम सूभग सिंह जी इम्प्लेमेंट नहीं करेंगे तो क्या हम करेंगे। हम तो शिकायत करने वाले हैं। ग्रगर ये शिकायत करने वाले बन जायें तो गवर्नमेंट चल चुकी ग्रीर काम हो चुका।

एक बात और मैं कहना चाहता है। जब कोई मंत्री पद से हटता है तब उसकी नाना प्रवार की गड़बड़ियां सूझती हैं स्रोर वह कहता है कि ये ये गड़बड़ियां हो रही हैं। स्रभी पाटिल साहब ने बम्बई में एक स्पीच दी है। मैंने इस सदन में कहा था कि फर्टिलाइजर काश्तकार को दे करके यह सरकार साढे सात करोड मनाफा करती है और दिल्ली नगर वासियों को दूध पिला करके पांच लाख इनये माटा सहती है । हमारे राम सभग सिंह जी ने कहा था कि हम विचार करेंगे कि मुराफा न हो । स्रभी पाटिल साहब ने कहा है कि दो सौ पर टन के हिसाब से फर्टि-लाइजर हम भ्रमरीका से मंगाते हैं और साढे चार सौ पर टन के हिसाब से चार्ज करते हैं। इस तरह से मनाफा करके हम बताते हैं कि हमारी फर्टिलाइजर फैक्टरीज मनाफा कर उही हैं। यह उनका ग्रपना स्टेटमेंट है अब ग्राप समझ लीजिये कि ये जो फर्टिलाइजर फैक्टरीज बनती हैं ये मनाफे के लिये बनती हैं तो किस तरह से ग्राणा की जा सकती है कि भ्रमरीका से जं_ं श्रश्न श्रा रहा है. वह न श्राये । इतने अधिक रेट पर हग अमरीका से आये हए फटिलाइजर को काश्तकार को बेचें ग्रीर उससे कहे कि ग्रधिक खाद डालो तो यह काम कैसे चलेगा ग्रीर वह इतना महंगा खाद कहां से खेत में डाल सकेगा। किस तरफ यह गवर्न नेंट जा रही है ? जब यह मनाफे की वृत्ति को खोड़ेगी तब ही तो ग्रश्चिक पैदा होगा ।

बीज की बात आती है। हर जगह गवर्तनेंट ने कहा है कि हम फार्म बनायेगें। ग्रन्छ। बीज देने का प्रवन्ध करेंगे। ग्रोर उसने कियाभी है। लेकिन कभी कभी तो बीज तब पहचता है जब बाने का वक्त खत्म हो चुकता है।

Mr. Chairman: I am in a very embarrassing position. This is a subject which has been discussed on the floor of this House often. There are many arguments which are being repeated by Member after Member. If the House desires, it may decide to have more time in the next non-official day for Resolutions.

Yes by two Shri Sheo Narain: hours.

Mr. Chairman: I find there are number of Members who are deeply interested in the subject and wish to speak. But the time at my disposat

is too short. On the next non-official day, the House can automatically extend the time, because the Minister has not spoken yet. Meanwhile, I request the hon. Member to stick to the time schedule. He has got two more minuteg

Shri Sinhasan Singh: I will take only five minutes more.

Mr. Chairman: He can clinch his arguments.

श्री सिहासन सिह : ग्रव में इम्प्लेमेंट्स की बात कहना चाहता हूं। हमारे राम सुभग सिंह जी ने कहा था कि हम इतके बारे में फवडरी कायम करेंगे। इसको पटनक सैक्डर में करेंगे। प्राइवेट सैक्टर से भी छोटे छोटे हल ग्रीर छंटे छोटे ट्रेक्टर दो हजार के डेड़ हजर के बनेंगे। यह उनका भ्राश्वासन था। लेकिन अभी तक भी वे बाजार में नहीं ग्राये हैं। एग्जीबीशन में जरूर आ जाते हैं और वहां जरूर देखे जा सकते हैं लेकिन बाजार में उनके दर्शन नहीं होते हैं। ग्रभी तक वे नहीं मिलते हैं। बात केवल इम्प्लेमेटेशन की है भौर इसकी स्रोर स्राप ध्यान दें। कर्जे की बान को देखें । कम्यनिटी डिवेलपमेंट वडे जोर शोर से शुरू हम्राथा। इतको शुरू करने का मुख्य ध्येय यह शा कि देहातों में कृषि का उत्पादन बढे....

श्री इन्द्रजीत लाल मल्होत्रा : ग्रब उनकी बन्द कर देना चाहिये ?

श्री सिहासन सिह : बन्द कहां हर हैं। एक शो के तंतर पर किसी चीज को बना दिया जाता है। एक पैटर्न खड़ा कर दिया जाता है। एक ग्रीर चीज चली है। स्वयंसेवक भरती किये जा रहे हैं। कागजों में तो इनकी संख्या लाखों में बताई जाती है। लेकिन हम जो देहातों में रहने वाले हैं. गांवों में रहने वाले हैं, उनको तं। ये जो वानैटीयर हैं, ये कहीं दिखलाई नहीं पडते हैं। कम से कम मेरे यहां तो नहीं हैं। रिकार्ड में मिनिस्टर साहब के हजारों लाखों की संख्या बताई जाती है भीर कह दिया

जाता है कि वालैटीयर कोर बन गई है, जो कृषि के काम के लिये लोहिया साहब की कृषि सेना हो गई है। यह किश्रर है, इसको वह ही जानें। देखा जाये कि वह है किधर।

इप़लिये मेरा कहना यह दें कि जो भी श्राप कहें उसको ग्राप सिकय रूप दें। बार बार प्रस्ताव आते हैं और कई कमिलंज और कमे-टियों की रिपोर्टे भी ब्रापके सामने हैं, इस वास्ते भ्राज जरूरत इसी बात की है कि म्राप जो भी बातें कही जाती हैं उन पर ग्रमल करें। पूर्व बक्ता नहोदय ने कहा कि बहुत से कमिशन बने हैं स्रोर सगर यह कनेटी भो बन गई तो उससे कुछ वाने वाता ै। जो भी रिकोर्नेडेगंज होती हैं उनको शैल्व कर दिया जाता है।

ग्राखिरी बात में प्राइसिस के बारे में कहना चाहता हूं। मेहता कमेटी की रिपोर्ट श्रापके सामने हैं। पाटिल साहव ने भी इसी सदत में प्राप्तासन दिया था कि विवार कर रहे हैं स्रौर जल्दी एनाउंस करेंगे। पाटिल साहब गए, ग्रब राम सूभग सिंह जो हैं। पाटिल साहब तो बम्बई के रहने वाले हैं लेकिन श्राप तो देहात के रहने वाले हैं। ग्राप तो धान, गन्ना ईव स्नादि की पैदावार करते हैं। ग्राप तो प्राइत्सिस में संतुलन स्थापित बरें ताकि काश्तकार समझ सकें कि किस वस्त की काश्त करने में उसका लाभ है। यह जो प्राइस फार्मला है, यह क्या शैल्कस में ही पड़ा रहेगा स्रोर क्या कभी काश्तकार को इसका पता नहीं चलेगा? क्या उस को नहीं बताया जायेगा कि स्नाप उसको धान का क्या देते वाले हैं, ऊब का क्या देने वाले हैं तथा दूसर 🖯 जो फपले हैं, उनका क्या देने वाले हैं? ग्राप का ध्यान इबर भी जाये. यह मैं ग्राप से प्रार्थनः करता हं।

श्री शिवमृति स्वःमी (कोप्पल) : सभापति महोदय, कृषि उद्योग भारतवर्ष का जीवनाघार उद्योग है ग्रौर मैं मुवर महोदय को

[श्री शिवमुर्ति स्वामी]

घन्यवाद देता हूं कि उन्होंने ऐन मौके पर इस रेखोल्यूशन को इस सदन में पेश किया है। मैं प्रार्थना करता हूं कि वह इसको वापस न लें और सरकार को जो कुछ इस में कहा गया है, उस पर अमल करने के लिए मजबूर करें। इस में पालियामेंट के मैम्बर हों या दूसरे एक्सपट लोग लेकिन यह एक बहुत ही हाई पावर्ड कमेटी होनी चाहिये और यह कृषि के बारे में जो सरकार की नीति है, उस में आमल परिवर्तन करने के सुझाव दे। जब तक नीति में कान्तिकारी परिवर्तन नहीं होता है, तब तक कृषि उद्योग का बढ़ावा होना नामुस्किन सी चीज है।

जहां तक ग्रो मोर फुड कैम्पेन का ताल्लुक है वह कैम्पेन बिल्कूल नाकाम साबित हुआ है। जो नतीज निकले हैं यह उसी से प्रकट है। जहां तक लंड रिफार्म्स का ताल्लुक है, उनको ग्रमल में लाने की ताकत भी ग्रापके पास नहीं है। जो जमींदार थे, जो बड़े बड़े जागीरदार थै, उन्होंने तमाम की तमाम अपनी जमीनें अपने रिस्तेदारों में या दूसरों में बेच दी हैं। ग्रब जितनी भी हैं उन पर ग्रगर ग्राप एक साहित्य करके यह कह देते हैं कि इस सीलिंग के बीच ग्राप देना या लेना कर सकते हैं. तो श्रापको कोई जमीन नहीं मिल सकती है। लेंड ट दी टिल्लर का जो आपका तथा दूसरी पार्टियों का स्लोगन था, वह एक घोका था। इस नारे से किसानों को बहुत ज्यादा घोखा दिया गया है। श्रापको एक एकड भी जमीन नहीं मिल सकी है।

ग्रव मैं केडिट फैसिलिटीज के बारे में कुछ कहना चाहता हूं। केडिट सवें रिपोर्ट ग्रापके पास है। कोग्राप्रेटिव सैक्टर से तीन परसेंट ही ग्राज तक दिया जा सका है ग्रीर दूसरे ग्रापके सोसिस को ग्रगर मिला दिया जाये तो पांच परसेंट से ग्रधिक ग्रभी तक ग्राप किसान के बिलए कर्ज की सहूलियत मुहैया नहीं कर सके हैं। ६५ परसेंट लोन की ग्रपनी जरूरतों के लिए उसे मनीलेंडर पर ही निर्भर करना पड़ता है ।

एक भीर भ्रहम बात की तरफ में भ्रापका ध्यान दिलाना चाहता हूं। रिसर्च वकं भं भीर एक्वेक्टिय ग्राफिसमें में कोई कोग्रोडिनेशन नहीं है। रिसर्च होता है, रिसर्च सेंटर्ज भी हैं लेकिन जो उसके नतीजे होते हैं, जो पैम्फनेट्स निकलते हैं, वे भ्रंभेजी में निकतते हैं। मैं बघाई देता हूं कि रिसर्च ग्राफिसमें ने भीर रिसर्च सेंटर्ज ने बहुत बहुतरीन रिसर्च किया है। लेकिन जब तक उस रिसर्च के नतीजे किसान को भ्रापनी जुवान में, रिजनल लेंगुएज में नहीं पहुंचती है, उसके दरवाजे तक यह चीज नहीं पहुंचती है, तब तक कोई इसका लाभ नहीं होने वाला है।

17 hrs.

एक बात ग्रीर है। जो काम करने वाले हैं, उन में ग्राज बहत बेवैनो फैती हुई है । इसका कारण यह है कि जो एग्जविटव स्नाफिसर्स हैं, उन में एक प्रकार का डिक्टेटराना रवैया रहता है, वे ग्रपने ग्राप को बास समझते हैं भौर दूसरों की कोई परवाह नहीं करते हैं । जो एग्जेक्टिव भ्राफिससं हैं वे मनमानी करते हैं। मैसूर स्टेट की बात मैं करता हूं। वहां से मैं जाता हूं। वहां पर कृषि विभाग को बहुत ज्यादा घक्का लग रहा है । खास करके रिग्रागंनाइजेशन के बाद से वहां के कृषि विभाग को बहुत धक्का लगा है क्योंकि वहां पर जो अफसर हैं उनको इस विभाग की कोई चिन्ता नहीं है, हर एक को ग्रपनी ग्रपनी चिन्ता है, किसी को ग्रपनी सीनियारिटी की चिन्ता है तो किसी को फारेन स्कालरशिप की है। हर कोई जो भी वह समझता है कि उसके साथ अन्याय हुआ है, उसी धन में बैठा हुआ है और इसका नतीजा यह हुआ है कि १६० रिट पेटीशंज पेश हो चुकी हैं। सरकार के नये कर्मचारी जो हैं उनमें से ही १६० लोग सरकार के खिलाफ रिट पेटीशन्स दे चुके हैं कि सीनियारिटी का फैसला किसे करना चाहिये । संट्रल गवर्नमेंट इस को करने के लिये जिम्मेदार है। रि-भ्रागेनाइजेशन भ्राफ स्टंटस के बाद १ नवम्बर, १६५६ को जब मैसूर स्टेट वजुद में ब्राई तब से ले कर ग्राज तक वहां पर सीनियारिटी का सेटलमेंट नहीं हम्रा । वहां के बड बडे रिसर्च सेन्टर्स के डाइरेक्टर जैसे जो गजेटेड स्राफिसर्स हैं उन की रिट पिटीशन्स पेश हैं ग्रौर हाई कोर्ट में पेडिंग हैं. इस लिय मैं उन के बारे में ज्यादा नहीं बतला सकता । मैं मंत्री महोदय से इतना ही ग्रन्रोध करूंगा कि वे जल्द से जल्द खुद उस स्टेट में जा कर ग्रीर कंन्सर्ड ग्रादिमयों को बला कर उन की सीनियारिटी को सेटल कर के उन की मुश्किलों को हल करनें की कोशिश करें। इस मामले को देर तक नहीं रोक रखना चाहिये । वहां पर वैस्टेड इंटरस्ट्स पैदा हो गये हैं ग्रौर रिग्नल रिसर्च वाले, जो कि ग्रसली काम करने वाले हैं, वे बहुत दब हुए हैं ग्रौर उन में बहुत ग्रसन्तोष फैला हुग्रा है, इस की वजह से वहां के लोगों में कोई उत्साह काम के प्रति नहीं हो रहा है।

Mr. Chairman: It is now five o'clock. The hon. Member will continue his speech on the next non-official day for Resolutions. The House stands adjourned till 11 A. M. on Monday.

17.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, December 2, 1963/Agrahayana 11, 1885 (Saka).

Friday, November 29, 1963/Agrahayana 8, 1885 (Saka)

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818	Foreign demand for Indian goods	2193-95	the office of the Assistant High Commissioner for India at Rajshahi, East Pakistan			
819	Exports to East European countries	2195-96	from 15th December, 1963.			
820	Foreign exchange for equipments	2196	The Prime Minister (Shri Jawaharlal Nehru) made a statement in regard thereto:			
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823	Export of monkeys .	2197	IAC Dakota by the Pa-			
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826	Export of coir products.	2199	The Deputy Minister of Tra-			
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830	Foreign exchange to Punjab for import of steel	2200	STATEMENTS MADE BY THE PRIME MINISTER AND 2222-32			
831	Tea Plantations .	220I	OTHER MINISTERS . 2236-40			
832	Enrolling of law graduates as advocates	2201	(i) The Prime Minister (Shri 2222—28 Jawaharlal Nehru) made a 2228—32			
833	Law graduates	2201-02	statement regarding India's 2236-38			
834	Handloom weavers in Maharashtra	2202	representation at the funeral 2239—40 of President Kennedy in Washington.			
835	Issue of import licences .	02-03	washing.our.			
836	Plate for Manufacture of transformers	2203	(ii) The Deputy Minister in the Ministry of External			
837	Coffee Board Workers .	2203-04	Affairs (Shri Dinesh Singh,			
838	New Coffee Houses .	2204	made a statement re: the re- ported news about Govern-			
839	Auto-ancillary industry .	2204-05	ment considering handing			
840	Timber export to Iraq .	2206	over two square miles of			
841	Election Petition .	2205-06	Indian territory in Chilahati area along with Berubari to			
842	Expert tea planter .	2206	Pakistan and the Pakistan Government's order to East			
843	Import of cotton from U.S.A	2206–07	Pakistan Rifles to enter Be- rubari.			
844	Hard Board Factory, Piparia (M.P.)	2207	(iii) The Minister of Finance			
845	Scrap-based furnaces and foundries	2207-o8	(Shri T.T. Krishnamachari) made a statement on the de-			
846	Export of melting .	2208	cision of the Life Insurance			
847	Melting scrap	209	Corporation to transact general insurance business.			
848	Export of main producers'					
• • •		2209-10				
849	Indian Exhibition in Moscow	2210	(iv) The Minister of Interna- tional Trade (Shri Manu- bhai Shah) made a statement			
850	Trade Delegation abroad	2210-11	onal Shan, made a statement			

STATEMENTS MADE BY THE PRIME MINISTER AND OTHER MINISTERS—contd.

PAPERS LAID ON THE TABLE—contd.

COLUMNS

COLUMNS

explaining the delay in laying the Reports of the Tariff Commission and other connected papers on the Table.

PAPERS LAID ON THE TABLE 2232-35

- (1) A copy of the Officers of Parliament (Advance Motor Cars) Amendment Rules, 1963 published in Notification No. G.S.R. 1566 dated the 28th September, 1963, under sub-section (2) of section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953.
- (2) A copy each of the following Reports under sub-section (4) of section 7 of the In-dustries (Development and Regulation) Act, 1951 :-
 - (i) Annual Report of the Development Council for Automobiles, Automobile ancillary Industries and Transport Vehicle Industries for the year 1962-63.
 - (ii) Annual Report of the Development Council for Internal Combustion Engines, Power Driven Pumps. Air Compressors and Blowers for the year 1962-63.
 - (iii) Annual Report of the . Development Council for Heavy Electrical Industries for the year 1962-63.
 - (iv) Annual Report of the Development Council for Machine Building Industry for the year 1962-63.
 - (v) Annual Report of the Development Council for Instruments, Bicycles and Sewing Machines for the year 1962-63.
 - (vi) Annual Report of the Development Council for Light Electrical Industries for the year 1962-63.
 - (vii) Annual Report of the Development Council for Non-ferrous Metals and Alloys for the year 1962-63.
 - (viii) Annual Report of the Development Council for Organic Chemical Industries for the year 1962-63.

- (ix) Annual Report of the Development Council for Machine Tools for year 1962-63.
- (x) Annual Report of the Development Council for Inorganic Chemical Industries for the year 1962-
- (xi) Annual Report of the Development Council for Drugs and Pharmaceuticals for the year 1962-63.
- (xii) Annual Report of the Development Council for Food Processing Industries for the year 1962-63.
- (xiii) Annual Report of the Development Council for Oils, Paints, Soaps, Cos-metics and Toiletries for the year 1962-63.
- (xiv) Annual Report of the Development Council for Leather and Leather Goods for the year 1962-63.
- (xv) Annual Report of the Development Council for Paper, Pulp and Allied Industries for the year 1962-63.
- (xvi) Annual Report of the Development Council for Glass and Ceramics for the year 1962-63.
- (xvii) Annual Report of the Development Council for Art-Silk Industry for the year 1962-63.
- (xviii) Annual Report of the Development Council for Woollen Industry for the year 1962-63.
- (xix) Annual Report of the Development Council for Sugar for the year 1962-63.
- (3) (a) A copy each of the following Reports under subsection (1) of section 619A of the Companies Act, 1956:
 - (i) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1962-63 along with the Audited Accounts and the

PAPERS LAID ON THE TABLE-contd.

BILLS PASSED-contd.

Columns

2235

2240-86

comments of the Comptroller and Auditor General thereon.

- (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri (Poona), for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar (M.P.), for the year 1962-63 along with the Audited Accounts and the comments of the Co-mptroller and Auditor General thereon.
- (b) A copy each of Review by the Government on the wor-king of the above Compa-
- (4) A copy of the Defence of India (Ninth Amendment) Rules, 1963 published in Notification No. G.S.R.1525 dated the 23rd September, 1963 under section 41 of the Defence of India Act, 1962.
- (5) A copy of 'Results of byeelections held between August, 1961 and June 1963'.

MESSAGE FROM RAJYA SABHA

Secretary reported a message from Rajya Sabha that at its sitting held on the 26th November, 1963, Rajya Sabha passed the Durgah Khawaja Saheb (Amendment) Bill, 1963. He also laid a copy of the Bill on the table.

BILLS PASSED

(i) The Minister of Railways (Shri Dasappa) moved that the Appropriation (Railways) No. 6 Bill, 1963 be taken into consideration. The mo-

COLUMNS

tion was adopted. After clause-by-clause consideration the Bill was passed.

(ii) Discussion on the motion to consider the Drugs and Magic Remedies (Objectionable Advertisements) Am-Raiya Sabha concluded and the motion was adopted. After clause-by-clause consideration the Bill was passed.

REPORT OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTION ADOPTED

2289-90

Twenty-eighth Report was adopted.

PRIVATE MEMBER'S RESO-WITHDRAWN 2290-2312 LUTION

Further discussion on the Resolution re: Pensions for Armed services moved by Shrimati Sharda Mukerjee on 20-9-63 and amendment thereto was resumed. Shrimati Sharda Mukerjee also replied to the debate. amendment and the Resolution were, by leave, withdrawn.

PRIVATE MEMBER'S RE-SOLUTION UNDER CON-SIDERATION

2312-48

nri P. Venkatasubhaiah moved the Resolution regarding Constitution of a Parliamentary Committee on Agricultural Production in the country. The discussion was not concluded.

GENDA FOR MONDAY, DECEMBER 2, 1963/AGRA-AGENDA HAYANA 11, 1885 (SAKA).

Consideration and passing of the following Bills:-

- (1) The Unit Trust of India Rill
- (2) The Central Boards of Revenue Bill.